

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 525/2022

**IN THE MATTER OF:**

**LAXMI**

**..... APPLICANT**

**VERSUS**

**MINISTRY OF ENVIRONMENT FORESTS**

**& CLIMATE CHANGE & ORS.**

**..... RESPONDENTS**

**NDOH: 05/01/2026**

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OBJECTOR

Delhi

Dated : 2 // /2026

Through

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**OBJECTIONS ON BEHALF OF SH. ARUN KUMAR  
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FRIENDS COLONY, NEW DELHI TO THE STATUS  
REPORT DATED 30.08.2025**

**RESPECTFULLY SHOWETH:**

1. That the present objections are being filed by the objector as the respondent no. 3, 13 & 14 have not presented the true and correct picture in respect to the Kh. No. 725(19-11), 726(12-04), 729(04-04) & 731 (20-06) of Village Bhati, New Delhi.
2. That the aforesaid land has been in peaceful, settled, lawful cultivatory possession of the objector since long time ago. The claimant was in settled, peaceful, cultivator possession of 40 Bighas and 4 Biswas of land of Village Bhati, New Delhi detailed hereunder:
  - (i) 10 Bighas out of Kh. No. 715 (245-6),
  - (ii) 14 Bighas out of Kh. No. 725 (19-11),

- (iii) 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4),
- (iv) 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and
- (v) 5 Bighas & 16 Biswas out of Kh. No. 731(20-16)

This land was recorded in the name of Gaon Sabh Bhati. But this land has remained in cultivatory possession of the objector since last more than 40 years. The land is marked in blue stripes colour in the extract of Shizra of Village Bhati annexed as **Annexure P-1**.

3. That the above described (40-4) land was in cultivatory possession of the objector alongwith his other land which was owned by objector. The land in question is situated on the surroundings of the objector 's privately owned land. The privately owned land was purchased by the objector and it was duly mutated in his name. The land so recorded in ownership / bhumidhari of objector is comprised in Kh. No. 716, 717, 718, 719, 720, 721, 722, 723, 724, 727 & 728 of Village Bhati which is shown in orange colour in the extract of Shizra of Village Bhati annexed as Annexure P-1. The Fard Khatoni(s) are annexed as **Annexure P-2** (Colly.) and Khasra Girdawri of land is annexed as **Annexure P-3**.
4. That the objector had applied for electricity connection for installation of a tube-well in Kh. No. 716 for agricultural use which was granted by the Block Development Officer vide his letter dated 27.08.1988 addressed to the Delhi Vidyut Board. As such objector was cultivating his privately owned land as

well as the 40 Bighas and 4 Biswas of land which was recorded in name of Goan Sabha Bhati.

5. That in 1988, the Gaon Sabha tried to dispossess the objector from the 40 Bighas and 4 Biswas of land i.e. 10 Bighas out of Kh. No. 715 (245-6), 14 Bighas out of Kh. No. 725 (19-11), 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4), 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and 5 Bighas & 16 Biswas out of Kh. No. 731(20-16) of Village Bhati, New Delhi. Therefore, in order to protect his settled peaceful cultivatory possession, the objector filed CS (OS) No. 2252/1988 titled as "A.K. Jain vs. Gaon Sabha Bhati" in Delhi High Court on 14.09.1988. The possession of the objector was protected by the status quo order dated 04.10.1988 passed by the Hon'ble High Court. Copy of the order dated 04.10.1988 is annexed as **Annexure P-4**. Thereafter, on 24.04.1990 the suit was ultimately disposed off on the statement of counsel for Gaon Sabha to the effect that the objector (objector in the suit) shall not be dispossessed except by due process of law. The order dated 24.04.1990 is annexed as **Annexure P-5**. Thus, even before the orders passed in MC Mehta case in 1994 & 1996, the judgment of Delhi High Court protected the possession of objector on these Gaon Sabha lands. Further, there were not uncultivated waste lands as objector had brought the land under cultivation which was duly recorded in the Khasra Girdawri.
6. That the villagers of adjoining village Fatehpur Beri also had an evil eye upon the lands in question and they tried to

dispossess the objector from the same lands, therefore, the objector had to file CS (OS) No. 1474/1990 titled as "A.K. Jain Vs Bhagwanta & Ors.". On 09.05.1990, the Hon'ble Delhi High court was pleased to pass orders restraining the defendants from interfering in peaceful possession of the objector (objector in the suit). Copy of order dated 09.05.1990 is annexed as **Annexure P-6**. Since, the defendants in that suit were continuing to disturb the possession of objector (objector herein), hence he filed IA no. 4165/1990 in CS(OS) No. 1474/1990 which was allowed by the Hon'ble High Court of Delhi on 23.05.1990 thereby permitting the objector to raise/erect a boundary wall and also directed the SHO of PS Mehrauli to provide protection. Copy of the order dated 23.05.1990 is annexed as **Annexure P-7**.

7. That in this manner, the objector was using, cultivating and possessing the 40 Bighas 4 Biswas of Gaon Sabha land alongwith the land owned by him. The Gaon Sabha did not take any steps for recovering possession from the objector within the time prescribed by law, hence by virtue of Section 67 of the Delhi land Reforms Act, 1954, the rights of Gaon Sabha became extinguished. And the objector became the bhumidhar of the 40 Bighas and 4 Biswas land (recorded in name of Gaon Sabha Bhati) by virtue of cultivation thereof for a period of more than 3 years.
8. That the objector then filed a case under Section 85 of the DLR Act in 1990 seeking declaration of bhumidhari rights

titled as "Arun Kumar Jain Vs Gaon Sabha Bhati" bearing Case No. 87/RA/90. Copy of the case no. 87/RA/90 is annexed as **Annexure P-8**. This case was wrongly dismissed in default by order dated 23.05.2002 passed by the Ld. SDM/RA. The restoration application was also dismissed on 07.02.2003. Thereafter, the appeal no. 09/2003 titled as "Arun Kumar Jain Vs Gaon Sabha Bhati" was also dismissed wrongly. The objector filed a petition before the Ld. Financial Commissioner Delhi bearing Case No. 140/2013 titled as "Arun Kumar Jain vs Gaon Sabha Bhati", which has been allowed and case has been remanded back to the Dy. Commissioner/District Magistrate (South) for deciding the appeal on merits of the case. Copy of the order passed by the Ld. Financial Commissioner on 25.03.2021 is annexed as **Annexure P-9**. Thus, the appeal of the objector in respect of the case under Section 85 of DLR Act stands revived by order dated 25.03.2021. The said appeal no. 09/2003 is pending before the Ld. Dy. Commissioner/Distt. Magistrate (South) at Saket, New Delhi and is required to be adjudicated in accordance with law on merits. As such, the (40-4) land cannot be treated as waste land or deemed forest because it has been converted to cultivated agricultural land.

9. That the objector has been in continuous possession of the land in question as he was never dispossessed by the Gaon Sabha. Gaon Sabha never ever filed any case for ejectment of the objector from the land, hence the objector has perfected his

bhumidhari rights to the land by continuous occupation for more than 3 years. The bhumidhari rights had accrued in 1990 in favour of objector when the case was filed to seek declaration of his rights.

10. That the fact of the matter remains that proceedings under The Indian Forest Act, 1927 have never been initiated for adjudication of rights of citizens or to acquire the privately owned lands in respect of lands in Village Bhati. Yet it is wrongly claimed that the area is a reserved forest. That the facts relating to the notification of this land as forest are as under:

(A) That the 40 Bighas and 4 Biswas of land i.e. 10 Bighas out of Kh. No. 715 (245-6), 14 Bighas out of Kh. No. 725 (19-11), 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4), 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and 5 Bighas & 16 Biswas out of Kh. No. 731(20-16) of Village Bhati, New Delhi does not enjoy the status of "reserved forest" or as "deemed forest" as per law. But still the respondents have been denying the claims of citizens by falsely claiming that the Gaon Sabha land of Village Bhati as "reserved forest" whereas the fact of the matter remains that the Gaon Sabha lands still do not have such legal status.

(B) The reserved forest can only be created over the lands which are either the property of the government or over which the government has proprietary rights. For reserving

such lands, the government is required to follow the procedure provided in Sections 4 to Section 20 of the Indian Forest Act, 1927. Section 3 of the Act reads as under:

*3. Power to reserve forests.—The State Government may constitute any forest-land or waste-land which is the property of Government, or over which the Government has proprietary rights, or to the whole or any part of the forest-produce of which the Government is entitled, a reserved forest in the manner hereinafter provided.*

4. A reserved forest is created when the notification under Section 20 of Indian Forest Act, 1927 is issued after completing the process starting with Section 4 of the Act.

The Section 20 reads as under:

20. Notification declaring forest reserved.—

- (1) *When the following events have occurred, namely:—*
- (a) *the period fixed under section 6 for preferring claims have elapsed and all claims (if any) made under that section or section 9 have been disposed of by the Forest Settlement-officer;*
  - (b) *if any such claims have been made, the period limited by section 17 for appealing from the orders passed on such claims has elapsed, and all appeals (if any) presented within such period have been disposed of by the appellate officer or Court; and*
  - (c) *all lands (if any) to be included in the proposed forest, which the Forest Settlement-officer has, under section 11, elected to acquire under the Land Acquisition Act, 1894 (1 of 1894), have become vested in the Government under section 16 of that Act, the State Government shall publish a notification in the Official Gazette, specifying definitely, according to boundary-marks erected or otherwise, the limits of the forest which is to be*

*reserved, and declaring the same to be reserved from a date fixed by the notification.*

*(2) From the date so fixed such forest shall be deemed to be a reserved forest.*

5. The notification dated 24.05.1994 bearing no. F.10(42)-1/PA/DCF/93/2012-17(1) was issued under Section 4 of the Indian Forest Act, 1927 signifying the intention of the government for reserving the forest lands and wastelands which were the property of government as reserved forest. However, this notification did not apply to the Gaon Sabha lands as such lands were not the property of the government. For that reason, the Gaon Sabha lands were not treated as having become vested in government in pursuance to the notification dated 24.05.1994. Copy of the notification is annexed as **Annexure P-10**.
6. That thereafter a notification under Section 154 of the Delhi Land Reforms Act, 1954 bearing no. F.1(29)/PA/DC/95 was issued on 02.04.1996 and it was proposed to handover lands of Gaon Sabha Bhati to Forest Deptt. for afforestation. Copy of the notification dated 02.04.1996 is annexed as **Annexure P-11**. At the time of issuance of this notification, Section 4 of the Indian Forest Act, 1927 was not invoked as the Gaon Sabha land was not a property of the government.
7. Since the earlier notification dated 24.05.1994 under Section 4 of the Indian Forest Act, 1927 did not apply to

Gaon Sabha lands, therefore the rights of Gaon Sabha Bhati to the lands were not terminated under the provisions of Indian Forest Act, 1927. For all lawful purposes, Gaon Sabha Bhati remains the owner of the lands which were subject of the notification dated 02.05.1996. Hence, the handover of Gaon Sabha land to the forest department did not have the effect of abolishing of rights acquired by members of Gaon Sabha Bhati; and therefore the handover was with the encumbrances attached to the land. And the cultivator possession of objector was duly protected by virtue of orders passed by the Delhi High Court.

8. It is a fact that the notification dated 24.05.1994 was also not taken to its logical conclusion as no proclamation under Section 6 of the Act was ever issued so as to invite the claims and no inquiry under Section 7 was ever carried out. Hence the bhumidhari & easementary rights acquired by the objector were never abolished under any legal provision relating the wild life or forests. The Sections 4, 5, 6 & 7 of Indian Forest Act, 1927 read as under:

**4. Notification by State Government.-**

*(1) Whenever it has been decided to constitute any land a reserved forest, the State Government shall issue a notification in the Official Gazette—*

*(a) declaring that it has been decided to constitute such land a reserved forest;*

*(b) specifying, as nearly as possible, the situation and limits of such land; and*

(c) *appointing an officer (hereinafter called "the Forest Settlement-officer") to inquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits or in or over any forest-produce, and to deal with the same as provided in this Chapter.*

*Explanation.—For the purpose of clause (b), it shall be sufficient to describe the limits of the forest by roads, rivers, ridges or other well-known or readily intelligible boundaries.*

(2) *The officer appointed under clause (c) of subsection (1) shall ordinarily be a person not holding any forest-office except that of Forest Settlement-officer.*

(3) *Nothing in this section shall prevent the State Government from appointing any number of officers not exceeding three, not more than one of whom shall be a person holding any forest-office except as aforesaid, to perform the duties of a Forest Settlement-officer under this Act.*

.....

5. Bar of accrual of forest-rights.—*After the issue of a notification under section 4, no right shall be acquired in or over the land comprised in such notification, except by succession or under a grant or contract in writing made or entered into by or on behalf of the Government or some person in whom such right was vested when the notification was issued; and no fresh clearings for cultivation or for any other purpose shall be made in such land except in accordance with such rules as may be made by the State Government in this behalf.*

.....

6. Proclamation by Forest Settlement-officer.—*When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local*

*vernacular in every town and village in the neighbourhood of the land comprised therein, a proclamation*

- (a) specifying, as nearly as possible, the situation and limits of the proposed forest;*
- (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and*
- (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section, 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof.*

.....

**7. Inquiry by Forest Settlement-officer.**—*The Forest Settlement-officer shall take down in writing all statements made under section 6, and shall at some convenient place inquire into all claims duly preferred under that section, and the existence of any rights mentioned in section 4 or section 5 and not claimed under section 6 so far as the same may be ascertainable from the records of Government and the evidence of any persons likely to be acquainted with the same.*

11. The office of Additional District Magistrate (South District) was conferred with the powers of Forest Settlement Officer vide notification no. F.10(42)-1/PA/DC/93/11/181-198 dated 10.05.1996. But the citizens and affected persons were not made aware about their rights to raise claims under Section 6 as no such proclamation has been issued till date inspite of passage of 24 years. Thus, the effect of notification dated 24.05.1994 issued under Section 4 of The Indian Forest Act, 1927 is limited to the

extent of expressing the intention of the government to reserve the government owned land for forest. And the subsequent notification dated 02.04.1996 was issued under Section 154 of DLR Act, 1954, so it cannot be treated as a notification under Section 4 of the Indian Forest Act, 1927.

12. That the objector had earlier also filed objections under Section 9 of the Indian Forest Act, 1927 bearing Case no. 110/obj./95 titled as "Arun Kumar Jain vs G.S. Bhati" on the ground that he was in cultivatory possession of lands in question for which a case for declaration of bhumidhari rights was pending. After the notification dated 02.04.1996, the Forest Department sought possession of the Gaon Sabha lands but the Gaon Sabha did not handover possession of the 40 Bighas and 4 Biswas of land in question. On 16.12.1997, possession of Kh. No. 715 & 725 of Village Bhati was sought to be delivered to the Forest Department, therefore a demarcation was carried out. In that proceedings it was clearly recorded that the possession of 10 Bighas out of Kh. No. 715 (245-6) and 14 Bighas out of Kh. No. 725(19-11) of Village Bhati was not handed over to the Forest Deptt. Copy of the report is annexed as **Annexure P-12**.
13. The objections of objector Case no. 110/obj./95 titled as "Arun Kumar Jain vs G.S. Bhati" were allowed and the then Forest Settlement Officer held that the proceedings in the case be adjourned *sine die* till the proceedings in other courts are decided. The copy of order dated 02.08.1999 passed by the Forest Settlement Officer, Delhi is annexed as **Annexure P-13**.

These proceedings have not been revived till date, so the objector cannot be dispossessed without completing the due process of law.

14. That during the pendency of the abovesaid proceedings under Section 85 of DLR Act, the officials of Gaon Sabha and Forest Department came to the property of objector on 12.09.2006 and demolished the entire boundary wall and stated that the possession of Kh. No. 715 of Village Bhati was taken over and handed over to the Forest Deptt. by wrongly claiming that all lands situated to the north of Bhati Mines road was part and parcel of Kh. No. 715. At this time, the objector filed a WP(C) No. 6991/2007 titled as "Arun Kumar Jain VS Union of India" against the illegal demolition. In reply to this petition, a counter affidavit was filed by the then Block Development Officer (South) stating that the demolition programme for 12.09.2006 was fixed to takeover possession of Kh. No. 715 only. It was also stated that earlier the possession of 235 Bighas and 16 Biswas out of Kh. No. 715 (245-6) and 5 Bighas and 1 Biswa out of Kh. No. 725 (19-11) was taken over on 16.12.1997. It was specifically admitted that that the possession of 10 Bighas out of Kh. No. 715 (245-6) and 14 Bighas out of Kh. No. 725(19-11) of Village Bhati was not handed over to the Forest Deptt. on 16.12.1997 as there was stay order operating. It was reiterated in the counter affidavit that the action taken on 12.09.2006 was only with respect to Kh. No. 715 of Village Bhati. The affidavit of the BDO (South) is annexed as **Annexure P-14**.

15. That thereafter the objector filed a Contempt Case (Civil) No. 409/2007 in Delhi High Court regarding contempt of the order dated 24.04.1990 in CS (OS) No. 2252/1988. In that contempt case directions were passed for demarcation of the lands of objector. Accordingly, on 15.12.2011 demarcation was carried out and points were fixed thereby demarcating the privately owned lands of objector /petitioner. And the petition was disposed off on 09.08.2012 by holding that the possession of all the lands be returned to the objector /petitioner. However, due to pendency of the case under Section 85 of DLR Act, the order was modified on 17.08.2012 and it was held that the possession of privately owned land be returned immediately on the date fixed. Whereas, the 40 Bighas and 4 Biswas of Gaon Sabha land for which case u/s 85 of DLR Act was pending, a direction was issued to the Dy. Commissioner to decide the appeal expeditiously. It was therefore, intended that the rights of the objector would be governed by the outcome of appeal pending before the Ld. Dy. Commissioner (South) in respect of grant of bhumidhari rights to objector qua 40 Bighas and 4 Biswas of land i.e. 10 Bighas out of Kh. No. 715 (245-6), 14 Bighas out of Kh. No. 725 (19-11), 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4), 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and 5 Bighas & 16 Biswas out of Kh. No. 731(20-16) of Village Bhati, New Delhi. Copy of the order dated 17.08.2012 is annexed as **Annexure P-15**. The effect of the order was that the possession of 10 Bighas land in Kh. No. 715 (245-6) was deemed to be

with Gaon Sabha due to demolition dated 12.09.2006. Whereas, the Gaon Sabha/Forest Deptt. had never taken over possession of 30 Bighas 4 Biswas of land recorded in name of Gaon Sabha i.e. 14 Bighas out of Kh. No. 725 (19-11), 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4), 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and 5 Bighas & 16 Biswas out of Kh. No. 731(20-16) of Village Bhati, New Delhi which remained with objector /petitioner.

16. That therefore, the 40 Bighas and 4 Biswas of land i.e. 10 Bighas out of Kh. No. 715 (245-6), 14 Bighas out of Kh. No. 725 (19-11), 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4), 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and 5 Bighas & 16 Biswas out of Kh. No. 731(20-16) of Village Bhati, New Delhi has been kept out of vesting in Forest Deptt. by virtue of orders passed by the Delhi High Court as well as the order dated 02.06.1999 passed by the then Forest Settlement Officer, Delhi. The objector had acquired the bhumidhari rights in this land in 1990 which is much prior to the notification under Section 154 dated 02.04.1996, and such rights are protected. Therefore, the transfer of (40-4) Gaon Sabha land is firstly subject to orders passed by the High Court on 09.08.2012 and secondly handover is of an encumbered land. This act of handover of (40-4) land is otherwise illegal as the notification dated 02.04.1996 was premised on uncultivable lands being made available for afforestation, whereas land in question is cultivated land.
17. That the earlier demarcations had fixed the location of land of objector in Kh. No. 716, 717, 718, 719, 720, 721, 722, 723, 724,

727 & 728 of Village Bhati as adjoining to the Bhati Mines Road, but later on in 2011 the demarcation was changed and the effect was that the land of the objector was shifted eastwards and away from the road. The Gaon Sabha/Forest department had no clear idea of the location of the land in relation to the road and they had under mistaken belief demolished the boundaries of farm house of objector in 2006. Thereafter, the fresh demarcation was carried out on 15.12.2011 by TSM method under the directions of Delhi High Court and boundaries of the farm-house were shown thereon in dark red outline while depicting the bhumidhari land of objector in orange colour. The demarcation map of 15.12.2011 is annexed as **Annexure P-16**. Thus, the 40 Bighas and 4 Biswas of land of Gaon Sabha which is in possession of objector is evident from demarcation and same is being marked in blue stripes. This demarcation carried out on 15.12.2011 in terms of directions of the Hon'ble High Court in Cont. Case (C) i.e. CCP No. 409/2007 showed the access of objector's land from Bhati Mines road at **point X**.

18. That, in 2018 a new demarcation has surfaced which shows that the land of the objector is shifted further away from the Bhati Mines Road. The extract of this demarcation of 19.05.2018 is annexed as **Annexure P-17**. Whereas, the map uploaded by GSDL on it's website shows a different location to the land of the objector. Extract of the downloaded map from the website of GSDL is annexed as **Annexure P-18**. Due to these varying demarcations carried out by the government, there is a threat of

demolition of the property of the objector and it seems that the boundaries of privately owned land cannot be fixed with any degree of certainty.

19. That in view of the shifting of the location of objector 's land, and insistence of respondents to take possession of lands on basis of the demarcation dated 09.05.2018, there was imminent danger to objector as the lands in his possession would have become surrounded by forest lands from all sides. If the demarcation was to implemented then the land of objector would have become land-locked (and will not have any independent access from any road or rasta), therefore, in order to protect his right to passage, the objector had filed claim no.12 of 2020 titled as "Arun Kumar Jain vs. DCF" to seek exchange of some of his land with land recorded in name of Forest Department/Gaon Sabha so as to have an access. However, there were technical defects in the said objections as there was no formal prayer and moreover, the Forest Department had clearly objected by claiming that the exchange of forest land was not permissible for non-forest purposes. Since, the premise of claim no.12/2020 was based on exchange of land for non-forest purposes and which was impermissible, hence the objector withdrew that claim petition.
20. That the objector has been using the entire farm land as one unit which includes the (40-4) land for which bhumidhari case is pending as well as his privately owned land, therefore, he always

had access to Bhati Mines Road which is shown at point X in demarcation dated 15.12.2011.

21. That the (40-4) land recorded in name of Gaon Sabha is otherwise being used by objector to access his land for last 40 years as it provides the only access to public highway, and moreover, the objector has acquired easement of necessity by prescription due to continuous use of land for passage since last more than 40 years. Therefore, in all eventualities, (40-4) land is to be treated as a servient holding (even if it is to be separated) to the objector's private holding. Therefore, the objector shall always be entitled to have access to his own privately owned land from the (40-4) lands recorded in name of Gaon Sabha bearing Kh. No. 725, 726, 729 & 731 whether or not he is declared as bhumidhar of this land. As a when, petitioner is declared as bhumidhar of (40-4) land then obviously entire land shall have access from Bhati Mines Road. The case under Section 85 of DLR Act is still pending in appeal.
22. That the Village Bhati was never brought under consolidation operations (*Chakbandi*), therefore *rasta* (as is usually provided to each *chak* of land during *chakbandi*) has not been provided for agricultural land holdings in the village. The privately owned land of objector is surrounded on all sides by Gaon Sabha land which is attempted to be handed over to the Forest Department. As a result, the objector can access his privately owned lands only after passing over the Gaon Sabha lands and for last 40-45 years, objector has been using the Bhati Mines road which is

partly built on Gaon Sabha land and partly on privately owned land of objector.

23. That the Gaon Sabha had lost title to the 40 Bighas and 4 Biswas of land in question much before 1996 and the right of objector to declaration of bhumidhari rights had accrued in 1990, for which the case under Section 85 of DLR Act was filed in 1990. And for that case is already pending in the court of Dy. Commissioner (South) as by order dated 25.03.2021 the Ld. Financial Commissioner has remanded back the case for decision on merits. Thus, this land of objector is not a waste land which could be vested in Gaon Sabha or handed over to the Forest Deptt.. The objector had already brought the land under cultivation long time ago and the revenue records ought to reflect the land as cultivable land.
24. That the 40 Bighas and 4 Biswas of land recorded in name of Gaon Sabha Bhati had been brought under cultivation before 1980-81 and therefore, the same could not have been treated as waste land in 1996 for the purpose of excluding it from the Gaon Sabha and/or for handover of the same to Forest Department. Since, the Gaon Sabha had lost title to the land in terms of Section 67 of DLR Act, hence, the 40 Bighas and 4 Biswas of land was wrongly shown as Gaon Sabha land in 1996 for the purposes of it's handover to the Forest Department.
25. That due to the wrong action of alleged handover of the land measuring 40 Bighas and 4 Biswas to Forest Department, the

objector had earlier also filed objections and the then Forest Settlement Officer had rightly adjourned the proceedings sine die by his order dated 02.06.1999. But now on 10.10.2020 some officials of the Forest Department had visited the farm of the objector and tried to close the passage connecting the Bhati Mines road with the farm land of objector. The order dated 02.06.1999 applies even today and the respondents cannot forcibly evict the petitioner from (40-4) land till final decision of the case under Section 85 of DLR Act.

26. That the objector has filed the CS(OS) No. 658/2021 in Delhi High Court in order to protect his right to easement. Since the Bhati Mines Road is a public highway, and the objector has acquired easement of necessity by prescription i.e. continuous use of suit land B as passage also for more than 40 years. Therefore, in all eventualities, (40-4) of suit land B is to be treated as a servient holding (if for any reason it is to be separated from holding of objector ) to the objector 's private purchased land holding (which is dominant heritage). Therefore, the objector shall always be entitled to have access to his purchased land from the (40-4) of suit land B bearing Kh. No. 725, 726, 729 & 731 whether or not he is declared as bhumidhar of the suit land B. As and when, objector is declared as bhumidhar of (40-4) land then obviously entire land holding shall have access from Bhati Mines Road. The case under Section 85 of DLR Act is still pending in appeal w.r.t. suit land 'B'. Village Bhati was never brought under consolidation

operations (*Chakbandi*), therefore *rasta* (as is usually provided to each *chak* of land during *chakbandi*) has not been provided for agricultural land holdings in the village. The farm lands of objector are surrounded on all sides by land recorded in name of Gaon Sabha which is now attempted to be handed over to the Forest Department. As a result, the objector can only access his purchased lands after passing (driving and walking) over the suit land B as he has been doing for last more than 40 years. The easementary rights of objector /his predecessors to access their private land by walking or driving over the Gaon Sabha lands have existed for more than 100 years as no separate/exclusive road/passage was provided to the private land holdings. Copy of the suit is already filed with the status report.

27. That the Delhi High Court has protected the objector by way of order dated 13/12/2021 which is continuing till date. The orders are annexed as **Annexure P-19**.
28. That in view of the above facts, the land of the objector may be kept out of the purview of orders to be passed in this case as the OA Applicant falsely included the land on the premise that illegal construction was being made. No such illegal activity which is damaging to the environment has ever been carried out on the land in possession of objector viz. 10 Bighas out of Kh. No. 715 (245-6), 14 Bighas out of Kh. No. 725 (19-11), 6 Bighas & 4 Biswas out of Kh. No. 726 (12-4), 4 Bighas & 4 Biswas of Kh. No. 729(4-4) and 5 Bighas & 16 Biswas out of Kh. No. 731(20-16) of Village Bhati, New Delhi; and

2918

22

Any other suitable relief may be granted in favour of the objector in accordance with law.



Objector

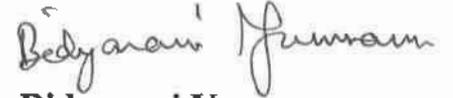
Delhi

Dated : 2/01/2026

Through

**Pankaj Vivek**  
Advocate

Enr. No.  
D/276/1998(R)



**Bidyarani Yumnam**  
Advocate

Enr. No. D-3287/1999

{Counsels for Objector }  
Office at: P-33A, LGF,  
South Extension Part-II,  
New Delhi 110049  
E-Mail: [pankajvivek@gmail.com](mailto:pankajvivek@gmail.com)  
M. No. 9811215778

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 525/2022

IN THE MATTER OF:

LAXMI

..... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT FORESTS

& CLIMATE CHANGE & ORS.

..... RESPONDENTS

AFFIDAVIT

I, Arun Kumar Jain aged 37. years, S/o Late Sh. A.K. Jain, R/o B-539, New Friends Colony, New Delhi, do hereby solemnly affirm and state as under:

- 1. That I am objector in the present case and I am aware of facts and circumstances of the case, hence competent to swear this affidavit.
- 2. That the contents of the accompanying objections have been read and understood by me and I say that the same has been drafted by my counsel on my instructions and the facts stated therein are true and correct to my knowledge. The same may be read as part and parcel of this affidavit as the contents are not being repeated herein for the sake of brevity and in order to avoid repetition.

*[Signature]*

DEPONENT

Verification

2 JAN 2026

Verified at Delhi on this ... day of January, 2026 that the contents of paras 1-2 of the above affidavit are true and correct to my

knowledge.

*[Signature]*

DEPONENT

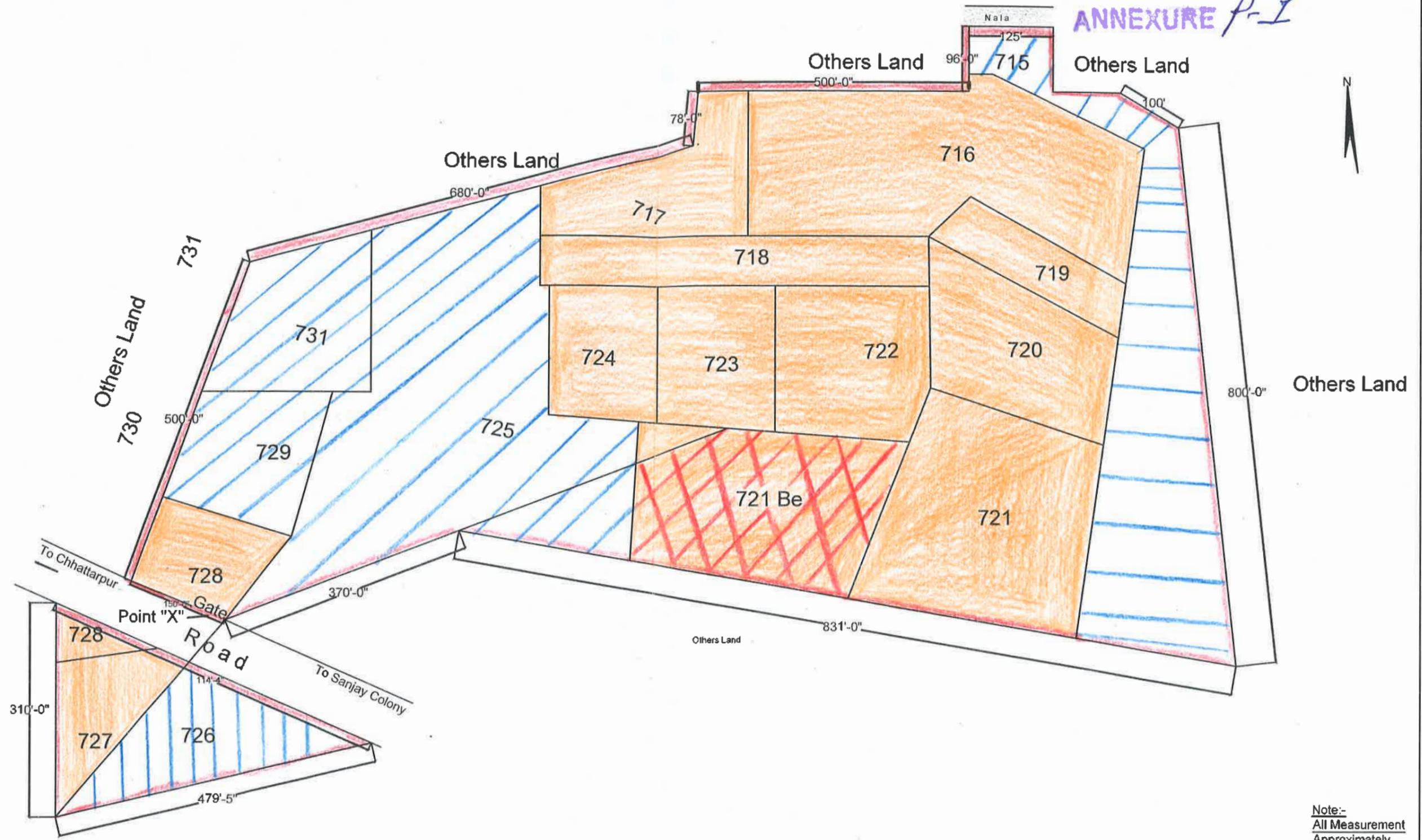
*I identified the deponent/executeant who has signed in my presence*



CERTIFIED THAT THE DEPONENT  
Shri/Smt/Mr. Arun Kumar Jain  
S/o, W/o, D/o or Son R/o  
Identified by Shri/Smt. Suryash Jambwal (Adv) has solemnly affirmed on 2 JAN 2026 at Delhi that the contents of the affidavit which have been read over & explained to him/her are true & correct to his/me knowledge

2 JAN 2026

ANNEXURE P-1



Note:-  
All Measurement  
Approximately

Existing Plan of Agriculture Land of Khasra No.715(10-0),  
716(12-8).717(2-7), 718(5-17),719(2-0),720(4-8),721(8-1),  
722(2-0),723(1-5),,724(1-0),725(14-0),726(6-4),  
729(4-4), & 731(5-16), Situated At Bhati Village New Delhi-

  
 LAKSHMAN SINGH  
 DRAUGHT MAN CIVIL  
 Office Ch. No. V-26,  
 Near State Bank of India,  
 Tis Hazari Courts, Delhi-110056  
 Mobile No. 9811756282

मकल कोटोवनी/खनतीली ग्राम भारी तहसील महाराष्ट्र जिला दिल्ली साल - 1984-85

Page No: 11

रुण कुमा देव	1983	721	8-1	0-87
पुत्र A.K. देव		717	2-7	
		718	5-17	1-28
		719	2-0	
		मि. 4	18-5	2-15

Contract doc Page No: 11

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TRUE COPY

## TRUE TYPED COPY OF RELEVANT PART OF KHATAUNI DOCUMENT

Photocopy of Khatauni Village Bhatti, Tehsil Mehrauli, District Delhi year 1984-85

Arun Kumar Jain

S/o A. K. Jain	1983-84	721	8-1	0-87
		717	2-7	
		718	5-17	1.28
		719	2-0	
		<u>Kita-4</u>	<u>18-5</u>	<u>2-15</u>

Continue See Page No. 2

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खतौनी (Khatouni) खतौनी  
ग्राम भागी

Page No: 2

Form P-6  
(खतौनी) (See Rule 53)

खतौनी Khatauni

पंचिका Villaga: खतौनी  
तहसील Tensil: खतौनी  
जिला Dist: खतौनी  
वर्ष Year: 1984

1 Serial No. of Khata Khatauni	2 Name of tenure holder with percentage and residence	3 Year of Commencement of tenure	4 Khasra No. of each plot of the Khata	5 Area of each plot in bighas or acres	6 Land Revenue or Rent payable by the tenure holder	7 Substance affecting change, if any with No. any of order, designation, date of authority passing the order attested by the Office. Koo.				11 Remarks
						8 Year	9 Year	10 Year	10 Year	
13	श्री. राजा कुमारी देवी पुत्र A.K.	1958-59	722	2-0						A-96/1984
29	श्री. राजा कुमारी देवी पुत्र A.K. 1/8 भाग खतौनी-2 खतौनी		723	1-5						B-22/1984
			724	1-0						
			1149	0-13						
			खतौनी 4	4-18	0-29					

Continue See Page No 3

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TRUE TYPED COPY OF RELEVANT PART OF KHATAUNI DOCUMENT

Form P-6

(See Rule 83)

KHATONI

Village: Bhatti

Tehsil Mehrauli

District Delhi

Year 1984-1985

S. No. of the Khata Khatauni 1	Name of the Khatedar/ with Parentage and Address 2	Date of commence ment of Bhoomidari rights 3	Khasra No. of each Khata 4	Area of each Khasra No. in Bighas/ Acres 5	Land Revenue or Rent 6	Name, Designation of the authority for ordering change and No. & date of the order				Remarks
						Crop year	Crop year	Crop year	Crop year	
						7	8	9	10	
13/29	Arun Kumar Jain S/o A K Jain R/o 539 Friends Colony,	1980-81	722 723 724 <u>1149</u> Kifte-4	2-0 1-5 1-0 <u>0-13</u> <u>4-18</u>	<u>0-29</u>	Vide 0-4 Sl. No. 1109 as per order passed by N.T.(M) in Misal No. 713/85-86 dated 6/9/85, Khasra No. 722, 723, 724, 1149, for 1/6 <sup>th</sup> share balance remaining, 0-16, revenue Rs. 0.18p, Deep Chand in favour of				Misal 962/80-81 Dt. 22.6.81

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	Delhi 5/6 share Deep Chand S/o Udapi 1/6 share.					Arun Kumar Jain S/o A. K. Jain R/o 36A Friends Colony New Delhi is approved.	
--	--	--	--	--	--	--	--

Continue See Page No. 3

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खतावली  
खतावली

Form P-5  
(See Rule 83)

खतावली Khatauni

गाँव/खार्ता Village: खतावली तालुका (खतावली) Distt: Year: 1954-55

Page No. 3

1	2	3	4	5	6	7				11	
						8	9	10	11		
Serial No. of Khata Khatauni	Name of tenure holder with parentage and residence	Year of Commencement of tenure	Khasra No. of each plot of the Khata	Area of each plot in settlement bighas or acres	Land Revenue or Rent payable by the tenure holder	Substance affecting change (if any) with No. any of order, designation, date of authority passing the order attested by the Office Kgo.				Remarks	
22	अरुण कुमार सिंह डा. से. के. जैन सा. में 534 डा. से. प्रवेश खतावली में 1954	1951-52 1953-55	727 1197	3-5 2-7							4/5/52 7-7-51 2/15/54 1956-55

Continue See page no. 4

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Form P-6

(See Rule 83)

KHATONI

Village: Bhatti

Tehsil Mehrauli

District Delhi

Year 1984-1985

S. No. of the Khata Khatauni 1	Name of the Khatedar/ with Parentage and Address 2	Date of commencement of Bhoomidari rights 3	Khasra No. of each Khata 4	Area of each Khasra No. in Bighas/ Acres 5	Land Revenue or Rent 6	Name, Designation of the authority for ordering change and No. & date of the order				Remarks
						Crop year	Crop year	Crop year	Crop year	
						7	8	9	10	
22/162	Arun Kumar Jain S/o A K Jain R/o 539 B Friends Colony, New Delhi	1981-82 1983-84	727 <u>1197</u> Kite-2	<u>3-5</u> <u>0-7</u> <u>3-12</u>	<u>0-41</u>					Misal 40/81-82 17-7-81 Misal 2164/83-84 19-6-1984

Continue See Page No. 4

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सुन्दर नगर और सुन्दर

खतावनी

Form P-8

(See Rule 23) (See Rule 2)

खतावनी Khatauni

Village: सुन्दर  
Taluka: सुन्दर  
District: सुन्दर

Khata No. 5

Serial No. of Khata	Name of tenureholder with parentage and residence	Year of Commencement of tenure	Khasra No. of each plot of the Khata	Area of each plot in settlement bighas or acres	Land Revenue or Rent payable by the tenureholder	Substance affecting change of law with No. any of order, designation, date of authority passing the order, attested by the Office Kdo.						Remarks
						Year	F.	Year	F.	Year	F.	
1	2	3	4	5	6	7	8	9	10	11	12	
		1980-81	716 720	12-8 4-8								
			(फिर)	16-14								

10 Rows Spots

खतावनी खतावनी (5)

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## TRUE TYPED COPY OF RELEVANT PART OF KHATAUNI DOCUMENT

Form P-6

(See Rule 83)

KHATONI

Village: Bhatti

Tehsil Mehrauli

District Delhi

Year 1984-1985

S. No. of the Khata Khatauni 1	Name of the Khatedar/ with Parentage and Address 2	Date of commencement of Bhoomidari rights 3	Khasra No. of each Khata 4	Area of each Khasra No. in Bighas/ Acres 5	Land Revenue or Rent 6	Name, Designation of the authority for ordering change and No. & date of the order				Remarks
						Crop year	Crop year	Crop year	Crop year	
						7	8	9	10	
30/273	Arun Kumar Jain S/o A K Jain R/o B 539 Friends Colony, New Delhi 1/6 <sup>th</sup> share Deep Chand S/o Udami 3/4 <sup>th</sup> share	1980-81	716 <u>720</u> Kitte-2	12-8 <u>4-8</u> <u>16-16</u>	<u>1-99</u>	(1) Vide 0-4 Sl. No. 1108 as per order passed by N.T.(M) in Misal No. 714/85-86 dated 6/9/85, 3/8 <sup>th</sup> share of Khasra No. 716, 4-10, revenue Rs. 0.56p, Deep Chand in favour of Arun Kumar Jain S/o A. K. Jain R/o 36A Friends Colony New Delhi consideration of Rs. 49000/- is approved. Sd/- N.D. K.(M) (2) Vide 0-4 Sl. No. 1109 as per order passed by N.T.(M) in Misal No. 713/85-86 dated 6/9/85, 3/4 <sup>th</sup> share of Khasra No. 714, balance area 3-6,	Misal 963/80-81 22-6-81			

	R/o Villagers					revenue Rs. 0.37p, Deep Chand in favour of Arun Kumar Jain S/o A. K. Jain R/o 36A Friends Colony New Delhi consideration of Rs. 49000/- is approved. Sd/- N.D. K.(M) (3) Vide 0-4 Sl. No. 1110 as per order passed by N.T.(M) in Misal No. 715/85-86 dated 6/9/85, 3/8 <sup>th</sup> share of Khasra No. 716, 4-13, revenue Rs. 0.56p, Deep Chand in favour of Arun Kumar Jain S/o A. K. Jain R/o 36A Friends Colony New Delhi consideration of Rs. 49000/- is approved. Sd/- N.D. K.(M)	
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Continue See Page No. 5

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TRUE TYPED COPY OF RELEVANT PART OF KHATAUNI DOCUMENT

Form P-6

(See Rule 83)

KHATONI

Village: Bhatti

Tehsil: Mehrauli

District Delhi

Year 1984-1985

S. No. of the Khata Khatauni 1	Name of the Khatedar/ with Parentage and Address 2	Date of commencement of Bhoomidari rights 3	Khasra No. of each Khata 4	Area of each Khasra No. in Bighas/ Acres 5	Land Revenue or Rent 6	Name, Designation of the authority for ordering change and No. & date of the order				Remarks
						Crop year	Crop year	Crop year	Crop year	
						7	8	9	10	
370/418 Min	Arun Kumar Jain S/o A K Jain R/o 539 B Friends Colony, New Delhi	1980-81	728	3-5	0-33					Misal 961/80-81 22-6-81 Misal 2164/83-84

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Note: All the documents pertaining to Acquisition should mandatorily be taken from LAC South Branch.

Sir,

Copy is according to original. Photocopy prepared and given to Sh. Arun Kumar Jain.

Sd/- 28/09/2020

//True Translation//

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Form P-4/Form 144  
 (27.5.54/Sec Rule 24)  
 Village: Bha K.

1980-81  
 Tehsil & District Delhi

Nakla/पत्रा लिखावटी/Khasra Girdawari

True Copy  
 for 7.7.77

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
245-16	19-11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11
26	18-4	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11
709	4-4	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11
27	20-12	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11

became  
 S.P. Singh  
 6/12/88

Confirmed  
 6/12

Confirmed  
 6/12

TRUE COPY





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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1981-82

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.	Mentod of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks	
					Crop	Irrigated	unirrigated	Crop	irrigated	Unirrigated	crop	Irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
715	245-16	419	Gram Sabha														240.6	Rabi	Omprakash	
																			Sharma S/o Devi chand	
																			unauthorised possession	
																			1500 Arun Kumar Jain	
																			S/o AK Jain unauthorised	
																			possession 10.00 Biswa	
																			GS.	

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725	19-11	419	Gram Sabha	Bajra		19-11	Jain		19-11	19-11		Anilram venue, s-11, Arun Kumar S/o AK Jain unauthorised possession 14-00 Rabi- Deep Chand, S/o Ajay Singh S-11 unauthorised possession Arun Kumar Jain S/o AK Jain 14-00
726	12-4	419	Gram Sabha	Bajra		12-4	Jain		12-4	12-4	X	Arun Kumar S/o AK Jain 6-4 unauthorised possession Deep Chand S/o Ajay Singh 6-00) Rabi-continuously
729	4-4	419	Gram Sabha	Givar		4-4	Tra		4-4	4-4	X	Arun Kumar Jain S/o AK Jain unauthorised possession 4-4 Rabi-continuously

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731	20-16	419	Gram Sabha	Giver		20-16					X	Arun Kumar Jain S/o A K Jain unauthorized possession
			Sd/- 09/12/88		Sd/- 09/12						Sd/	

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फॉर्म P-4/Form P-4  
(सेक्शन 54/Sec Rule 54)  
गाँव/Village खोस्ता

1982-83

खोस्ता गिरदावरी/Khоста Giridawari

(Muzrai) जमीन व रियासत/Teahi & District Dalt

क्र. सं. / Serial No.	खेती का संख्या / Field No.	खेती का वर्ग / Class of land	खेती का आकार / Area	खेती का नाम / Name of the field	खेती का मालिक / Owner	खेती का वर्ग / Class of land	खेती का आकार / Area	खेती का नाम / Name of the field	खेती का मालिक / Owner	18-9-82		23-7-83		19-6-83		17	18	19	20	21			
										1	2	3	4	5	6						7	8	9
715	245	C	419	Bam Sakha																	X	Khosi - Compensation of Govt. of Sharma (15-0) from Karmar S-4 Khosi (10-0) mentioned possession Rabi Continuity.	
725	19	11	4-19																			X	Khosi - Compensation of Govt. of S-4) from Karmar S-4 mentioned possession
726	12	4	419																			X	Khosi - Compensation of Govt. of (6-00) from Karmar S-4 mentioned possession
727	4	4	419																			X	Khosi - Compensation of Govt. of S-4) from Karmar S-4 mentioned possession
731	20	16	419																			X	Khosi - Compensation of Govt. of S-4) from Karmar S-4 mentioned possession

True Copy  
 Khosi  
 12.7.83

TRUE COPY

TRUE TYPED COPY OF RELEVANT PART OF DOCUMENT

P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1982-83

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement					Remarks
						Crop	Irrigated	unirrigated	Crop	Irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21		
715	245-16	419	Gram Sabha			Bajra		25-00			25-00						25-0	X				Kharif: Omprakash S/o Dhani Chand Sharma (15-0) Arun Kumar S/o AK Jain (10-00) unauthorized possession Rabi: Continuously
725	19-11	419	Gram Sabha			Bajra		19-11										X				Kharif: Deep Chand S/o Ajay Singh S-11) Arun Kumar S/o AK Jain (14-4) unauthorised possession

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726	12-4	419	Gram Sabha	Bajra		12-4						Kharif: Deep Chand S/o Ajay Singh (6.00) Arun Kumar Jain S/o AK Jain 6-4 unauthorised possession.
729	4-4	419	Gram Sabha	Bajra		4-4					X	Kharif Arun Kumar Jain S/o A K Jain unauthorised
731	20-16	419	Gram Sabha			20:16		20:16				
			Sd/- 09/12/88		Sd/- 09/12					Sd/ 09/12/88		



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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1983-83

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid			Dofasti			Details of uncropped land to agree with columns of the area statement					Remarks
						Crop	Irrigated	unirrigated	Crop	irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21			
716	12-8	30	Arun Kumar Jain S/o AK Jain			Bajra			11-8							X		X		X			
717	2-7	5	Arun Kumar Jain S/o AK Jain			Bajra			2-7							X		X		X			
718	5-17	5	Arun Kumar Jain S/o AK Jain			Bajra			5-17							X		X		X			

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719	2-0	5	Arun Kumar Jain S/o AK Jain		Bajra		2-0					X	X	X
720	4-8	30	Arun Kumar Jain S/o AK Jain		Bajra		4-8					X	X	X
721	8-1	5	Arun Kumar Jain S/o AK Jain		Bajra		8-11					X	X	X
722	2-0	15	Arun Kumar Jain S/o AK Jain		Bajra		8-00					X	X	X
723	1-5	15	Arun Kumar Jain S/o AK Jain		Bajra		1-5					X	X	X
724	1-0	15	Arun Kumar Jain S/o AK Jain		Bajra		1-0					X	X	X

727	3-5	22	Arun Kumar Jain S/o AK Jain		Bajra		1-5					X	X	X
728	3-5	30	Arun Kumar Jain S/o AK Jain		Bajra		075					X	X	X
1149	0-13	12	Arun Kumar Jain S/o AK Jain		Bajra		075					X	X	X
1197	0-7	22	Arun Kumar Jain S/o AK Jain		Bajra		075					X	X	X

TRUE TYPED COPY

51

(The Record of the)

No. of the ( )

No. of the ( )

- 4 -

गुरु शिखर/शिव शिखर

क्र.सं.	दिनांक	वर्ग	विवरण	विवरण															
				1	2	3	4	5	6	7	8	9	10	11	12				
711	15-8	2	सुपर	X															
712	25	2	सुपर	X															
713	25	2	सुपर	X															
714	25	2	सुपर	X															
715	25	2	सुपर	X															
716	25	2	सुपर	X															
717	25	2	सुपर	X															
718	25	2	सुपर	X															
719	25	2	सुपर	X															
720	25	2	सुपर	X															
721	25	2	सुपर	X															
722	25	2	सुपर	X															
723	25	2	सुपर	X															
724	25	2	सुपर	X															
725	25	2	सुपर	X															
726	25	2	सुपर	X															
727	25	2	सुपर	X															
728	25	2	सुपर	X															
729	25	2	सुपर	X															
730	25	2	सुपर	X															
731	25	2	सुपर	X															
732	25	2	सुपर	X															
733	25	2	सुपर	X															
734	25	2	सुपर	X															
735	25	2	सुपर	X															
736	25	2	सुपर	X															
737	25	2	सुपर	X															
738	25	2	सुपर	X															
739	25	2	सुपर	X															
740	25	2	सुपर	X															
741	25	2	सुपर	X															
742	25	2	सुपर	X															
743	25	2	सुपर	X															
744	25	2	सुपर	X															
745	25	2	सुपर	X															
746	25	2	सुपर	X															
747	25	2	सुपर	X															
748	25	2	सुपर	X															
749	25	2	सुपर	X															
750	25	2	सुपर	X															
751	25	2	सुपर	X															
752	25	2	सुपर	X															
753	25	2	सुपर	X															
754	25	2	सुपर	X															
755	25	2	सुपर	X															
756	25	2	सुपर	X															
757	25	2	सुपर	X															
758	25	2	सुपर	X															
759	25	2	सुपर	X															
760	25	2	सुपर	X															
761	25	2	सुपर	X															
762	25	2	सुपर	X															
763	25	2	सुपर	X															
764	25	2	सुपर	X															
765	25	2	सुपर	X															
766	25	2	सुपर	X															
767	25	2	सुपर	X															
768	25	2	सुपर	X															
769	25	2	सुपर	X															
770	25	2	सुपर	X															
771	25	2	सुपर	X															
772	25	2	सुपर	X															
773	25	2	सुपर	X															
774	25	2	सुपर	X															
775	25	2	सुपर	X															
776	25	2	सुपर	X															
777	25	2	सुपर	X															
778	25	2	सुपर	X															
779	25	2	सुपर	X															
780	25	2	सुपर	X															
781	25	2	सुपर	X															
782	25	2	सुपर	X															
783	25	2	सुपर	X															
784	25	2	सुपर	X															
785	25	2	सुपर	X															
786	25	2	सुपर	X															
787	25	2	सुपर	X															
788	25	2	सुपर	X															
789	25	2	सुपर	X															
790	25	2	सुपर	X															
791	25	2	सुपर	X															
792	25	2	सुपर	X															
793	25	2	सुपर	X															
794	25	2	सुपर	X															
795	25	2	सुपर	X															
796	25	2	सुपर	X															
797	25	2	सुपर	X															
798	25	2	सुपर	X															
799	25	2	सुपर	X															
800	25	2	सुपर	X															

Total

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti  
05.10.88-6.3.89

Tehsil &amp; District Delhi

Year 1988-1989

Copy of Khasra Girdawari

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid			Dofasli			Details of uncropped land to agree with columns of the area statement					Remarks
						Crop	Irrigated	unirrigated	Crop	irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21			
716	12-8	30	Arun Kumar Jain S/o AK Jain			Arhar		Sarso							12-8	X		X		X			
717	2-7	5	Arun Kumar Jain S/o AK Jain			Arhar		Sarso							2-7	X		X		X			
718	5-17	5	Arun Kumar Jain S/o AK Jain			Arhar		Sarso							5-17	X		X		X			

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719	2-0	5	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					2-0	X	X	X
720	4-8	30	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					4-8	X	X	X
721	8-1	5	Arun Kumar Jain S/o AK Jain		Arhar		Sarso						X	X	X
722	2-0	15	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					2-0	X	X	X
723	1-5	15	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					1-5	X	X	X
724	1-0	15	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					1-0	X	X	X

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727	3-5	22	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					3-5	X	X	X
728	3-5	30	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					3-5	X	X	X
1149	0-13	12	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					0-13	X	X	X
1197	0-7	22	Arun Kumar Jain S/o AK Jain		Arhar		Sarso					0-7	X	X	X

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Form 7-1 (Form 7-1)  
(18 Nov. 41) (Rev. 1-1-42)  
REGISTRATION

1941-42  
Office of Text (Tech/Text) & District Office

No. of the Report	Date of Report	Name of the Reporting Office	Name of the Reporting Officer	Title of the Report	Classification										Total	Remarks		
					1	2	3	4	5	6	7	8	9	10			11	
716	11-8																X	X
717	2-7																X	X
718	5-17																X	X
719	2-11																X	X
720	1-10																X	X
721	2-10																X	X
722	2-10																X	X
723	1-10																X	X
724	1-10																X	X
725	1-13																X	X
726	2-7																X	X
727	3-5																X	X
728	3-5																X	X

Total

L. W. C. M.

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1990-1991

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	irrigated	Unirrigated	crop	Irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	18	19	20	21		
716	12-8	30	Arun Kumar Jain	S/o AK Jain	-	-	-	-	-	-	-	-	-	-	Tube Well	X	X	X		
717	2-7	5	Arun Kumar Jain	S/o AK Jain	-	-	-	-	-	-	-	-	-	-	-	-	X	X		
718	5-17	5	Arun Kumar Jain	S/o AK Jain	-	-	-	-	-	-	-	-	-	-	-	-	X	X		

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719	2-0	5	Arun Kumar Jain S/o AK Jain	-	-	-	-	-	-	-	-	-	-	-	-	X	X
720	4-8	30	Arun Kumar Jain S/o AK Jain	X	-	-	-	-	-	-	-	-	-	-	-	X	X
721	8-1	5	Arun Kumar Jain S/o AK Jain	X												X	X
722	2-0	13	Arun Kumar Jain S/o AK Jain	X												X	X
723	1-5	13	Arun Kumar Jain S/o AK Jain	X												X	X
724	1-0	13	Arun Kumar Jain S/o AK Jain	X												X	X

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1149	0-13	13	Arun Kumar Jain S/o AK Jain															X	X	
1197	0-7	22	Arun Kumar Jain S/o AK Jain -																X	X
727	3-5	22	Arun Kumar Jain S/o AK Jain																X	X
728	3-5	30	Arun Kumar Jain S/o AK Jain																X	X

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1993-1994

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	18	19	20	21		
716	12-8	30	Arun Kumar Jain S/o AK Jain, B-539 New Friends Colony	-	-	Bajra	-	3-8	Tara	-	-	5-0	-	-	Tube Well	0-2	X	X		
717	2-7	5	Arun Kumar Jain S/o AK Jain New Friends Colony	-	-	Bajra	-	0-17	Tara	-	-	2-0	-	-	-	-	X	X		

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718	5-17	5	Arun Kumar Jain S/o AK Jain New Friends Colony	-	Bajra	-	1-7	Tara	-	-	3-0	-	-	-	X	X
723	1-5	13	Arun Kumar Jain S/o AK Jain New Friends Colony	X	Bajra		0-10	Tara			0-10				X	X
724	1-0	13	Arun Kumar Jain S/o AK Jain New Friends Colony	X	Bajra		0-10	Tara			0-16				X	X
727	3-5	22	Arun Kumar Jain S/o AK Jain New Friends Colony	X				Tara							X	X

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728	3-5	30	Arun Kumar Jain S/o AK Jain New Friends Colony	X					Tara							X	X
1149	0-13	13	Arun Kumar Jain S/o AK Jain	X			0-13	Whe at								X	X
1197	0-7	22	Arun Kumar Jain S/o AK Jain				0-7	Whe at								X	X

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1994-1995

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid			Dofasi			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	Irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	18	19	20	21			
716	12-8	30	Arun Kumar Jain S/o AK Jain		-	Under Frame	-	11-8		-	-			-	Tube Well	0-5	X	X			
717	2-7	5	Arun Kumar Jain S/o AK Jain		-	Under Frame	-	2-7		-	-			-	-	-	X	X			
718	5-17	5	Arun Kumar Jain S/o AK Jain		-	Under Frame	-	5-17						-	-	-	X	X			

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719	2-0	11	Arun Kumar Jain Vs. AK Jain		Under Frame	-	2-0		-	-		-	-	-	X	X
720	4-0	30	Arun Kumar Jain S/o AK Jain	-	Under Frame	-	4-8		-	-		-	-	-		
721	8-1	5	Arun Kumar Jain S/o AK Jain	-	Under Frame	-	8-11		-	-		-	-	-		
722	2-0	15	Arun Kumar Jain S/o AK Jain	-	Under Frame	-	8-00		-	-		-	-	-		
723	1-5	11	Arun Kumar Jain S/o AK Jain	-	Under Frame	-	1-5								X	X
724	1-0	11	Arun Kumar Jain S/o AK Jain	-	Under Frame	-	1-0								X	X

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727	3-5	22	Arun Kumar Jain S/o AK Jain New Friends Colony	X	Under Frame	-	1-5									X	X
728	2-5	30	Arun Kumar Jain S/o AK Jain	X	Under Frame	-	075									X	X
1149	0-13	13	Arun Kumar Jain S/o AK Jain	X	Under Frame	-	075									X	X
1197	0-7	22	Arun Kumar Jain S/o AK Jain	X	Under Frame	-	075									X	X
				SD/-													

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Form P-4

(23 Nov 1944)

Form P-4

W.S. 10/1/44

100-96

1	2	3	4	5	6	7			8			9			10			11	12	
						11	10	95	10	11	12	13	14	15	16	17	18			19
716	12-8	30	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
717	2-7	5	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
718	5-17	"	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
719	2-0	"	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1995-96

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid			Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	Irrigated	Unirrigated	crop	Irrigated	unirrigated	Irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	18	19	20	21			
716	12-8	30	Arun Kumar Jain S/o AK Jain		-	Jawar	-		12-0		-	-			-	X	X	X	X		
717	2-7	5	Arun Kumar Jain S/o AK Jain		-	Jawar	-		2-0		-	-			-	-	-	X	X		
718	5-17	5	Arun Kumar Jain S/o AK Jain		-	Jawar	-		5-0						-	-	-	X	X		

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719	2-0	5	Arun Kumar Jain Vs. AK Jain		Jawar	-	2-0		-	-		-	-	-	X	X
720	4-8	5	Arun Kumar Jain S/o AK Jain	-	Jawar	-	4-0		-	-		-	-	-		
721		30	Arun Kumar Jain S/o AK Jain	-	Jawar	-	8-11		-	-		-	-	-		
722			Arun Kumar Jain S/o AK Jain	-	Jawar	-	2-00		-	-		-	-	-		
723		13	Arun Kumar Jain S/o AK Jain	-	Jawar	-	1-5								X	X
724		13	Arun Kumar Jain S/o AK Jain	-	Jawar	-	1-0								X	X

727	3-5	13	Arun Kumar Jain S/o AK Jain New Friends Colony	X	Jawar	-	3-0										X	X
728	2-5	370	Arun Kumar Jain S/o AK Jain	X	Jawar	-	3-0										X	X
1149	0-7	13	Arun Kumar Jain S/o AK Jain	X	Jawar	-	075										X	X
1197	0-7	22	Arun Kumar Jain S/o AK Jain	X	Jawar	-	075										X	X
				SD/-														

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1996-97

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	Irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	18	19	20	21		
716	12-8	30	Arun Kumar Jain S/o AK Jain, B-539 New Friends Colony		X	-	-	-	Tra	-	5-0				-	Tube Well	0-2	X	X	
717	2-7	5	Arun Kumar Jain S/o AK Jain, B-539 New Friends Colony		X	-	-	-	Tra	-	2-0				-	-	-	X	X	

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718	5-17	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-	Tra	-	3-0		-	-	-	X	X
719	2-0	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-	Tra	-	1-0		-	-	-	X	X
720	4-8	30	Arun Kumar Jain S/o AK Jain, New Friends Colony	-	-	-	-	Tra	-	2-0		-	-	-	X	X
721	2-1	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	-	-	-	-	Tra	-	4-0		-	-	-	X	X

722	2-0	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-	Tra	-							X	X
723	1-5	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-	Tra	-	0-10						X	X
724	1-0	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-			0-16						X	X
727	3-5	22	Arun Kumar Jain S/o AK Jain New Friends Colony	X	-	-	-									X	X

75

728	3-5	370	Arun Kumar Jain S/o AK Jain, New Friends Colony	X													X	X
1149	0-13	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X													X	X
1197	0-7	22	Arun Kumar Jain S/o AK Jain, New Friends Colony	X													X	X

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1998-99

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Method of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	Irrigated	Unirrigated	crop	irrigated	unirrigated	Irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
716	12-8	30	Arun Kumar Jain S/o AK Jain, B-539 New Friends Colony		X	-	-	10-0			5-0	-				-	X	0-2	X	X
717	2-7	5	Arun Kumar Jain S/o AK Jain, New Friends Colony		X	-	-	2-0			2-0	-	-			-	-	-	X	X

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718	5-17	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	2-0	-	-	3-0	-	-	-	X	X
719	2-0	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-	-	-	1-0	-	-	-	X	X
720	4-8	30	Arun Kumar Jain S/o AK Jain, New Friends Colony	-	-	-	-	-	-	2-0	-	-	-	X	X
721	8-1	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	-	-	-	-	-	-	4-0	-	-	-	X	X

79

722	2-0	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X														X	X
723	1-5	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	-	-	-	0-10								X	X
724	1-0	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	*	-			0-16								X	X
727	3-5	22	Arun Kumar Jain S/o AK Jain New Friends Colony	X	-	-	-											X	X

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728	3-5	30	Arun Kumar Jain S/o AK Jain, New Friends Colony	X														X	X	
1149		13																	X	X
1197		22																	X	X

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181

Form P-1  
(Old Form 30 Use This One)  
1957

Form P-1 (M-1) (M-2) (M-3) (M-4) (M-5) (M-6) (M-7) (M-8) (M-9) (M-10) (M-11) (M-12) (M-13) (M-14) (M-15) (M-16) (M-17) (M-18) (M-19) (M-20)

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
716	12-8	1	3-11-54																
717	2-7	5	1-1-54																
718	5-5	"	1-1-54	X															
719	2-0	"	1-1-54	X															
720	4-8	"	1-1-54																
721	6-1	"	1-1-54																
722	2-0	"	1-1-54																
723	1-5	"	1-1-54	X															
724	1-4	"	1-1-54																
725	3-5	22	1-1-54	X															
726	3-5	20	1-1-54	X															

1. Name of the individual  
 2. Social Security number  
 3. Date of birth  
 4. Date of death  
 5. Date of entry into the United States  
 6. Date of departure from the United States  
 7. Date of naturalization  
 8. Date of citizenship  
 9. Date of permanent residence  
 10. Date of temporary residence  
 11. Date of entry into the United States as a permanent resident  
 12. Date of entry into the United States as a temporary resident  
 13. Date of entry into the United States as a permanent resident alien  
 14. Date of entry into the United States as a temporary resident alien  
 15. Date of entry into the United States as a permanent resident alien  
 16. Date of entry into the United States as a temporary resident alien  
 17. Date of entry into the United States as a permanent resident alien  
 18. Date of entry into the United States as a temporary resident alien  
 19. Date of entry into the United States as a permanent resident alien  
 20. Date of entry into the United States as a temporary resident alien

All items  
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 correct  
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 original  
 and  
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 on  
 1-1-54  
 by  
 [Signature]  
 [Signature]

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P-4/Form P-4  
(54/See Rule 54)  
Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Delhi

Year 1990-91

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.		Mentod of irrigation & wells.	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement			Remarks
						Crop	Irrigated	unirrigated	Crop	Irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
716	12-8	30	Arun Kumar Jain S/o AK Jain, B-539 New Friends Colony		X	-	-	8-0			-	-				-	X	0-2	X	X
717	2-7	5	Arun Kumar Jain S/o AK Jain, New Friends Colony		X	-	-	1-0			-	-	-			-	-	-	X	X

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P3

718	5-17	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	2-0	-	-	-	-	-	-	-	X	X
719	2-0	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	0-10	-	-	-	-	-	-	-	X	X
720	4-8	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X	-	-	0-10	-	-	-	-	-	-	-	X	X
721	8-1	5	Arun Kumar Jain S/o AK Jain, New Friends Colony	X			3-0					-	-	-	X	X

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722	2-0	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X			0-10								X	X
723	1-5	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X			0-10			0-10					X	X
724	1-0	13	Arun Kumar Jain S/o AK Jain, New Friends Colony	X			0-10			0-16					X	X
727	3-5	28	Arun Kumar Jain S/o AK Jain New Friends Colony	X			2-0								X	X

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P5

728	3-5	37	Arun Kumar Jain S/o AK Jain, New Friends Colony	X			2-0								X		X
							Sd/- 11/11/2003										

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2003-2004

Form P-4  
 (सेट नंबर 52/544 सेट 54)  
 गाँव वाड़ा

तहसील  
 जिला

गाँव पिटलगी/आदात अमरवा

शहरी नंबर No. of Land	क्षेत्रफल Area in acres or equivalent bytes	संस्था का नाम Name of Institution	संस्था का पता Address of the Institution	संस्था का प्रकार Type of Institution	संपत्ति का प्रकार			संस्था का नाम			क्षेत्रफल			संस्था का नाम			
					संपत्ति का प्रकार	संस्था का नाम	क्षेत्रफल	संस्था का नाम	क्षेत्रफल	संस्था का नाम	क्षेत्रफल						
1149	0-13	12	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...
1157	0-7	22	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...

Handwritten signature/initials

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P-4/Form P-4  
(54/See Rule 54)

Village Bhatti

Copy of Khasra Girdawari

Tehsil &amp; District Hauz Khas

Year 2003-2004

Number of field	Area in acres of settlement Bighas	Number of Khatauni Khasra	Name of tenure holder if any, as classified in Part 1 of the Khatauni.	Method of irrigation & wells	Kharif			Rabi			Zaid		Dofasli			Details of uncropped land to agree with columns of the area statement						Remarks
					22/10/21	18/3/13		Crop	irrigated	unirrigated	Crop	irrigated	Unirrigated	crop	irrigated	unirrigated	irrigated	unirrigated	Class of land	Area	Kind and number of full grown trees on each plot	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21		
1149	0-13	13	Arun Kumar Jain S/o A. K. Jain, R/o 36B, Friends Colony		Jawar			0-7													X	
1197	0-7	22	As above		Jawar			0-7													X	
<p>Sir,</p> <p>The copy is according to its original and has been delivered to Sh. Arun Jain S/o A. K. Jain R/o Friends Colony, after having received the fees.</p> <p style="text-align: right;">Sd/- 11-11-03</p>																						

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88

4.10.88

Presents: Mr. Rajiv Nayar for the plaintiff.

Suit 2252 & IA 6387/88

Fresh summons/notice to issue, returnable on 13th October, 1988 by registered A.D. covers and by ordinary process. Notice to also to issue to the Development Commissioner, Delhi. In the meantime, there will be status quo as of today with regard to possession. I might, however, notice that the plaintiff is yet to satisfy the Court about his right or title to the land in question.

October 4, 1988.  
rg

Summons and notice  
Issue 2252/88

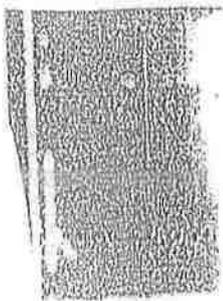
Sd/- B. N. Kirpal

Judge

*[Handwritten signature]*

17/10/88

True copy  
Shashi Prasad  
12-10-88



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**True Typed Copy of Document**

4.10.88 Present: Mr. Rajiv Nayar for the Plaintiff.

Suit 2252 & IA 6387/88

Fresh summons/notice to issue, returnable on 13<sup>th</sup> October, 1988 by registered A.D. covers and by ordinary process. Notice to also to issue to the Development Commissioner, Delhi. In the meantime, there will be status quo as of today with regard to possession. I might, however, notice that the plaintiff is yet to satisfy the court about his right or title to the land in question.

Sd/-

B. N. Kirpal, Judge

October 4, 1988

rg

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24.4.90.

IN THE HIGH COURT OF DELHI  
 S. No. 2252/88  
 Present: Mr. Rajiv Nayyar for the plaintiff  
 Mr. H. Deyal for the defendants.

S.No. 2252/88

This is a suit for permanent injunction filed by the plaintiff against Gaon Sabha and Gaon Panchayat of village Bhatti.

The main prayer in the suit is that the defendants be restrained from dispossessing the plaintiff from the agricultural land bearing Nos. 715, 725, 726 and 731, measuring 24.00, 19.51, 13.4, 4.4 and 29.16 Bighas respectively situated at village Bhatti, Mehrauli, New Delhi. The plaintiff has asserted in the plaint that the plaintiff is in possession of the said land. Written statement has been filed by the defendants and they have claimed ownership of the said land. They have also denied the claim of the plaintiff for cultivatory possession. The defendants have however not denied that the plaintiff were in actual possession on the date of the filing of the suit.

By order dated 4th October 1988, this Court had ordered status quo regarding possession. Learned counsel for the plaintiff stated that the plaintiff is still continuing in possession. A statement is made at the Bar by learned counsel for the defendants that possession will not be disturbed excepting by due process of law. No further orders are, therefore, necessary in the suit.

In view of the statement of the counsel for

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S. 2752/10

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the defendants, the plaintiffs will not be dis-  
possessed from the land except by due process of  
law. No costs.

The suit is disposed of.

19/ Superior Court  
Judge

April 24, 1990.  
'91

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EXAMINED

certified to be true copy  
James J. [unclear]  
[unclear]

To

TRUE COPY

**True Typed Copy of Document**

24.4.90 Present: Mr. Rajiv Nayar for the plaintiff

Mr. M. Dayal for the defendants

S. No. 2252/88

This is a suit for permanent injunction filed by the plaintiff against Gaon Sabha and Gaon Panchayat of Village Bhatti.

The main prayer in the suit is that the defendants be restrained from dispossessing the plaintiff from the agricultural land bearing Nos. 715, 725, 726 and 731 measuring 245.6, 19.11, 12.4, 4.4 and 20.16 Bighas respectively situated at Village Bhatti, Meharuli, New Delhi. The plaintiff has asserted in the plaint that the plaintiff is in possession of the said land. Written statement has been filed by the defendants and they have claimed ownership of the said land. They have also denied the claim of the land for cultivator possession. The defendants however not denied that the plaintiff were in actual possession on the date of the filing of the suit.

By order dated 4<sup>th</sup> October 1988, this Court had ordered status quo regarding possession. Learned counsel for the plaintiff states that the plaintiff is still

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continuing in possession. A statement is made at the Bar by learned counsel for the defendants that possession will not be disturbed excepting by due process of law. No further orders are, therefore, necessary in the suit.

In view of the statement of the counsel for the defendants, the plaintiff will not be dispossessed from the land except by due process of law. No Costs.

The suit is disposed of.

Sd/-

Judge

April 24, 1990.

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94

1990

Sh. Anil Kumar Jeein PETITIONER  
 VS. Chhota Sharan Anand RESPONDENT

Orders

5.90 Present: Mr. Rajiv Nayyar for the plaintiff

I.A. 3631/90  
 Learned counsel states that he has paid the requisite court fee. No orders are therefore necessary on this application. The application is dismissed.

S.O. 7471/90  
 Issue summons to the defendants for 26th July 1990.

I.A. 3631/90  
 Notice for 26th July 1990.

Defendants are restrained from interfering with the plaintiff's possession and encroachment on the agricultural lands bearing Khazra Nos. 715, 725, 726, 730 and 731 measuring 25.6, 19.17, 14.4, 4.4 and 20.16 bighas respectively and Khata No. 419 situated at village Bhatti, Bhrunali, Now Baddi till further order.

Plaintiff to take steps under Order 33 Rule 3 CPC. Costs.

Matter to be listed before the Deputy Magistrate on the next date of hearing.

Sd/- Sumanter Bhandari  
 Judge

9th May 1990  
 nanga

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IN THE HIGH COURT OF DELHI  
APPELLATE CIVIL JURISDICTION  
SUIT NO. 1474 OF 1990

Shri Arun Kumar Jain

Petitioner

Versus

Bhaganta Sharm and others

Respondents

Order

Present: Mr. Rajiv Nayyar for the plaintiff

IA NO. 3637/90

Learned counsel states that he has paid the requisite court fee. No orders are therefore necessary on this application. The application is dismissed.

S.No. 1474/90

Issue summons to the defendants for 26<sup>th</sup> July, 1990

IA No. 3638/90

Notice for 26<sup>th</sup> July, 1990

Defendants are restrained from interfering with the plaintiff's possession and encroachment on the agricultural lands bearing Khasra Nos. 715, 725, 726, 730 and 731 measuring 245.6, 19.11, 12.4, 4.4 and 20.18 bighas respectively and khatauni Khata No. 419 situated at Village Bhatti, Mehrauli, New Delhi till further orders.

Plaintiff to take steps under Order 39 rule 3 CPC.

Dastl.

Matter be listed before the Deputy Registrar on the next date of hearing.

Sd/-  
Sunanda Bhandare  
Judge

TO

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96

Annexure

In the High Court of India  
Sh. Bala Kumar Jain vs. Bhagwati Shri

S.No. 1474/90

23.5.90 Present: Mr. Bhojay C. Kumar for the plaintiff.

I.A. 4165/90

This application has been filed under Section 151 of the Code of Civil Procedure praying that directions be issued to the S.H.O. Police Station Mehrauli, New Delhi for grant of police aid to ensure the compliance of order dated 9th May, 1990.

It is stated by learned counsel for the plaintiff that copy of the order of this Court dated 9th May, 1990 was served on the defendants in compliance with provisions of Order 39 Rule 3 of the Code of Civil Procedure and inspite of the fact that the defendants are aware of the Interim order, they are interfering with the peaceful possession of the plaintiff and obstructing the construction and threatening encroachment on the said land. The application is allowed. S.H.O. Police Station Mehrauli, New Delhi is hereby directed to give police assistance to the plaintiff to ensure implementation of order dated 9th May, 1990. A copy of this order along with order dated 9th May, 1990 be sent to the S.H.O. Police Station Mehrauli, New Delhi. I.A. stands disposed of. Uddi.

May 23, 1990  
as

Self - Sumanda Bhandarkar  
Judge

True Copy  
24-5-90  
K. K. Kulkarni

To  
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In the High Court of Delhi  
Sh. Arun Kumar Jain Vs Bhagiratha Sha

S.NO. 1474/90

23.05.90 Present: Mr. Sujoy C. Kumar for the plaintiff.

I.A. 4165/90

This application has been filed under Section 151 of the Code of Civil Procedure praying that directions be issued to the S.H.O. Police Station Mehrauli, New Delhi for grant of police aid to ensure the compliance of order dated 9<sup>th</sup> May, 1990.

It is stated by learned counsel for the plaintiff that copy of the order of this court dated 9<sup>th</sup> May, 1990 was served on the defendants in compliance with provisions of Order 39 Rule 3 of the Code of Civil Procedure and inspite of the fact that the defendants are aware of the interim order, they are interfering with the peaceful possession and threatening encroachment on the said land. The application is allowed. S.H.O. Police Station Mehrauli, New Delhi is hereby directed to give Police assistance to the plaintiff to ensure implementation of order dated 9<sup>th</sup> May, 1990. A copy of this order along with order dated 9<sup>th</sup> May, 1990 be sent to the S.H.O. Police Station Mehrauli, New Delhi. I.A. Stands dispose of. Dasti

May 23, 1990  
as

Sd/-

Sundanda Bhandare  
Judge

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ANNEXURE P-8

IN THE COURT OF REVENUE ASSISTANT, TEHSIL MEHRAULI, DELHI  
the matter of:

Shri Arun Kumar Jain  
S/o Shri A.K. Jain  
R/o B-539, New Friends Colony,  
New Delhi-65  
.....Applicant/Petitioner.

Versus

1. Gaon Sabha  
Village Bhatti, Mehrauli,  
New Delhi-65, sued through its Pradhan.
  2. Union of India,  
Through its Secretary,  
Ministry of Rehabilitation,  
New Delhi.
- ...Respondent/defendants.

APPLICATION FOR DECLARATION OF BHUMIDHARI  
RIGHTS UNDER SECTION 85 OF DELHI LAND  
REFORM ACT.

Sir,

The applicant/petitioner most respectfully submits  
as under:-

1. That respondent No.1 is the recorded Bhumidar of  
Khasra No. 715(245-16), 725(19-11), 726(12-4), 729  
(4-4), 731(20-16), situated in Revenue Estate of  
Village Bhatti, Tehsil Mehrauli, New Delhi.
2. That the applicant is in cultivatory possession  
of 10 bighas out of 245 bighas and 6 biswas, in  
Khasra No. 715, 14 bighas out of 19 bighas and  
11 biswas in Khasra No. 725, 6 bighas 4 biswas  
out of 12 bighas 4 biswas in Khasra No. 726, 4  
bighas and 4 biswas in Khasra No. 729 and 5 bighas  
16 biswas out of 20 bighas 16 biswas in Khasra  
No. 731 total land measuring 40 bighas 4 biswas.

contd.....p/2

*Resubmitted today  
Register in  
Issue notice  
to respondent for 16/5/90*

*RA  
20/4/90*

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:-2:-

- That the applicant has been in cultivatory possession of the said land (40 bighas and 04 biswas) since 1981 which is just adjacent to the applicant's land situated at khasra No. 716, 717, 718, 719, 720, 721, 722, 723, 724, 727, 728 and 1149 and 1197. Copy of the size indicating the applicant's private land under applicant's adverse physical cultivatory possession is annexed as Annexure 'A'.
4. That the adverse cultivatory possession of the petitioner has been admitted by the respondents also as land back as the year 1981-82 when it first recorded in the name of the petitioners in the relevant revenue record i.e. Khasra Girdwari (from P-4) for the year 1981-82 (Annex. 'B'). Thereafter, it was again admitted by the Revenue Authorities, for the next year and entry to this effect was also made in the Kh. Gid. of 1983-84 (from P-4).
  5. That after 1983-84, the revenue authorities have deliberately, intentionally and mischievously did not record the adverse cultivatory possession of the applicant despite several requests on the ground that concerned A.D.M. (Revenue) had given verbal orders for not recording the adverse cultivatory physical possession of private persons over G.S. land.
  6. That, despite the fact that the applicant's names have not been recorded in the successive revenue record i.e. Kh. Girdwaris, the applicant has not been objected by Gram Sabha or any other authority from the said land and the petitioner continue to cultivate the land alongwith his private land which is adjacent to the respondent's land till date. Petitioner has moved an application for correction of khasra Girdwari under rule 67 of the Delhi Land Revenue Rules before the Tehsildar Mehroli which is subjudice.

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7. That in August-September, 1988, the respondent with the support of other Government Agencies namely Police Department, Mines Deptt. DSMDC had tried to eject the petitioner from the said land illegally and forcefully without the provisions of law, but the respondents failed to achieve their goal because of the timely intervention of the Hon'ble High Court who gave a stay order in our favour in suit No. 2252/88 dated 4.10.1988 a copy of which has been annexed with the petition.
8. That the entries in the Revenue Record case clouds over the title of the petitioner. The respondent No.1 has not filed the proceedings of the ejectment, hence this application of declaration of Bhumidhari Rights under section 85 of Delhi Land Reforms Act.
9. That the cause of action arose in favour of the applicant and against the respondent No.1, when the period of three years for ejectment had expired. The cause of action is still subsisting one.
10. That the property to the application situated in Delhi and parties to the suit/application are residing and working for gain at Delhi, hence this Hon'ble Court got jurisdiction to try this application. The requisite Court Fee of Rs.1.25 has been affixed on the application.

It is, therefore, most respectfully prayed that applicant/petitioner be declared Bhumidar under section 85 of Delhi Land Reform Act of land comprised in Khasra No.715(10-00) out of 245 bighas and 6 biswas, Khasra No. 725, 14 bighas out of 19 bighas and 4 biswas, Khasra No. 726, 6 bighas and 4 biswas out of 12 bighas and 4 biswas, Khasra No. 729, 4 bighas and 4 biswas and Khasra No. 731, 5 bighas 16 biswas out of 19 bighas and 16 biswas, total measuring 40 bighas and 04 biswas situated in Revenue Estate, Village Bhatti, Teh. Mehrauli, New Delhi.

Any other relief which this Hon'ble court deems fit and proper may also be granted in favour of the applicant and against the respondents.

*Om 87 m*  
APPLICANT PETITIONER

Through Counsel, (D.C. SEHRAWAT) & (S. K. YADAV) Advocates  
Verified at Delhi on this 9th day of October 1988 that the contents of the above said application are true and correct to my knowledge and belief. Last para is prayed to this Hon'ble Court.

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IN THE COURT OF REVENUE ASSISTANT, TEHSIL MEHRAULI,  
DELHI

IN THE MATTER OF:

Shri Arun Kumar Jain

S/o Shri A. K. Jain

R/o B-539, New Friends Colony,

New Delhi-65

.....Applicant/Petitioner

Versus

1. Gaon Sabha

Village Bhatti, Mehrauli,

New Delhi-65, sued through its Pradhan.

2. Union of India

Through its Secretary,

Ministry of Rehabilitation,

New Delhi

.....Respondent/Defendants

APPLICATION FOR DECLARATION OF BHUMIDHARI  
RIGHTS UNDER SECTION 85 OF DELHI LAND REFORM  
ACT.

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Sir,

The applicant/petitioner most respectfully submits as under:-

1. That respondent No. 1 is the recorded Bhumidhar of Khasra No. 715 (245-16), 725 (19-11), 726 (12-4), 729 (4-4), 731 (20-16), situated in Revenue Estate Village Bhatti, Tehsil Mehrauli, New Delhi.
2. That the applicant is in cultivator possession of 10 bighas out of 245 bighas and 6 biswas, in Khasra No. 715, 14 bighas out of 19 bighas and 11 biswas in Khasra No. 725, 6 bighas 4 biswas out of 12 bighas 4 biswas in Khasra No. 726, 4 bighas and 4 biswas in Khasra No. 729 and 5 bighas 16 biswas out of 20 bighas 16 biswas in Khasra No. 731 total land measuring 40 bighas 4 biswas.
3. That the applicant has been cultivator possession of the said land (40 bighas and 04 biswas) since 1981 which is just adjacent to the applicant's land situated of Khasra No. 716, 717, 718, 719, 720, 721, 722, 723, 724, 727, 728 and 1149 and 1197. Copy of the sizra indicating the applicants private land under applicant's adverse physical cultivator possession is annexed as Annexure 'A'.

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4. That the adverse cultivator possession of the petitioner has been admitted by the respondents also as land back as the year 1981-82 when it first recorded in the name of the petitioners in the relevant revenue record i.e. Khasra Girdwari (from P4) for the year 1981-82 (annex. 'B'). Thereafter, it was again admitted by the Revenue Authorities, for the next year and entry to this effect was also made in the Kh. Gid. of 1983-84 (from P-4).
5. That after 1983-84, the revenue authorities have deliberately, intentionally and mischievously did not record the adverse cultivator possession of the applicant despite several requests on the ground that concerned A.D.M. (Revenue) had given verbal orders for not recording the adverse cultivator physical possession of private persons over G.S. Land.
6. That despite the fact that the applicants names have not been recorded in the successive revenue record i.e. kh. Girdwaries, the applicant has not been objected by Gaon Sabha or any other authority form the said land and the petitioner continue to cultivate the land alongwith his private land (which is adjacent to the respondent's land till date. Petitioner has moved an application for correction of khasra

girdawari under rule 67 of the Delhi Land Revenue Rules before the Tehsildar Mehroli which is subjudice.

7. That in August-September, 1988, the respondent with the support of other Government Agencies namely Police Department, Mines Deptt. DSMDC had tried to eject the petitioner from the said land illegally and forcefully without the provisions of law, but the respondents failed to achieve their goal because of the timely intervention of the Hon'ble High Court who gave a stay order in our favour of suit No. 2252/88 dated 4.10.1988 a copy of which has been annexed with the petition.
8. That the entries in the Revenue Record case clouds over the title of the petitioner. The respondent No. 1 has not filed the proceedings of the ejectment, hence this application of declaration of Bhumidhari Rights under section 85 of Delhi Land Reforms Act.
9. That the cause of action arose in favour of the applicant and against the respondent no. 1, when the period of three years for ejectment had expired. The cause of action is still substriving one.
10. That the property to the application situated in Delhi and parties to the suit/application are residing and

working for gain at Delhi, hence this Hon'ble Court got jurisdiction to try this application. The requisite Court Fee of Rs. 1.25 has been affixed on the application.

It is, therefore, most respectfully prayed that applicant/petitioner be declared Bhumidar under section 85 of Delhi Land Reform Act of land comprised in Khasra No. 715 (10-00) out of 245 bighas and 6 biswas, in Khasra No. 725, 14 bighas out of 19 bighas and 4 biswas, Khasra No. 726, 6 bighas and 4 biswas out of 12 bighas and 4 biswas, Khasra No. 729, 4 bighas 4 and Khasra No. 731, 5 bighas 16 bisws out of 19 bighas situated in Revenue Estate Village Bhatti, Teh. Meharuli, New Delhi.

Any other relief which this Hon'ble court deems fit and proper may also be granted in favour of the applicant and against the respondents.

Sd/-

APPLICANT/PETITIONER

Through

Counsel

(D.C. Sehrawaf) & (S K Yadav), Advocates

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ANNEXURE *f-9*

*106*

IN THE COURT OF FINANCIAL COMMISSIONER DELHI

*14/01/2017*

IN THE MATTER OF:

ARUN KUMAR JAIN

\_\_\_\_\_ APPELLANT

VERSUS

GAON SABHA BHATTI

\_\_\_\_\_ RESPONDENT

MEMO OF PARTIES

SHRI ARUN KUMAR JAIN,  
S/O SHRI ANAND KUMAR JAIN,  
R/O B-539, NEW FRIENDS COLONY,  
NEW DELHI-110025.

\_\_\_\_\_ APPELLANT

VERSUS

GAON SABHA BHATTI,  
THROUGH  
DIRECTOR PANCHAYAT,  
CIVIL SUPPLY BUILDING,  
TIS HAZARI, DELHI.

\_\_\_\_\_ RESPONDENT

  
*26/1/17*

Appellant

Through

Counsel *[Signature]*

Set - II

Encl.

Certified *opp* of order dt. *25/03/2017*  
passed by the F.C.

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**THE COURT OF THE FINANCIAL COMMISSIONER, DELHI**  
5, Sham Nath Marg, Delhi-110054

Case No.140/2013

Appeal/Revision Petition  
under Section 185 of Delhi  
Land Reforms Act, 1954.

In the matter of :-

2. **Shri Arun Kumar Jain,  
S/o Sh. Anand Kumar Jain,  
R/o B-539, New Friends Colony,  
New Delhi-110025.**

**... Petitioner**  
(Represented by Shri  
Pankaj Vivek, Counsel for  
Appellant/Petitioner)

**VERSUS**

1. **Gaon Sabha Bhatti  
Through  
Director Panchayat,  
Civil Supply Building,  
Tis Hazari, Delhi**

**.... Respondent**  
(Represented by Shri S. S.  
Dalal, Counsel for  
Respondent, GS)



**RINA RAY, FINANCIAL COMMISSIONER**

Order dated 25<sup>th</sup> March, 2021.

1. This order shall dispose of the Appeal/Revision Petition under Section 185 of Delhi Land Reforms Act, 1954 filed against the impugned order dated 27.05.2013 passed by The Deputy Commissioner (South), Delhi.

2. The facts which led to the filing of the present petition are that the Petitioner had filed a petition under section 85 of the Delhi Land Reforms Act, 1954 seeking declaration of the bhumidhari rights in the year 1990, before the SDM/RA. The said petition was dismissed in default by the concerned SDM/RA vide Order dated 23.05.2002. The Restoration application filed by the petitioner was dismissed for non- prosecution vide RA's Order dated 07.02.2003. An appeal was filed against the dismissal Order before the Deputy

Case No.140/2013

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Commissioner (South) who also dismissed the said Appeal with a speaking Order dated 27.05.2013. Now, the petitioner has challenged the said Order of the Deputy Commissioner/ Collector (South) in this present petition. The main prayer of the petitioner is to quash and set aside the Order dated 27.05.2013 passed by the Deputy Commissioner (South), on the following grounds :-

- a) Because the learned Collector failed to go into the contents of the application dated 27.05.2002 whereby restoration of petition was sought by the petitioner.
- b) Because the learned Collector failed to appreciate that unfortunately on 23.05.2002, the Counsel for the Petitioner also could not appear as he was unwell.
- c) Because the learned Collector failed to appreciate that the petition under section 5 of the Delhi Land Reforms Act was filed in the year 1990 and the matter was diligently processed by the petitioner till the same was unfortunately dismissed in default on 23.05.2002.

3. The inter-alia submissions of the appellant/Petitioner are as under :-



1. The petitioner was in possession of land bearing khasra no. Kh. No. 715 min. (10-0), 725 min. (14-0), 726 min. (6-4), 729 min (4-4) and 731 min. (5-16) of village Bhati. Since the respondents were adamant to dispossess the petitioner from the above said khasra numbers, a Civil Suit titled 'Arun Kumar Jain Vs. Gaon Sabha Bhatti and others bearing No. CS(OS) No. 2252 of 1988 was filed by him before the Hon'ble High Court. During the course of hearing the counsel for the Gaon Sabha made a statement before the Hon'ble High Court of Delhi that the petitioner shall not be dispossessed from the suit land without due process of law. On the statement of the counsel, the said suit was disposed of on 04.04.1990 with the direction that the status quo shall be maintained and the

Gaon Sabha shall be bound by the statement made before the Hon'ble High Court.

- II. That the petitioner had filed a petition under section 85 of the Delhi Land Reforms Act, 1954 seeking declaration of the bhoomdari rights in the year 1990.
- III. That the Gaon Sabha filed its reply to the petition on 31<sup>st</sup> October, 1990 saying that the petitioner has not given the prior notice and therefore the suit is liable to be dismissed. On merits it was stated that the petitioner is not in cultivatory possession of the suit land.
- IV. That the matter was adjourned from time to time and again on most of the occasions on account of presiding officer being busy. On the dates when PO took the court, even on those occasions the matter was simply adjourned and it was only on couple of occasions that the matter was adjourned on the request of the petitioner.
- V. That unfortunately on 23.05.2002 neither the petitioner nor his counsel could be present at the time when hearing took place before the Revenue Assistant and the Revenue Assistant was pleased to dismiss the petition in default.
- VI. That the petitioner immediately moved an application dated 23.05.2002 praying for restoration of his petition. The said application was taken up for hearing on 27.09.2002 and was dismissed.
- VII. That thereafter another application dated 25.10.2002 was filed praying for restoration of the application under Appendix VI (14) dated 27.09.2002. Vide Order dated 07.02.2003 the Revenue Assistant was pleased to dismiss the application under Appendix VI(14) of DLR Rules, 1954.
- VIII. That aggrieved by the said order an appeal was filed/preferred before the Deputy Commissioner (South) being appeal no. 9 of 2003, by the Petitioner.
- IX. That during the entire period of proceedings of appeal before the Deputy Commissioner (South), the Order passed by the



Hon'ble High Court dated 04.04.1990 was not varied and status quo remained qua the fact that the petitioner shall not be dispossessed without due process of law. However, the respondents in order to circumvent the law, in the year 2006, showed the land which was in possession of the petitioner and was being cultivated, to be a barren land and the same was got notified by the Government wherein the land was notified as forest land and the respondent dispossessed the appellant from the suit land without due process of law.

- X. That since the respondents were not acting in accordance with law, therefore the petitioner was constrained to approach the High Court of Delhi, by way of filing a contempt petition as the respondents violated the status quo order passed by the Hon'ble High Court.
- XI. That the respondents deliberately misguided the Hon'ble High Court by saying that demarcation of the entire village is to be carried out to find out the exact location of the land belonging to the petitioner.
- XII. That it is submitted that the Hon'ble High Court took strong objection to the stand of the respondents and directed vide its Order dated 09.08.2012, the respondents to hand over the possession of the land to the petitioner on a certain date and it was only thereafter that the respondent acted and handed over possession of the land which was in the ownership of the petitioner. The respondents did not hand over the suit land to the petitioner.
- XIII. That thereafter the respondent filed an application seeking clarification of order dated 09.08.2012 on the ground that an appeal is pending before the Court of Collector (South) and action would be decided only after outcome of the said appeal.
- XIV. That the Hon'ble High Court vide its order dated 17.08.2012 was pleased to direct the Collector to dispose of the appeal expeditiously.



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- XV. That the said appeal was heard by the DC and was dismissed vide order dated 27.05.2013 by observing that the petitioner has not been appearing regularly and he is not entitled for any kind of relief and his application for restoration was rejected.
- XVI. That the Counsel for Petitioner could not appear on the hearing on 23.05.2002 because of the death of the mother of the Petitioner the previous year, requiring annual ritual to be performed.
4. The inter-alia submissions of the Respondent are as under:-
- I. That the petitioner challenged two concurrent findings one by SDM/RA concerned and second by the appellate court, Deputy Commissioner and where there are concurrent findings of two courts then thereafter no second appeal or revision or any other proceedings are maintainable against the concurrent findings/orders and there are several authorities of the Apex Court of India on this point and in fact it has become an established law.
  - II. That the present petition is not maintainable on various grounds as mentioned by the Gaon Sabha and also not maintainable because of non-impleadment of necessary parties in the petition as Union of India/Forest Department is a necessary party in this petition in view of the admission made by the petitioner in the petition that the land in dispute has been notified as forest land and the annexure filed by the petitioner with the petition clearly depicted that the demarcation was conducted by the Revenue Department of the land of the petitioner which is adjacent to the land of the Forest Department i.e. land in dispute and there is a document filed by the petitioner which his petition which shows that the land mentioned in that annexure was handed over to the forest department by the Gaon Sabha. So Forest Department is a necessary party.



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- III. That there is no document over averments made by the Gaon Sabha that the petitioner was at any time in possession of the land in question. It is very pertinent to mention here that the annexure P-16 with the petition of the petitioner is an order of the High Court dated 7.08.2012 which clearly revealed that there was the land of the petitioner which is adjacent to the land of the Gaon Sabha/Forest Department and the High Court directed the Forest Department and clarified the order dated 09.08.2012 to hand over the possession of the land which is in the ownership of the petitioner and not the Gaon Sabha or Forest land and not the land in question.
- IV. That the petitioner claimed adverse possession on the land in question and question of illegal/adverse possession do not create any right in favour of the trespasser/person who is in adverse possession of the land of public utility/Gaon Sabha vide land mark judgment of the Apex Court of India i.e AIR(2011) titled 'Jagpal Singh Vs Govt.S of Punjab'.
- V. That the land in dispute is a GAIR MUMKIN PAHAR in the revenue record and the petitioner has been trying to grab the land in dispute by filing false and frivolous litigations. It is further being submitted that the land in dispute is not a small piece of land but is a valuable land of big chunk almost more than 40 bighas.
- VI. That the judgement filed by the petitioner along with the citations with his synopsis are not relevant to the facts of the case and law applicable to the present case.
- VII. That no decree was passed by the High Court in the suit but order was passed on the statement of the Counsel. It is being submitted that the petitioner wilfully and deliberately concealed the facts that the Gaon Sabha never made any written averments in any court of law that the petitioner is in possession of the land in dispute. It is also admitted that the land in dispute has been notified forest land as per the averments made by the petitioner in the petition and in fact



the present petition is not maintainable without the impleadment of the Forest Department in this petition. It is also pertinent to mention herein that the petitioner also alleged that the petitioner has been dispossessed in the petition but in fact the petitioner was never in possession in the land in dispute and the land in dispute is not a cultivable land.

- VIII. That the demarcation of the land of the petitioner was conducted which is adjacent to the land in dispute and the petitioner was never found in possession of the land in dispute and the orders passed by the Hon'ble High Court in the contempt petition are misinterpreted. It is an admitted fact that the land in dispute is a notified Forest area and that Notification was not challenged by the petitioner at any point of time before any competent court.
- IX. That the petitioner was not in possession of the land in dispute so there was no need to file any ejectment proceedings. It is submitted that the question of extinguishment of right over the land in dispute of the Gaon Sabha does not arise as it is an admitted fact that the land in dispute is a Gaon Sabha land and notified as Forest land.



5. I have heard all concerned parties and also perused all the materials on record including citations. The Petitioner had filed a petition under section 85 of the Delhi Land Reforms Act, 1954 seeking declaration of the bhumidhari rights in the year 1990, before the SDM/RA. The said petition was dismissed in default by the concerned SDM/RA vide Order dated 23.05.2002. Again an application dated 23/27.05.2002 was filed by the Petitioner under Appendix VI, Rule -14 of the Delhi Land Reforms Rules, 1954, before the RA for restoration of his case earlier dismissed on 23.05.2002, which was also dismissed by impugned Order dated 07.02.2003. On perusal of facts, it is noticed that the petition under section 85 of the DLR Act, 1954 as well as restoration

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application under Appendix VI, Rule -14 of the Delhi Land Reforms Rules, 1954 has been dismissed by the SDM/RA for non-prosecution and nothing has been mentioned about the merits of the case of the Petitioner except the denial by the Gaon Sabha with the submission that the petitioner was never in cultivating possession of the land in dispute.

6. The Deputy Commissioner(South) in the impugned Order dated 27.05.2013 has stated that, "nearly on eight(08) occasions out of ten(10) hearings he (i.e. appellant) was not present, as mentioned. On 23.05.2002, petitioner was not represented by anybody at all and then petition was dismissed for default in appearance.... A close reading of the case shows that, appellant's attitude has been totally indifferent about the disposal of the case. He appointed advocate for contesting the proceedings, who has not appeared majority of the times before RA. When the matter was dismissed in default, in that case at least petitioner and his advocate should have become careful. But restoration of application was again dismissed on 27.09.2002 because of non appearance of advocate. Hence in my opinion, RA has rightly observed that petitioner was not appearing regularly and he is not entitled for any kind of relief and rejected his application for restoration. Based on the above, it is found that there is no merit in the appeal and appeal is dismissed". The impugned Order does not mention any concurrent hearing in the Hon'ble High Court. As mentioned by the petitioner any decision regarding the merits of the case has not been passed. It would be relevant here to reproduce the decision of Hon'ble High Court, Delhi passed on 17.08.2012 in this matter :

*'This is an application filed on behalf of respondent seeking clarification of the order dated 09.08.2012. This application is predicated on the following facts which have been brought to light.*

*It is averred by the applicant/respondent that the petition claimed possession of two parcels of land, one belonging to the petitioner and another parcel of land which was owned by the Gaon Sabha, Bhatti, Tehsil, Mehrauli, Delhi. The parcel of land, which were in the ownership of the petitioner bear the following Khasra Numbers :-*

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"Khasra No.716(12-08), 717 (2-7), 718(5-17), 719(2-0), 720(4-08), 721(8-01), 722(2-0), 723(-105), 724(1-0)"

While the parcel of land, which is owned by the aforementioned Gaon Sabha bear the following Khasra Numbers :-

"Khasra Nos.715(10-0), 725(14-0), 726(6-04), 729(4-04) & 731(5-16) of Gaon Sabha land of village Bhatti."

It is not disputed before me that, in so far as the parcel of land which is owned by the Gaon Sabha, there is litigation pending before the Collector(South).

It is in this context that the applicant/respondent says that the direction to hand over possession issued by this court should, for the moment be confined to, the land which is owned by the petitioner i.e., the parcel of land which bear the following Khasra Numbers :-

"Khasra No.716(12-08), 717 (2-7), 718(5-17), 719(2-0), 720(4-08), 721(8-01), 722(2-0), 723(-105), 724(1-0)"

Ms. Arora submits that she has no objection, to the application being allowed. She further submits that in so far as the parcel of land which belongs to the Gaon Sabha is concerned, the petitioner was in the possession of the said land prior to 12.09.2006 for the past twenty five (25) years. Learned counsel for the petitioner, however, accepts the fact that litigation is pending qua that land owned by the Gaon Sabha, before the Collector(South).

As indicated above, she says that the necessary clarification be made by the court with a direction to Collector(South) to dispose of the pending appeal.

It is in these circumstances, she says that she does not wish to file a formal reply.

Accordingly, the order dated 09.08.2012 is clarified to the extent that the applicant/respondent along with the Forest Department shall hand over the possession to the petitioner, of the land, falling in Khasra No. 716(12-08), 717 (2-7), 718(5-17), 719(2-0), 720(4-08), 721(8-01), 722(2-0), 723(-105), 724(1-0) on the date already indicated in the order dated 09.08.2012.

Furthermore, the Collector (South) is directed to dispose of the appeal as expeditiously as possible. The application is disposed of accordingly.'

While agreeing with the Deputy Commissioner(South) that the appellant's attitude has been indifferent, as evidenced by his frequent non-appearance at hearings, the issue is whether the dismissal of the appeal by the Deputy Commissioner (South) for Case No.140/2013



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non-prosecution can be considered as a "disposal" of the appeal in terms of the orders of the Hon'ble High Court quoted herein. In view of the submissions made by the Respondents that the land in dispute is a large tract of valuable land and is a notified forest area, it is necessary for the appeal to be decided on merits.

7. In the light of the above facts, the present Revision Petition is remanded back to the Deputy Commissioner/ District Magistrate (South) with the direction to dispose of the appeal through a speaking order on the merits of this case. Hence the present Petition is disposed of accordingly. No order as to costs.

8. Pronounced in the open Court on 25.03.2021.



(RINA RAY)  
Financial Commissioner, Delhi  
25<sup>th</sup> March, 2021.

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Head of the Department  
26/3/21

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ANNEXURE P-10

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## ANNEXURE - 10

NOTIFICATION DECLARING  
RESERVED FORESTS

## DEVELOPMENT DEPARTMENT

## NOTIFICATION

Delhi, the 24<sup>th</sup> May, 1994

No.E.10(42)-1/PA/DCF/93/2012-17(1) - In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

## SCHEDULE 'A'

All forest lands and wastelands which is the property of the government, or over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on

North by Jubilee Hall, Government Petro Pump, Masjid Mall Road.  
South by Crossing of Old G.T. Road and Rani Jhansi marg, Old Subzi Mandi.  
East by Mall Road, Rajpur Road, Behind MCD Office  
West by Ice Factory, Malka Ganj, Dhobighat, And University Road  
(Approximate area 87 ha.)

II. Central Ridge in NCT of Delhi, Surrounded on

North by Link Road along Institutional area.  
South by Dhaura Kuan, Military Farm, Sardar Patel Marg  
East by Mandir Marg, Institutional area and Willingdon Crecent.  
West by Inderpuri Road and Naraina Industrial area  
(Approximate area 864 ha.)

III. South Central Ridge in NCT of Delhi, Surrounded on

North by Qutab Institutional area,  
South by Vasant Kunk, Kishan Ganj.

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IV. Southern Ridge in NCT of Delhi  
Surrounded on

East by Aurobindo Marg, Nazarka Bagh.  
West by Jawahar Lal University Road,  
Vasant Kunj, Mehrauli  
(Approximate area 626 ha.)

North by Power line from Mahipalpur to  
Sultan Gauri Tomb, Telephone Line from  
Sultan Pur Gauri Tomb to crossing of Main  
Power Line & Road, Western Boundary of  
Ghatormi, Western boundary of Aya Nagar,  
Southern Boundary of Jaunapur, Southern  
boundary of Fatehpur Beri, Eastern  
Boundary of Asola Village, Eastern  
Boundary of Shahpur, Eastern Boundary  
of Chandanhola, Eastern boundary of  
Satbari, Eastern Boundary of Maidan Garhi,  
Southern Boundary of Naib Sarai, South  
Eastern Boundary of Deoli and Adilabad  
ruins.

South by State of Haryana.

East by Surajkund Road and State of  
Haryana.

West by State of Haryana, Eastern Boundary  
of Rajokari, Eastern Boundary of Malikpur,  
Kohi & Rangpuri.

(Approximate area 6200 ha.)

No.F.10(42)-I/PA/DCF/93/2018-23 (ii).- In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA/DCF/93(I) dated 24<sup>th</sup> May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name of the  
Lt. Governor of National  
Capital Territory of Delhi,  
G.C. Joshi, Dy. Secy.

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ANNEXURES

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## ANNEXURE - 11

NOTIFICATION DECLARING  
RESERVED FORESTS

REVENUE DEPARTMENT

NOTIFICATION

Delhi, the 2<sup>nd</sup> April, 1996

No.R.1(29)/PA/DC/95.-Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No. Name of Village Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.

I	II	III (Bigha-Biswa)
1.	Nebsarat	466-10
2.	Chatterpur	225-10
3.	Maidangarhi	4263-02
4.	Dera Mandi	9412-05
5.	Asola	8387-05
6.	Pulpehlad	99-04
7.	Devli	8175-06
8.	Rangpuri	1365-05
9.	Ayanagar	4121-02
10.	Rajokri	3106-01
11.	Bhauri	11101-19

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## AN INTRODUCTION TO THE DELHI RIDGE

12. Ghitorni	732-14
13. Saidulazab	65-19
14. Jonapur	1979-13
Total in Bighas	50,480-16
	Or
Total in Acres	10517.10

By order and in the name of  
The Lt. Governor of the  
National Capital Territory of Delhi.

G.S. PATNAIK, Secy.

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ANNEXURES

ANNEXURE-11

NOTIFICATION DECLARING

RESERVED FORESTS

REVENUE DEPARTMENT

NOTIFICATION

Delhi, the 2<sup>nd</sup> April, 1996

No. F.1(29)/PA/DC/95.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C.Mehra Vs. Union of India & Others in their Orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column. 'III' and Annexure 'A' to 'N', situated in southern

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Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S.No.	Name of Village	Quantum of Gaon Sabha land covered in ridge as declared under notified Ridge and proposed by Forest Deptt. For afforestation.
I	II	III (Bigha-Biswa)
1.	Nebsarai	466-10
2.	Chatterpur	225-10
3.	Maidangarhi	4263-02
4.	Dera Mandi	9412-05
5.	Asola	8387-06
6.	Pulpehlad	99-04
7.	Devli	5175-06
8.	Rangpuri	1365-05
9.	Ayanagar	4121-02
10.	Rajokari	3106-01

11	Bhatti	11101-19
12	Ghitorni	732-14
13	Saidulazab	65-19
14	Jonapur	1979-13
	Total in Bighas	50,480-16
	Or	
	Total in Acres	10517.10

By order and in the name of

The Lt. Governor of the

National Capital Territory of Delhi.

G.S. Patnaik, Secy.

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## REVENUE DEPARTMENT

## NOTIFICATION

Delhi, the 2nd April, 1996

No. FI(29)/PA/D/C/95.—Whereas the Supreme Court of India in L.A.No. 18 and 22 In Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-3-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha w/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred w/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabhas specified in Column 'III' and Annexure 'A' to 'N' Annexed hereto, situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and excludes the same from vesting in Gaon Sabhas and further places the said land at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. Name of Village Quantum of Gaon Sabha land covered in ridge as declared surplus and placed at the disposal of Forest Deptt. for afforestation  
(in Bighas & Biswas)

I	II	III
1.	Nebsarai	466-10 (Details at Annexure 'A')
2.	Chatterpur	225-10 ( " " 'B')
3.	Maidaugarhi	4263-02 ( " " 'C')
4.	Dera Mandi	9412-05 ( " " 'D')
5.	Asola	8367-06 ( " " 'E')
6.	Pulphlad	99-04 ( " " 'F')
7.	Devli	5175-06 ( " " 'G')
8.	Rangpuri	1365-05 ( " " 'H')
9.	Ayanagar	4121-02 ( " " 'I')
10.	Rafokri	3106-01 ( " " 'J')
11.	Bhatti	11-01-19 ( " " 'K')

I	II	III
12.	Ghitorni	732-14 ( " " 'L')
13.	Saidulazab	65-19 ( " " 'M')
14.	Jonapur	1979-13 ( " " 'N')
Total in Bighas		50,480-16
		or
Total in Acres		10517-10

By order and in the name of Lt. Governor of the Nation Capital Territory of Delhi,

G.S. PATNAIK, Secy

## ANNEXURE 'A' (1 to 2 Pages)

Village NEB Sarai, Tehsil Mehrauli, Delhi,

Gram Sabha Land Under Notified Ridge

Khasra No.	Area
1	1-8
2	3-12
3	5-9
4	4-16
5	5-10
6	4-18
7	4-16
8	4-16
9	4-16
10	4-16
11	2-10
12	4-03
13	4-16
14	4-16
15	4-16
16	4-16
17	4-16
18	4-16
19	2-16
20	5-4
21	1-11
22	6-4
23	4-16
24	4-16
25	4-16
26	6-8
27	6-18
28	4-16
29	2-17
30	5-0
31	3-5

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Part IV DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1966/CHAITRA 15, 1918 97

Khasra No.	Area	Kb. No.	Area
32	4-16	496	5-15
33	4-16	497	1-18
34	4-16	501	4-16
36	4-16	507	4-16
37	4-16	516	12-9
39	4-16	634	29-3
40	4-16	649	4-4
41	4-16	650	2-13
42	3-14	651	5-02
43	3-19		
44	3-19		
45	2-6		
46	4-16		
47	3-0		
48	4-10		
49	5-18		
52	4-8		
134	1-18		
137	3-1		
138	4-2		
139	3-2		
140	3-6		
435	15-05		
440	5-10		
441	2-9		
443	1-16		
444	1-18		
445	3-01		
446	5-4		
447	6-10		
448	3-07		
449	4-16		
450	3-16		
451	3-09		
451/1	4-3		
452	4-14		
456	4-8		
457	3-16		
459	3-12		
460	3-12		
472	3-16		
473	2-15		
477	3-06		
480	4-16		
482	3-18		
483	4-16		
486	3-19		
487	4-16		
488	4-16		
490	5-2		
491	2-0		
493	3-11		
494	4-13		
495	5-07		
		Total	446.10

ANNEXURE 'B'

Gram Sabha Land Under Notified Ridge of Village Chhattarpur, Mahrauli, New Delhi

Khasra No.	Area
138	5-14
139	4-16
140	4-16
141	4-16
152	4-16
153	4-16
154	4-16
155	4-16
156	4-16
157	4-16
160	7-18
161	6-02
162	4-16
163	4-16
164	3-11
167	7-00
168	4-16
169	4-02
170	7-00
171	4-16
172	4-12
173	7-04
174	4-16
175	4-16
176	4-16
177	5-00
178	2-18
187	3-03
197	5-10
204	6-12
205	5-06
208	4-07
209	5-19
210	2-12
211	7-18

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Khasra No.	Area	Khasra No.	Area
225	4-17	646	11-11
226	4-16	648	14-6
230	5-17	650	1-5
146	6-04	630	35-7
147	4-16	631	285-5
148	4-16	632	61-6
149	4-16	633	160-5
150	4-16	634	58-7
151	5-08	635	381-4
		637	34-15
		644	9-13
	225-10	633	5-3
		634	7-13
		635	7-10
		636	140-5
		637	23-2
		638	218-2
		639	299-13
		660	159-1
		661	300-0
		662 Min.	92-14
		663	34-13
		664	181-5
		665	21-7
		666	323-7
		667	300-0
		668	204-0
		669	11-7
		670	254-19
		671	171-19
		672	53-11
		Total	4263-2

ANNEXURE-C

GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE MAIDANGARHI

Khasra No.	Area
1	52-10
2	25-6
3	10-6
13	8-7
491	31-14
522	9-9
523	12-2
528	7-0
529	5-13
531	4-5
532	21-8
533	10-19
536	3-6
538	31-12
541	10-0
908/547	11-8
548	2-11
550	4-13
551	5-17
552	3-5
553	11-15
687/570	198-13
569 Min.	18-0
688/570	19-17
1005/598	11-14
1004/598	1-14
599	35-4
601	3-6
927/602	7-3
604	7-9
615	20-12
622	26-7
624	57-17
628	15-7
642	57-17

ANNEXURE-D (1 to 11 Pages)

GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE DERA MANDI

Khasra No.	Area
1	2
3	91-00
4	56-00
6/L	6-08
2	5-12
3	4-16
4	3-12
5	1-10
6	4-16
7	4-16
8	4-16
9	4-16
10	4-16
11	4-16
12	4-16

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DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1956/CHAITRA 15, 1918

Part IV	Area	1	3
Khasra No.	1-02	22/12	1-2
13/2	4-16	15	1-18
19	4-16	16	4-16
20	4-16	17	4-8
21	4-16	18	4-0
22	4-16	19	4-16
7/2/3	4-00	22	4-16
8	2-12	23	4-16
9	14-00	24	4-16
10/13/1	24-00	25	4-16
11/7	4-04	23/1	4-12
8	5-16	2	2-14
15	4-03	3	4-16
16/2	2-00	8	4-16
21/2	4-03	9	4-16
22/2	4-00	12	4-16
23/2	5-12	13	3-18
24/3	3-14	17/1	4-12
24/1	4-02	18/2	4-17
25	4-12	19	4-14
		24/1/2	4-16
	318-4	5	4-16
		25/1	4-12
19/11/2	2-08	2	4-18
12/2	2-08	5	4-12
18/2	2-09	6	4-16
19	4-16	7	1-19
20	4-16	8 mla	4-16
21	4-16	9	4-12
22	4-16	10	4-8
23/1	3-17	11	4-12
24	4-16	12	4-12
25/1	1-02	13	4-12
25/19	4-16	14	4-8
20	4-12	15	
21	4-12		18-19
22	4-12		
25	4-12		4-12
21/4	5-12		4-16
5	4-09	29/16	4-12
6	4-16	17	4-8
7	4-09	14	4-16
8	3-02	23	4-12
11	3-15	24	4-12
12	4-16	25	4-12
13	4-16	26/1	4-12
14	4-16	2	4-8
		3	1-6
	99-10	11/2	4-16
		12	2-16
15	4-5	14/1 coin	1-12
16	4-12	15/2	4-16
17	4-12	19	4-16
18	3-8	20	4-16
19/1		21	4-16

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100 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1956/CHAITRA 15, 1918 [PART-V			
1	2	1	2
22	4-16	21	4-16
27/1	4-16	22	4-16
2	4-16	23	4-16
3	4-16	36/3	4-12
4	4-16	4/1	1-4
5	4-16	7/2	2-8
6	4-12	8	4-16
7	4-16	14	4-16
	4-16	17/1	1-8
	4-16	37/2/3/2	0-12
10	4-16	3/2	1-17
11	4-12	8/2	2-4
12	4-12	9/2	4-1
13	4-12	39/2	4-16
18	4-16		
19	4-16		170-14
20	4-16		
21	4-16	39/3	4-12
22	4-16	4	4-12
23	4-16	5	4-16
24/1	4-16	6	4-12
2	4-16	7	4-12
3	4-16	9/2	1-0
4	4-16	14/2	1-5
5	4-16	17/1	1-16
		40/1	4-16
	188-14	10	4-12
		16	4-09
		17	4-16
26/6	4-16	33/1	2-19
7	4-16	24/1	3-8
8	4-16	25	4-5
9	4-16	41/3/2	2-19
10	4-16	4/2	3-16
11	4-16	5	4-16
12	4-16	15	4-16
13	4-16	16	4-16
18	4-16	25/2	0-05
19	4-16	42/6/2	2-14
20	4-16	11	4-16
21	4-16	12	4-16
22	4-16	13/1	3-8
23	4-16	18	4-16
24	4-16	19	4-16
25	4-16	30/1	1-5
33/1	4-16	21/2	1-18
2	4-16	46/1	4-16
3	4-16	2	4-16
8	4-16	3	4-16
9	4-16	4	4-16
11	4-16	5/1	2-6
12	4-16	6/2	1-12
13	4-16	7/1	1-8
18	4-16	8	4-13
19	4-16	9	4-16
20	4-16		

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1	2	1	2
10/1	3-8	16	4-16
53/1/1	0-16	17	4-16
54/4	4-09	18	4-16
		19	4-16
	148-12	20	4-16
		21	4-16
54/5	4-17	22/1	0-08
6/1	3-09	23/1	0-08
7	4-12	24	4-16
61/1/1	4-16	25/2	3-1
12	4-16	86/7/2	1-13
19	4-16	12/2	2-16
20	4-16	13	4-16
21	4-12	14	4-16
22	4-12	15	4-13
23/1	3-01	16/1	1-16
62/1	4-16	17/1	4-16
2	4-16	18/1	4-00
3	4-16	19/2	0-12
4	4-16	20/1	0-18
6	4-16	87/1/6	4-12
7	4-16	24/2	3-0
8	4-16	25	4-12
9	4-16	95/1/2	2-0
10	4-16	97/6	4-16
11	4-16	15	4-12
12	4-16	16	4-16
13	4-16	17/2	2-19
14	4-16	23/2	4-16
15	4-16	98/4	4-16
16	4-16	3-	4-12
17	4-16	7	4-16
18	4-16	8/1	3-16
19	4-16	11	4-12
20	4-16	30	4-16
21	0-16		
22	2-06		136-10
23	3-14		
65-5/2	0-05	98/25	4-16
78/1/1	1-06	99/1	4-12
18/2	0-14	10/2	1-6
20/1	0-16	11	4-12
21/1	1-08	20	4-12
22/3	2-03	21	4-12
23/2	0-15	100/21/2	3-1
81/24	3-04	23/2	3-9
		23/2	3-1
	151-6	24	4-16
		25	4-16
89/7/2	1-3	101/12	4-16
85/7/2	2-8	13/2	3-13
12/2	3-11	14	4-6
13/2	3-1	15	3-16
14/1	1-12	16	4-16
		17	4-16

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130

1	2	3	4
18/2	2-16	109/1	3-18
19	4-16	2	4-16
21	4-16	4	4-10
22	4-16	5	4-10
23	4-16	6	4-16
24	4-16	7	4-16
25	4-16	8	4-16
102/11	2-14	9	4-16
12	1-16	10	5-05
19	4-13	11/2	1-08
20/1	0-16	13	4-16
20/2	2-18	14	4-16
20/3	0-09	15	4-16
21/1	1-18	16	4-16
21/2	2-7		
22	4-16		161-7
23	4-16		
24/1	2-6	109/17	4-16
24/2	2-10	18	4-16
25/2	2-9	20	4-16
25/1	2-1	21	4-16
104/4	4-16	23	4-16
5	1-10	24	4-16
20/2	0-6	25	4-16
105/19	1-11	110/3	4-16
	146-4	3/2	0-08
		8,2	2-08
		12	4-16
		13	4-16
105/20	5-14	13/2	2-04
21/1	1-18	16	3-16
22/1	2-00	17/2	1-03
106/16	2-4	18/1	2-02
24/2	2-14	21/1/2	4-16
25	1-18	22	4-16
107/11/2 with	1-06	24/2	3-02
108/1/1	2-00	25	5-07
2/2	1-06	111/1/1	2-04
9/2	3-14	3/1	7-04
10/2	5-14	3/1	0-04
11	4-16	4/1	1-03
12	4-16	24/2	1-00
13/2	3-12	25/2	1-08
14	4-16	223	2-03
15	4-12	1	33-10
16	4-12	2	119-0
17	4-16	29/1	4-16
18	4-16	2	4-16
19	4-16	3	4-16
20	4-16	4	4-16
21	4-16	5	4-16
22	4-16	6	4-16
23	4-16	7	4-16
24	4-16	8	4-16
25	4-12	9	4-16

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131

1	2	1	2
	4-16	7	4-16
10	4-16	8	6-02
11	4-16	9	2-00
12	4-16	10	3-02
	298-10	14	5-08
	4-16	15	4-16
29/13	4-16	16	3-10
14	4-16	64	7-16
15	4-16	112/1	4-08
16	4-16	2	4-12
17	4-16	3	4-12
18	4-16	4	4-12
19	4-16	5/1	1-18
20	4-16	7	4-16
21	4-16	8	4-16
22	4-16	9	4-16
23	4-16	10	4-12
24	4-16	11	4-12
25	4-16	12	4-16
30	31-19	13	4-16
31	27-18	14	4-16
32,1	4-16	15	4-16
3	4-16	16	4-16
3	4-16	17	4-16
4	4-16	18	4-12
5	4-16	20	4-12
6	4-16	21	4-16
7	4-16	22	4-16
8	4-16	23	4-12
9	4-16	24	4-12
10	4-16	25	4-12
11	4-16	113/52	0-18
12	4-16	6	4-16
13	4-16	7/2	3-08
14	4-16	14	4-16
15	4-16	15	4-16
16	4-16	16	4-16
17	4-16	17/1	4-00
18	4-16		109-6
19	4-16		4-12
20	4-16	113/24	4-12
21	4-16	25	2-17
22	4-16	116/3/3	4-16
23	4-16	4	4-16
24	4-16	5	4-16
25	4-16	6	4-16
63/1	4-16	7	4-16
	214-1	8	2-15
	4-16	14	4-1
63/2	4-16	15	4-16
3	4-16	16	1-9
4	4-16	17	3-13
5	4-16	35	4-16
6	4-16	117/1	4-16
		2	4-16

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132

	2	1	2
3	4-16	9	4-16
4	4-16	10	4-16
5	4-16	11	4-16
6	4-16	12	4-16
7	4-16	13	3-17
8	4-16	14	4-16
9	4-16	15	4-16
10	4-16	16	4-16
11	4-16	17	4-16
12	4-16	18/1	4-16
13	4-16	18/2	4-16
14	4-16	19	4-16
15	4-16	20	4-16
16	4-16	21	4-16
17	4-16	22	4-16
18	4-16	23/1	4-16
19	4-16	23/2	4-16
20	4-16	24	4-16
21	4-16	25	4-16
22	4-16	120/1	4-16
23	4-16	6/1	4-16
24	4-16	10	4-16
25	4-16	11	4-16
118/4/2	2-1	13	4-16
5	4-12	14	4-16
6	4-16	15	4-16
7	4-10	16	4-16
8/3	4-16	17	4-16
11	4-16	18	4-16
10	4-16	19	4-16
13	4-16	20	4-16
14	4-16	21	4-16
15	4-16	22	4-16
16	4-16	23	4-16
17	4-16	24	4-16
18	4-16	25	4-16
19	4-16	121/1	4-16
20	4-16	2	4-16
21	4-16	3	4-16
22/2	2-8	4	4-16
23	4-16	5	4-16
24	4-16	6	4-16
25	4-16	8/2	4-16
119/1	4-12	9	4-16
2	4-12	10	4-16
3	4-12	11	4-16
4/1	2-1	12	4-16
4/2	2-0	13/2	4-16
	277-2	14	4-16
		15	4-16
119/5	4-12	16/1	4-16
6	4-16	20	4-16
7	3-13	21	4-16
8	5-8	123/5	4-16
		6	4-16

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133

1	2	1	2
	4-16	125	13-09
7	4-16	126	120-00
8	4-16	127	119-02
9	0-14	128	120-00
10/1	3-2	129	120-00
12/2	4-16	130	120-00
13		131	120-00
	281-9	132	97-00
		133	73-16
122/14	4-16	134	120-00
15	4-12	135	120-00
16	4-12	136	130-00
17	4-16	137	120-00
18	4-16	138	119-02
19	4-16	139	120-00
20	4-16	140	71-02
21	4-16	141	33-10
22	4-16	144	119-02
23	4-16	145	120-00
24	4-16	146	120-00
25	4-12	147	120-00
123/2	1-16	148	120-00
4/2	7-17	149	94-09
5	5-12	150	112-10
6	3-00	151	120-00
11/2	2-16	152	120-00
12	4-16	153	120-00
15	4-16	154	120-00
16	4-16	155	119-02
17	4-16		
18	4-16	157/1	4-16
19	4-16	2	4-16
20	4-16	3	4-16
21	4-16	4	4-16
22	4-16	5	4-16
23	4-16	6	4-16
24	4-16	7	4-16
25	4-16	8	4-16
124/1	3-08	8	4-16
2	2-15	12 min	4-04
9	2-01	13	4-16
10	4-01	14	4-16
11	3-06	15	4-16
12	2-05		
19	0-19		3210-1
20	4-04		
21	4-09	157/20	4-16
		158	119-19
	159-1	159	71-10

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	2	1	2
160	4-04	4	4-16
161	10-04	5	4-16
162	17-00	6	4-16
163	29-10	7	4-16
164	56-00	8	4-16
165	104-02	10	4-16
166	120-00	11	4-16
167	120-00	12	4-16
168/1	4-12	14	4-16
2	4-12	15	4-16
3	4-12	16	4-16
4	4-12	17	4-16
5	4-08	19	4-16
6	4-13	20	4-16
7	4-16	21	4-16
8	4-16	22	4-16
9	4-16	23	4-16
10	4-16	25	4-16
11	4-16	184	120-00
12	4-16	185	120-00
13	4-16	186	120-00
14	4-16	187	120-00
15	4-16	188	102-10
16	4-16	189	61-01
17	4-12	190	10-08
18	4-16	191	19-19
19	4-16	192	71-16
20	4-16	193	60-00
21	4-16	194/1	4-16
22	4-16	2	4-16
23	4-16	4	4-16
24	4-16	5	4-16
25	4-16	6	4-16
171	120-00	10	4-16
172	120-00		
173	120-00	194/11	4-10
174	120-00	15	3-08
	1255-4	197	68-11
175		198	60-01
176	87-04	199	117-12
177	120-00	200	120-00
178	120-00	201	38-01
179	120-00	202	13-13
180/1	4-12	204	21-11
2	4-12		
		Grand Total	9412-05

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ANNEXURE—'E' (1 to 2 pages)

Village : Asola, Tehsil Mehrauli Gram Sabha  
Land under Ridge Notified Area

Khasra No.	Area	Remarks
1876/1310	7-17	
1309	8-8	
1515	1-15	
1517	17-19	
1521 Min	14-39	
1523 Min	20-14	
1528	8-4	
1573	1-8	
1667	38-17	
1671	6-16	
1675 min	2-7	
1677	232-12	
1332	58-7	
1723	146-5	
1728	131-16	Possession of Land with wild life sanctuary
1735	0-19	-do-
1744	25-11	-do-
1745	7-4	-do-
1746	28-19	-do-
1748	28-19	
1724	59-6	
1725	0-11	
1736	11-16	
1763	221-12	
1762	300-00	
1750	170-3	-do-
1752	103-8	-do-
1753	110-15	-do-
1754	108-16	
1755	300-1	Possession of Land with wild life sanctuary
1756	34-16	-do-
	2209-14	
1668	28-15	Possession of Land with wild life sanctuary
1758	295-17	
1759	4-3	
1760	300-0	-do-
1761	257-4	-do-
1764	192-19	-do-
1765	245-19	-do-
1766	15-12	-do-
1767	68-01	-do-
1768	300-01	-do-

1	2	3
1769	106-03	-do-
1770	306-14	-do-
1771	34-04	-do-
1772	137-14	-do-
1773	300-00	-do-
1774	300-00	-do-
1775	300-00	-do-
1776	300-00	-do-
1777	300-00	-do-
1778	300-00	-do-
1779	210-00	-do-
1780	226-03	-do-
1781	300-00	-do-
1782	300-00	-do-
1783	300-00	-do-
1784	153-06	-do-
1785	180-06	-do-
1786	215-18	-do-
1787	138-05	-do-
1787	81-0	
	6178-4	
	2209-2	
Total	8387-6	

ANNEXURE—'F'

Gram Sabha Land under Notified Ridge Village  
Pu: Pehind

Khasra No.	Area
241/2/2	0-12
309	2-16
310	87-16
315 min	3-5
311 min	1-5
312 min	2-0
313 min	1-10
Total	99-4

ANNEXURE—'G' (1 to 4 Pages)

Village : Devli, Tehsil Mehrauli  
Gram Sabha Land Under Ridge Notified Area

Khasra No.	Area	Remarks
1		
2		
3		
81	2-6	
10/2		
17	4-0	
19	5-4	

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1	2	3	1	2	3
20	4-16		11	7-3	
21	4-16		14	4-10	
22	4-16		15	4-16	
23	4-16				
24	0-6		1-2		
64 mto.	1-5-4		16	1-0	
1 to 25			1		
63 min	96-8		20	6-11	
65	120-0		21	6-11	
66	111-0		25	7-8	
1					
67	2-16		2		
2/2			69	4-16	
3	2-17		6		
4	6-15		7	4-16	
5	4-16		8/1/2	1-0	
6	3-16		14	3-18	
7	4-16		15	4-16	
8	4-16		16/1	3-11	
1-2			16/2	1-5	
9	4-16		25/1 & 2	4-16	
1-3			70	1-8	
10	4-16		10/1		
1-2			10	3-3	
11	4-16		2		
12	4-16		70	5-6	
13	4-16				
14	4-16		11		
15	4-16		15	4-16	
16	4-16				
67	4-16		2		
17			16	2-18	
18	4-16				
19	4-16		1		
20	4-16		16/2	1-17	
1-2			20	6-7	
21	4-16		21	4-16	
1-2			25/1	2-14	
22	4-16		25/2	1-17	
23	4-16		71	4-16	
24	4-16				
25	4-16		14		
68	4-2		16	4-16	
6			17	4-16	
7	3-14		25	4-16	
10	2-8		25/1 & 2	3-19	
2			24	5-12	
			26	5-16	

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PART IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918			109		
1	2	3	1	2	3
73	3-12		7	4-16	
76/5/1	1-12		8	1-16	
5/2	3-1		9	4-16	
6/1	3-1		10	4-12	
6/2	1-12		74	2-7	
12 <sup>upta</sup>	0-1		11		
13 <sup>upta</sup>	4-7		12	4-16	
14	4-16		13	4-16	
15	4-16		14	4-16	
16	4-16		15	4-16	
17	4-16		16	4-16	
18	4-16		17	4-16	
19	4-8		18	4-16	
20	3-0		19	4-11	
21	4-16		23	4-16	
22	4-16		24	4-16	
23	4-16		25	4-16	
24	4-16		75	4-16	
76	4-16		1		
25			2	4-16	
77	4-16		3/1	1-18	
1			5	4-16	
2	5-1		6/1	3-1	
5/2	0-2		6/2	1-12	
7/2	3-5		7/1	0-16	
8	4-16		7/2	4-1	
9	4-16		8	4-16	
10	4-16		9	4-16	
11	4-16		10	4-16	
12	4-16		11	4-16	
13	4-16		12	4-16	
14	4-12		13	4-16	
15/1	2-8		14	4-16	
16	4-16		15	4-16	
17	4-12		16	4-16	
18	4-16		17	4-16	
19	4-16		18	4-16	
20	4-16		19	4-16	
21	4-16		20	4-16	
23	4-12		21	4-16	
24	4-16		22	4-16	
25	4-16		75		
74	4-16		23	4-16	
1/2			24	4-16	
1/3	1-8		25	4-16	
2	4-16		78	4-16	
3	4-2		1		
4	4-17		2	4-16	
5	4-16		3	4-16	
6	4-16		4	4-16	

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110 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918 [PART IV

1	2	3	1	2	3
5	4-16		112	119-1	
6	4-16		113	62-10	
7	4-16		114	1-5	
8	4-16		115	46-2	
9	5-14		116	115-11	
12	3-16		117	88-13	
13	4-16		118	12-2	
14	4-16		119	15-16	
15	4-16				
16	4-16				
17	4-16				
18	4-16				
19	4-3				
20	2-1				
21	4-16				
22	4-16				
23	4-16				
24	4-16				
25	4-16				
26	120-0				
27	120-0				
28	120-0				
29	113-2				
30	115-16				
31	120-0				
32	120-0				
33	120-0				
34	120-0				
35	120-0				
36	120-0				
37	120-0				
38	120-0				
39	120-0				
40	120-0				
41	40-19				
42	82-16				
43	120-0				
44	120-0				
45	120-0				
46	120-0				
47	120-0				
48	120-0				
49	88-10				
50	58-14				
51	120-0				
52	120-0				
53	120-0				
54	120-0				
55	120-0				
56	107-19				
57	8-17				
58	24-11				
59	105-14				
60	120-0				
61	120-0				
62	120-0				
63	120-0				
64	120-0				
65	120-0				
66	120-0				
67	120-0				
68	120-0				
69	120-0				
70	120-0				
71	120-0				
72	120-0				
73	120-0				
74	120-0				
75	120-0				
76	120-0				
77	120-0				
78	120-0				
79	120-0				
80	120-0				
81	120-0				
82	120-0				
83	120-0				
84	120-0				
85	120-0				
86	120-0				
87	120-0				
88	120-0				
89	120-0				
90	120-0				
91	120-0				
92	120-0				
93	120-0				
94	120-0				
95	120-0				
96	120-0				
97	120-0				
98	120-0				
99	120-0				
100	120-0				
101	120-0				
102	120-0				
103	120-0				
104	120-0				
105	120-0				
106	120-0				
107	120-0				
108	120-0				
109	120-0				
110	120-0				
111	120-0				

Total Area 5175-6

ANNEXURE 'H' (1 to 7)

Gaon Sabba Land Under Notified Ridge

Village : Rangpuri Teh. : Mehrauli

Kb. No.	Area	
	1	2
869	5-00	
870	3-00	
871	2-08	
872	1600	
885	1-00	
890	3-00	
891	4-16	
892	0-16	
895	2-00	
898	4-4	
896	4-16	
897	4-16	
900	1-00	
901	4-16	
902	4-16	
903	4-16	
904	4-16	
905	2-10	
906	4-6	
907	4-16	
934	4-16	
935	4-16	
936	4-16	
937	4-16	
938	3-00	
939	4-16	
940	4-16	
941	4-16	
942	4-16	
943	4-16	
944	4-16	
945	4-16	
946	4-16	
947	4-16	
948	4-16	
950	4-16	

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PART IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. 1 APRIL 4, 1956/CHAITRA 15, 1918 311

Kh. No.	Area	Kh. No.	Area
951	4-16	980	4-16
952	4-16	981	4-16
953	4-16	982	4-16
954	3-16	983	4-16
955	7-4	984	4-16
956	4-16	985	4-16
957	4-16	986	4-16
958	4-16	987	3-9
959	4-16	988	2-00
960	4-16	990	4-16
961	4-16	991	4-16
962	4-16	992	4-16
963	4-16	993	3-15
964	4-16	994	3-14
965	4-16	995	6-13
966	4-16	996	4-9
967	4-16	997	4-16
968	4-16	998	4-16
969	4-16	999	4-16
970	4-16	1000	4-16
971	2-14	1001	4-16
972	4-16	1002	4-16
973	7-4	1003	5-6
974	5-4	1004	6-4
975	4-16	1005	4-16
976	4-16	1006	4-16
977	4-16	1007	4-16
978	4-16	1008	4-16
979	4-16	1009	4-16
980	4-16	1010	4-16
981	4-16	1011	7-4
982	4-16	1012/1	4-16
983	4-16	1013	4-16
984	4-16	1014	4-16
985	4-16	1015	4-16
986	4-16	1016	4-16
987	4-16	1017	4-16
988	4-16	1018	4-16
989	4-16	1019/1	2-13
990	4-16	1020/1	1-9
991	4-16	1021	4-16
992	4-16	1022	4-16
993	4-16	1023	4-16
994	4-16	1024	4-16
995	4-16	1025	4-16
996	4-16	1026	4-16
997	4-16	1027	4-16
998	4-16	1034	4-16
999	4-16	1035	4-16
1000	4-16	1036	4-16
1001	4-16	1037	4-16
1002	4-16	1038	4-16
1003	4-16	1043	4-16
1004	4-16	1044	4-16
1005	4-16	1045	4-16
1006	4-16	1046	4-16
1007	4-16	1047	4-16

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Kh. No.	Area	Kh. No.	Area
1048	4-16	1	4-16
1051	1-11	1	4-16
1052	5-13	1	4-16
1053	4-16	1	4-16
1054	4-16	1	4-16
1055	4-16	1	4-16
1056	4-16	1	4-16
1057	4-16	1	4-16
1058	4-16	1	3-01
1059	4-16	1	4-16
1060	4-16	828	1-15
1061	2-7	829	2-11
1062	4-16	830	4-2
1063	4-16	831	3-10
1064	4-16	832	4-1
1065	4-16	833	4-16
1066	4-16	834	4-16
1069	4-16	835	4-16
1068	4-16	836	4-16
1070	4-16	837	4-16
1389	4-16	838	4-14
1	4-16	839	2-16
1	7-00	840	4-16
1	4-16	841	4-16
1	4-16	842	4-16
1	1-13	843	4-16
1	4-04	844	4-16
1	4-16	845	4-16
1	3-08	846	4-16
1	4-16	847	4-16
1	4-16	848	3-2
1	4-16	849	3-10
1	4-16	850	4-16
1	0-10	851	4-16
1	3-10	852	4-16
1	4-16	853	4-16
1	4-16	854	4-16
1	2-08	854	4-16
1	4-16	855	4-16
1	4-16	856	4-16
1	4-16	857	4-16
1	4-16	858	4-16
1	4-16	859	4-16
1	4-16	860	4-16
1	4-16	861	4-16
1	4-16	862	4-16
1	2-16	863	4-16
1	4-10	864	4-16
1	4-16	865	4-16
1	4-16	866	3-10
1	4-16	867	4-16
1	4-16	868	2-14
1	4-16	873	4-16
1	2-08	874	4-16
1	1-04	875	4-16

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PART IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1956/CHAITRA 15, 1918 413

Kh. No.	Area	1	2
876	4-16	4	4-4
877	4-16	5	3-14
878	4-16	6	3-4
879	4-16	7	7-8
880	2-19	8	9-16
881	5-05	9	5-4
882	5-02	10	5-6
883	2-10	11	4-6
884	2-00	12	3-8
886	4-16	13 min	2-6
887	4-16	14	3-10
888	4-16	15	4-16
889	4-16	16	4-16
894	4-16	17	6-16
899	4-16	18	4-16
893	4-16	19	4-16
909	4-16	20	4-16
1225	4-16	21	4-16
1227	5-00	22	4-16
1477	4-16	23	4-16
1478	4-16	24	4-16
1464	4-16	25	4-16
1419	4-16	26	4-16
1420	4-16	27	4-16
1422	2-10	28	4-16
1506	4-16	29	4-16
1505/1	2-04	30	4-16
1405	4-01	31	4-16
1406	2-19	32	4-16
1407	4-16	33	4-16
1408	4-16	34 min	4-5
1409	2-12	35	4-16
1507	4-16	36	4-16
1508	2-08	37	4-16
1509	2-12	38 min	4-6
1510	4-16	39	4-16
1511	3-16	40	4-11
1517	4-16	41	4-6
1518	4-16	42	2-10
1519	4-16	43 min	3-19
1590/1	4-16	44 min	3-16
	1265-10	45	4-16
		46	4-16
		47	4-16
		48	4-16
		49 min	3-16
		50 min	3-8
		51	4-16
		52	4-16
		53	4-16
		54	4-16
		55	6-3
		56	2-4
		57	4-16

ANNEXURE-I

Gram Sabha, Land under Notified Ridge Village  
Aya Nagar

Khaira No.	Area	1	2
1	0-15		
2	5-4		
3	4-14		

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114 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. 1 APRIL, 4 1996/GHAIIRA-15, 1918		(PART IV)	
1	2	1	2
36	4-16	120	4-16
39	4-16	121	2-19
40	4-16 <sup>2a</sup>	122	4-18
41	4-16	123	4-18
42	4-16	124	4-16
43	4-16	125	4-16
44	4-16	130	4-16
45	4-16	131	4-16
46	4-16	132	4-16
47	4-16	133	4-16
48	4-16	163	4-16
49	4-16	164	4-16
50	4-16	165	4-16
71 min	1-8	166	4-18
72 min	2-6	167	4-18
73	4-16	168	4-18
74	4-16	169	4-18
75	4-16	170	4-18
76	4-16	171	4-16
77	5-1	172	5-16
78	2-3	579/2	2-9
79	4-16	599	4-16
80	4-16	600	4-16
81	4-16	601	4-16
82	4-16	602	4-16
83 min	1-6	603	4-16
84 min	4-16	604	4-16
85	4-16	608	4-16
86	4-16	609	4-16
87	4-16	610	4-16
88	4-16	611	4-16
89	3-18	612	4-16
90	4-16	613	4-16
91	4-16	621	4-16
92	4-16	622	4-16
93	4-16	623	4-16
94	4-16	624	4-16
95	4-16	625	4-16
96	4-16	626	4-16
97 min	1-10	632	4-16
98 min	3-6	633	4-16
99	4-16	634	4-16
100	4-16	635	4-16
109	4-16	636	4-16
110	4-16	637	4-16
111 min	3-0	638	4-16
112 min	1-0	639	4-16
113 min	3-0	670	4-16
114 min	2-6	671	4-16
115 min	2-10	672	4-16
115 min	3-6	673	4-16
116	4-16	674	4-16
117	4-16	675	4-16
118	4-16	676	4-16
119	4-16	677	4-16

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1	2	1	2
688	4-16	805	4-16
689	4-16	808	7-19
690	4-16	809	2-19
691	4-12	810	4-16
692	5-1	812	4-16
693	4-16	813	4-16
694	4-16	814	4-16
695	4-16	815	4-16
701	4-16	816	4-16
702	4-16	820	4-16
703	4-16	821	4-16
704/2	3-13	822	4-16
705	4-16	823/2	3-14
706	4-16	824	4-16
707	4-16	825	4-16
708	4-16	826	4-16
709	5-9	827	5-5
710	5-9	828	5-5
711	4-16	829	4-19
712	4-16	830	4-16
713	4-16	831	4-16
714	4-16	832/1	3-14
715/1	5-13	833	4-16
716	4-16	834	4-16
717	4-16	840	4-16
718	4-16	841 min	2-8
719	4-16	841 min	2-16
720	2-19	842	4-16
721	5-1	843	4-16
777 min	4-16	848	4-16
779	2-19	849	4-16
781	2-16	850/1	3-11
782	4-16	851/1	2-4
784 min	2-14	856	4-16
785	4-16	857	4-16
786	4-16	858	4-16
787	4-16	859/2	3-14
788	4-16	860	4-16
789/1	4-7	861	4-16
790/2	4-3	862	4-16
791	4-16	863	5-14
792	4-16	864	2-0
793	4-16	865	4-16
794	5-5	866	4-16
795	3-3	867	4-16
796	4-16	868	4-16
797	4-16	869/2	3-19
798	4-16	870/1	4-11
799/2	3-13	871	4-16
800	4-16	872	4-16
801	4-16	873 min	1-0
802	4-16	879	4-16
803	4-16	886	4-16
804	4-16	887/2	1-2

879 DG/96-9

CERTIFIED COPY

TRUE COPY

144

1	2	1	2
891/2 min	0-13	952	4-16
892 min	2-0	953	4-16
893	4-16	954	4-16
894	4-16	955	4-16
895/1	3-13	956	4-16
896	4-16	957	4-16
897	4-16	958	4-16
898	4-16	959	4-16
899	4-16	966	4-16
900	4-16	967	4-16
901	5-3	968	4-16
902	4-0	969	4-16
903	4-16	970	4-16
904	4-16	971	4-16
905	4-16	972	4-16
906	4-16	973	4-16
907	4-16	974/2/2	4-16
908	4-16	975/2	4-16
909/1	3-19	976	4-16
910/1	4-10	977	4-16
911	4-16	978	4-16
912	4-16	979	4-16
913/2	3-7	980	4-16
917 min	1-2	981	4-16
918	4-16	982	4-16
919	4-16	983	4-16
924	4-16	984	4-16
928	4-16	985	4-16
926	4-16	986	4-16
927 min	1-12	987	4-16
928 min	1-12	988	4-16
929 min	1-12	989	4-16
930 min	3-16	990/2	4-15
931	4-16	991/1	4-16
932	4-16	992	4-16
933/1	3-13	993	4-16
934	4-16	994	4-16
935	4-16	995	4-16
936	4-16	996	4-16
937	4-16	997	4-16
938	4-16	998	4-16
939	4-16	999	4-16
940	4-16	1006	4-16
941	5-0	1007	4-16
942	3-4	1008	4-16
943	4-16	1009	4-16
944	4-16	1010	4-16
945	4-16	1011	4-16
946	4-16	1012	4-16
947	4-16	1013	4-16
948	4-16	1014	4-16
949	4-16	1015/2	3-4
950/1	3-18	1016	4-16
951/1	4-18	1017	4-16

CERTIFIED TRUE COPY

TRUE COPY

145

1	2	1	2
1018	4-16	1092	4-16
1019	4-16	1093	4-16
1020	4-16	1094	4-16
1021	3-5	1095/1	4-14
1022	5-5	1096/2	3-15
1023	4-16	1097	4-16
1024	4-16	1098	4-16
1025	4-16	1099	6-8
1026	4-16	1100/2	3-6
1027/2	2-14	1101	4-16
1028	4-16	1102	4-16
1029	4-16	1103	4-16
1030	4-16	1104	4-16
1031	4-16	1105	4-16
1033	4-16	1106	4-16
1033	4-16	1107	4-16
1034	4-16	1108	4-16
1035	4-16	1109	4-16
1036	4-16	1110	4-16
1047	4-16	1121	4-16
1048	4-16	1122	4-16
1049	4-16	1123	4-16
1050	4-16	1124	4-16
1051	4-16	1125	4-16
1052	4-16	1126	4-16
1053	4-16	1127	4-16
1054	4-16	1128	4-16
1055	4-16	1129	4-16
1056/2	3-14	1130	4-16
1057	4-16	1131/2	3-14
1058	4-16	1132	2-17
1059	4-16	1133/2	2-13
1060	4-16	1134	4-16
1061	2-1	1135	4-16
1062	2-7	1136	4-16
1063	4-16	1137	4-16
1064	4-16	1138	4-16
1065/2	4-10	1139	4-16
1066/1	4-10	1140	4-16
1067	4-16	1141	4-16
1068	4-16	1142	4-16
1069	4-16	1143	4-16
1070	4-16	1154	4-16
1071	4-16	1155	4-16
1072	4-16	1156	4-16
1073	4-16	1157	4-16
1074	4-16	1158	4-16
1075	4-16	1159	4-16
1086	4-16	1160	4-16
1087	4-16	1161	4-16
1088	4-16	1162	4-16
1089	4-16	1163	5-16
1090	4-16	1164	2-13
1091	4-16	1165	4-16
		1166	4-16

CERTIFIED TRUE COPY

TRUE COPY



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PART IV

DELHI GAZETTE NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 13, 1918

19

1	2	1	2
1113	4-16	1250	4-16
1114	4-6	1251	4-16
1115	4-16	1252	4-16
1116	4-16	1270/1	0-07
1117	4-16	1271	3-04
1118	4-16	1272	2-16
1119	4-16	1273	4-02
1120	4-16	1274	4-00
1144	4-16	1275	2-04
1145	4-16	1276	5-06
1146	4-16	1277	3-12
1147	4-16	1278	1-16
1148	4-16	1279	4-18
1149	4-16	1280	4-16
1150	4-16	1281	4-16
1151	4-16	1282	4-16
1152	4-16	1283	4-16
1153	4-16	1284	4-16
1174	4-16	1285	4-16
1175	4-16	1286	4-16
1176	4-16	1287	4-16
1177	4-16	1288	4-16
1178	4-16	1289	4-16
1179	4-16	1290	4-16
1180	4-16	1291	4-16
1181	4-16	1292	4-16
1182	4-16	1293	4-16
1183	4-16	1294	4-16
1201	4-16	1295	4-16
1202	4-16	1296	4-16
1203	4-16	1297	4-16
1204	4-16	1298	4-16
1205	4-16	1299	4-16
1206	4-16	1300	4-16
1207	4-16	1301	4-16
1208/2	4-11	1302	4-16
1209/2	2-17	1303	4-16
1210/2/2	2-09	1304	4-16
1224	4-16	1305	4-16
1225/1	3-18	1306	4-16
1226/2/2	2-09	1307	4-16
1227/2/2	3-15	1308	4-16
1228	4-16	1309	4-16
1229/2/2	4-14	1310	4-16
1230/2	4-10	1311	4-16
1231	4-16	1312	4-16
1233	4-16	1313	4-16
1243	4-16	1314	4-16
1244	4-16	1315	4-16
1245	4-16	1316	4-16
1246	4-16	1317	4-16
1247	4-16	1318	4-16
1248	4-16	1319	4-16
1249	4-16	1320	4-16
		1321	4-16

CERTIFIED TRUE COPY

TRUE COPY

14.8

1	2	1	2
1322	4-16	1377 min	4-00
1323	4-16	1378 min	1-00
1324	4-16	1387	4-16
1325	4-16	1388	4-16
1326	4-16	1397	4-16
1327	4-16	1402	4-16
1328	4-16	1403	4-16
1329	4-16	1404	4-16
1330	4-16	1405	4-16
1331	2-16	1406	4-16
1332	4-16	1407	4-16
1333	4-16	1412 min	1-16
1334	4-16	1413 min	1-00
1335	4-16	1414 min	1-00
1336	4-16	1415 min	1-10
1337	4-16	1416 min	1-00
1338	4-16	1417 min	2-00
1339	4-16	1418 min	1-00
1340	4-16	1419 min	1-10
1341	4-16	1420 min	1-00
1342	4-16	1421 min	1-00
1343	4-16	1422 min	1-00
1344	4-16	1423 min	1-00
1345	4-16	1424 min	2-08
1346	4-16	1425 min	1-00
1347	4-16	1427 min	2-06
1348	4-16	1428 min	1-06
1349	4-16	1438 min	1-06
1350	4-16	1439	4-16
1351	4-16	1440	4-16
1352	4-16	1441	4-16
1353	4-16	1442 min	4-00
1354	4-16	1444	1-14
1355	4-16	1593 min	3-10
1356	4-16	1949 min	2-10
1357	4-16	1950 min	2-16
1358	4-16	1951 min	2-16
1359	4-16	1954 min	1-00
1360 min	1-16	1955 min	1-00
1361	4-16	1956 min	1-10
1362	4-16	1957 min	1-10
1363 min	2-00	1958 min	1-00
1364 min	1-10	1959 min	1-10
1365 min	1-06	1960 min	1-16
1366 min	1-16	1961	3-05
1367 min	1-06	1962	6-08
1368 min	1-00	1963	4-16
1369 min	3-00	1964	4-16
1370 min	1-16	1965	4-16
1371 min	2-00	1966	4-16
1372 min	1-00	1967	4-07
1373 min	2-00	1968	2-01
1374 min	1-10	1969	4-16
1375 min	2-00	1970	4-16
1376 min	1-8		

CERTIFIED TRUE COPY

TRUE COPY

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PART IV DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1976/CHAITRA 15, 1978 121

1	2	1	2
1971	4-16	2026	4-16
1972	4-16	2027	3-02
1973	4-16	2028	6-10
1974	1-12	2029	4-16
1975	4-04	2030	4-16
1976	4-06	2031	4-16
1977	4-16	2032	4-16
1978	4-16	2033	4-16
1979	4-16	2034	4-16
1980	4-16	2035	4-16
1981	4-16	2036	4-16
1982	4-16	2037	4-16
1983	4-16	2038	4-16
1984	4-16	2039	4-16
1985	4-16	2040	4-16
1986	4-16	2041	4-16
1987	4-16	2042	4-16
1988	4-16	2043	4-16
1989	4-16	2044	4-10
1990	4-16	2045	4-16
1991	4-16	2046	4-16
1992	4-16	2047	4-16
1993	4-16	2048	4-16
1994	4-16	2049	4-16
1995	4-16	2050	4-16
1996	4-16	2051	4-16
1997	4-16	2052	4-16
1998	4-16	2053	4-16
1999	4-16	2054	4-16
2000	4-16	2055	4-16
2001	4-16	2056	4-16
2002	4-16	2057	4-16
2003	4-16	2058	4-16
2004	4-16	2059	4-16
2005	4-16	2060	4-16
2006	4-16	2061	4-16
2007	4-16	2062	4-16
2008	4-16	2063	1-08
2009	4-16	2064	5-01
2010	4-16	2065	4-16
2011	4-14	2066	4-16
2012	4-09	2067	5-12
2013	4-16	2068	4-16
2014	4-16	2069	4-16
2015	4-16	2070	4-16
2016	4-16	2071	4-16
2017	4-16	2072	4-16
2018	4-16	2073	4-00
2019	4-16	2074	3-03
2020	4-16		
2021	4-16		
2022	4-16		
2023	4-16		
2024	4-16		
2025	4-16		
		TOTAL	1604-16
		GRAND TOTAL	2516-06
			4121-02

CERTIFIED COPY

TRUE COPY

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ANNEXURE J		Kh. No.	Area
GAON SABHA LAND UNDER NOTIFIED RIDGE		1514	4-16
VILLAGE: RAJOKARI, TEHSIL: MERRAULI		1515	4-16
Kh. No.	Area	1530	4-16
124	3-16	1531	4-16
125	1-16	1532	4-16
127	2-14	1533	4-16
153	3-05	1534	4-16
155	4-16	1535	4-16
1137/2	0-16	1536	4-16
1131	2-17	1537	4-16
1151	4-07	1538	4-16
1155	4-16	1539	4-16
1156	4-16	1540	4-16
1161 min	2-16	1541	4-16
1162	2-16	1542	4-16
1163 min	2-16	1543	4-16
1171	4-16	1544	4-09
1172	5-08	1545	4-06
1173	7-00	1547/2	3-07
1174 min	2-16	1548	4-16
1175	4-16	1568	5-02
1176	2-04	1570	4-16
1177	2-02	1571	4-16
1229	3-16	1572	4-16
1230 min	3-16	1573	4-16
1231	2-16	1574	4-16
1232 min	2-05	1575	4-16
1235	4-16	1576	4-16
1236	4-18	1582	4-16
1237	4-16	1591	4-16
1238	4-16	1592	4-16
1239	4-16	1593	4-16
1240	4-16	1594	4-16
1241	4-16	1595	4-16
1242	4-16	1596	4-16
1243	4-16	1597	4-16
1244	4-16	1598	17-16
1245	4-16	1609	4-3
1246	4-16	1610	4-16
1247	4-16	1633	2-10
1248	4-16	1747	1-2
1249	4-16	1767	4-16
1250	4-16	1767	4-16
1251	4-16	1774	5-10
1252	4-16	1775	5-0
1253	4-16	1778	2-10
1254	4-16	1781	3-8
1255	4-16	1782	4-16
1256	4-16	1783	4-16
1257	4-16	1784	4-16
1258	4-16	1785	4-16
1259	4-16	1787	4-16
1260	4-16	1823	4-16
1261	4-16	1824	4-16
1262	4-16		
1263	4-16		

CERTIFIED TRUE COPY

TRUE COPY

151

Kh. No.	Area	Kh. No.	Area
1825	4-16	2010	2-03
1826	4-16	2015	4-16
1828	4-16	2016	4-16
1847	4-16	2017	4-16
1848	4-16	2018	4-12
1849	4-16	2019	5-06
1865	4-16	2020	4-16
1866	4-16	2021	4-16
1867	4-16	2022	4-16
1869	4-16	2023	4-16
1868	4-16	2024	4-16
1870	4-16	2025	4-16
1871	4-16	2026	4-16
1872	4-16	2027	4-16
1878	2-18	2028	4-16
1880	2-6	2029	4-05
1883	4-16	2030	3-16
1884	4-16	2031	4-16
1885	4-16	2032	4-16
1886	4-16	2033	4-16
1887	4-16	2034	4-16
1888	4-16	2035	4-16
1889	4-16	2036	4-16
1890	4-16	2037	4-16
1891	4-16	2038	4-16
1892	4-16	2039	4-16
1893	4-16	2040	1-18
1894	4-16	2075	2-18
1895	2-10	2076	4-16
1996	2-1	2077	4-16
1997	4-16	2078	4-16
1898	4-16	2979	4-16
1899	4-16	2080	1-18
1990	4-16	2096	2-04
1901	4-16	2097	1-17
1902	4-16	2154	4-16
1903	4-16	2155	4-16
1904	4-16	2098	4-16
1915/1	2-16	2099	4-16
1916	2-3	2100	4-16
1926	2-4	2101	4-16
1973	2-8	2102	4-16
1980	2-6	2103	4-16
1981	6-10	2104	4-16
1982	2-3	2105	4-16
1987	4-15	2106	4-20
2000	2-5	2107	4-16
2001	2-14	2108	4-16
2002	4-16	2109	4-16
2003	8-07	2110	4-16
2006	5-17	2111	4-16
		2112	4-16
		2113	4-16
		2114	4-16

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CERTIFIED TRUE COPY

TRUE COPY



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PART (V) DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. APRIL 4/1964/CHAITRA 15, 1918 125

Kh. No.	Area	Kh. No.	Area
1212	4-16	1294	7-16
1213	4-16	1295	5-00
1214	4-16	1296	2-00
1215	4-16	1297	4-00
1216	4-16	1298	4-16
1217	4-16	1299	4-11
1218	4-16	1300	4-16
1219	4-16	1301	4-16
1220	4-16	1302	4-16
1221	4-16	1303	4-16
1222	4-16	1304	4-16
1223	4-16	1305	4-16
1224 min	4-16	1306	4-16
1227	4-16	1307	4-16
1228	4-16	1308	4-17
1233	4-16	1309	4-16
1255	4-16	1310	4-16
1256	4-16	1311	4-16
1257	4-16	1312	4-16
1258	4-16	1313	4-16
1259	4-16	1314	4-16
1260	4-16	1315	4-16
1261	4-16	1316	4-16
1262	4-16	1317	4-16
1263	4-16	1318	4-16
1264	4-16	1319	4-16
1265	4-16	1320	4-16
1266	4-16	1321	4-16
1267	4-16	1322	4-16
1268	4-16	1323	4-16
1269	4-16	1324	4-16
1270	4-16	1325	4-16
1271	4-16	1326	4-16
1272	4-16	1327	4-16
1273	4-16	1328	4-16
1274	4-16	1329	4-16
1275	4-16	1330	4-16
1276	4-16	1331	4-16
1277	4-16	1332	4-16
1278	4-16	1333	4-16
1279	4-16	1334	4-16
1280	4-16	1335	4-16
1281	4-16	1336	4-16
1282	4-16	1337	4-16
1283	4-16	1338	4-16
1284	4-16	1339	4-16
1285	4-16	1340	4-16
1286	4-16	1341	4-16
1287	4-16	1342	4-16
1288	4-16	1343	4-16
1289	4-16	1344	4-16
1290	4-16	1345	4-16
1291	4-16	1346	4-16
1292	4-16	1347	4-16
1293	5-16	1348	4-16

CERTIFIED TRUE COPY

TRUE COPY

154

Kh. No.	Area	Kh. No.	Area
1349	4-16	1404	4-16
1350	4-16	1405	4-16
1351	4-16	1406	4-16
1352	4-16	1407	4-16
1353	4-16	1408	4-16
1354	4-16	1409	4-16
1355	4-16	1410	4-16
1356	4-16	1411	4-16
1357	4-16	1412	4-16
1358	4-16	1413	4-16
1359	4-16	1414	4-16
1360	4-16	1415	4-16
1361	4-16	1416	4-16
1362	4-16	1417	2-08
1363	4-16	1418	4-08
1364	4-16	1419	4-16
1365	4-16	1420	4-16
1366	4-16	1421	4-16
1367	4-16	1422	4-16
1368	4-16	1423	4-16
1369	4-16	1424	4-16
1370	4-16	1425	4-16
1371	4-16	1426	4-16
1372	4-16	1427	4-16
1373	4-16	1428	4-16
1374	4-16	1429	4-16
1375	4-16	1430	4-16
1376	4-16	1431	4-16
1377	4-16	1432	4-16
1378	4-16	1433	4-16
1379	4-16	1434	4-16
1380	4-16	1435	4-16
1381	4-16	1436	4-16
1382	4-16	1437	4-16
1383	4-16	1438	4-16
1384	4-16	1439	4-16
1385	4-16	1440	5-16
1386	4-16	1441	2-08
1387	4-16	1442	4-16
1388	4-16	1443	4-16
1389	4-16	1444	4-16
1390	4-16	1445	4-16
1391	4-04	1446	4-16
1392	4-16	1447	4-16
1393	4-16	1448	4-16
1394	4-16	1449	4-16
1395	4-16	1450	4-16
1396	4-16	1451	4-08
1397	4-16	1452	10-18
1398	4-16	1456	4-17
1399	4-16	1457	4-16
1400	4-16	1458	4-16
1401	4-16	1459	3-14
1402	4-16	1460	3-07
1403	4-16	1461	4-16

CERTIFIED TRUE COPY

TRUE COPY

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[Part IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918

Kh. No	Area	Sl. No	Area
1462	4-16	1523	2-16
1463	3-00	1524	4-16
1464	7-05	1525	4-16
1465	6-13	1526	4-16
1466	4-16	1527	4-16
1467	4-16	1528	4-16
1468	4-16	1529	4-16
1469	4-16	1549	4-16
1470	4-16	1577	4-16
1471	4-16	1578	4-16
1472	4-16	1579	4-16
1473	4-16	1580	4-16
1474	4-16	1581	4-16
1475	4-16	1585	4-16
1476	4-16	1587	4-16
1477	4-16	1588	4-16
1478	4-16	1382	4-16
1479	4-16	1590	4-16
1480	4-16	1635	2-16
1481	4-16	1636	1-10
1482	5-17	1689	32-16
1483	5-04	1691	2-04
1484	4-16	1692	6-00
1485	4-16	1693	7-02
1486	4-18	1694	7-04
1487	4-16	1695	5-13
1488	4-16	1696	5-09
1489	4-16	1697	6-14
1490	4-16	1598	4-07
1491	4-16	1699	3-17
1492	4-16	1700	4-14
1493	4-16	1701	5-14
1494	4-16	1702	4-11
1495	4-16	1703	2-15
1496	4-16	1704	4-16
1497	4-16	1705	4-16
1498	4-16	1706	2-01
1499	4-16	1707	3-12
1500	4-10	1708	4-16
1501	3-17	1709	6-11
1502	4-16	1712	6-00
1503	4-16	1713	4-16
1504	4-16	1714	4-05
1505	4-16	1718	5-10
1506	4-16	1717	4-11
1507	4-16	1720	9-11
1516	4-16	1722	2-19
1517	4-16	1726	5-16
1518	4-16	1727	4-05
1519	4-16	1756	2-05
1520	4-16	1776	3-05
1521	4-16	1780	6-14
1522	3-07	1788	4-16
		1789	4-16

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Kh. No.	Area	Kh. No.	Area	Remarks
1790	4-16	775	1-4	
1791	4-16	810	1-19	
1795	2-18	1080	0-12	
1798	4-16	1109	1-16	
1799	4-16	1111	1-7	
1800	4-16	1113 Min	2-5	
1808	4-16	1138/2 Min	3-10	
1809	4-16	1205	1-10	
1810	4-16	1206	1-10	
1811	4-16	1207	2-2	
1812/1	4-16	1208	2-8	
1814	2-17	1209	3-3	
1815	2-03	1215	0-12	
1817	1-18	1250	0-11	
1819	5-08	2076/1276	0-18	
1820	4-16	2078/1278	0-7	
1821	4-16	1312	1-4	
1822	4-16	1426	0-9	
1829	4-16	1488	1-0	
1830	4-16			
1831	4-16			
1832	4-16			
1837/1	1-07			
1839	4-19		55-17	
1840	4-16			
1841	4-16			
1842	4-16	1489	3-4	
1843	4-16	1490	1-11	
1844	4-16	1507	4-4	
1845	4-16	1538	3-16	
1846	4-16	1539	0-19	
		1971/1737 Min	1-16	
	1888-12	1758	1-4	
	1717-09	1876	7-4	
		1880	10-2	
		1887	16-16	
		1888	1-2	
		521	0-18	
		595	3-2	
		659 Min	5-6	
		666	12-7	
		739	1-2	
		742 Min	0-4	
		767	2-3	
		1071	7-10	
		1072	0-18	
		1218	0-17	
		1274	0-12	
		1275	1-5	
		1283	1-9	
		1292	1-6	
		1293	0-6	
		1295	0-15	
		1296	3-19	
			7-0	
<b>TOTAL</b>				
	3106-01			

ANNEXURE—'K' (1 to 3 Pages)

VILLAGE : BHATTI, TEHSIL MEHRAULI  
GRAM SABHA LAND UNDER RIDGE  
NOTIFIED AREA

Khayra No.	Area	Remarks
511	10-5	
517	2-13	
518	0-2	
519	1-14	
520	2-19	
659 Min	5-0	
667	3-0	
739	2-7	
771	0-10	

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Part VI DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918 319

Khasra No.	Area	Remarks	Khasra No.	Area	Remarks
	0-3		1927	87-19	
	2-3		1928	188-5	
			1929	298-1	
			1930	25-10	
	98-3		1931	160-6	
			1932	306-6	
	15-7		1933	300-0	54 Bigha Old House Pacca & Jhuggi Bal- bir Nagar
1873	102-9 Abadi				
1865	5-10				
1884	3-5		1934	300-0	
129/2	3-6		1935	300-0	
648	9-3		1936	300-0	
593	8-13		1937	70-10	
665	79-5		1938	38-3	
713	3-4		1939	3-8	
714	49-11		1940	200-0	
725	12-4		1941	51-12	
726	0-2		1942	113-14	
730	23-8				
764 Min	3-8			3467-4	
766	5-4				
769	1-13				
770 Min	35-7		1376	12-13	
774	7-2		1385	7-9	
780	24-11		1407	62-5	
836	35-12		1463	7-11	
840	6-11		1494 Min	15-7	
848	21-12		1476	3-19	
875 Min	1-8		1476	11-15	
887	8-17		1487	3-4	
888	7-13		1486 Min	48-17	
961 Min	1-11		1512	8-8	
969 Min	3-0		1513	0-11	
954 Min	3-8		1535 Min	0-2	
1031 Min	3-8		1543	3-3	
1285	1-16		1544	2-1	
1289	3-1		1545	13-9	
1291	6-13		1546	3-4	
1299	2-2		1547	3-2	
1301	74-6		1548	3-11	
			1549	3-0	
			1550	4-1	
			1551	0-6	
			1553	3-0	
			1554	15-17	
			1582	3-3	
			1596	17-12	
			1623	24-11	
			1604	8-6	
			1605/2	4-0	
			1645	10-9	
			1657	1-18	
			1681	1-17	
				312-11	
1304	3-19				
1306	25-12				
1302	16-15				
1333	5-2				
1335	1-0				
1320	300-0				
1921	105-16				
1922	80-1				
1923	300-0				
1924	300-0				
1925	73-13				
1926	13-0				

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110 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAJTRA 75, 1918 (PART IV)

Khastha No.	Area	Remarks	Khastha No.	Area	Remarks
1708	3-3		1913	259-17 67-0	-do-
1718	22-19		1914	300-0	37-0 House Patta Jhuggi Sanjay Nagar)
1720	9-0		1915	300-0	150-0 -do-
1732	18-19		1916	300-0	131-0 Old House Jhuggi Balbir Nagar.
1736	26-0		1917	300-0	
1971/1737 Min	13-12		1918	300-0	
1738	27 4		1919	300-0	
1740	6-13		1899	300-0	
1744	8-2			6111-7	
1749	14-2		Total	11101-19	
1555	0-9		ANNEXURE-'L'		
1751	1-15		GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE GHITORNI		
1764	2-7		Khastha number	Area	
1771	1-3		630 min	676-03	
1772	0-18		575	4-16	
1774	2-14		577	3-12	
1776	1-14		578	1-09	
1782	0-18		579	4-16	
1790	5-8		580	4-16	
1793	3-3		583	1-08	
1805	1-12		600	4-16	
1828	7-17		607	4-16	
1840	1-10		611	2-08	
1868	8-17		612	2-08	
1874	7-9		613	2-08	
1883	6-9		614	2-08	
1889	134-1		628	5-10	
1890	0-15		629/1	5-10	
1891	55-9		629/2	5-10	
1892	283-5		TOTAL	712-14	
	682-11		ANNEXURE-'M'		
1893	35-9		VILLAGE SAIDULAJAB, TEHSIL (MEHRAULI), DISTRICT : DELHI		
708 Min	117-10		GRAM SABHA LAND UNDER NOTIFIED RIDGE		
712	32-7		Khastha No.	Area	Remarks
715	245-15		209	19-0	
1895	256-8		223	28-5	
1896	24-7		229	17-9	
1897	63-0				
1898	300-0				
1900	300-0				
1903	196-19				
1904	166-12				
1905	5-14				
1906	285-2				
1907	300-0				
1908	300-0				
1909	295-0	52-0 Old Houses patta & Jhuggi.			
1910	300-0	40-0 -do-			
1911	267-13	-do-			
1912	216-12	141-12 (Sanjay Nagar)			

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Khata No.	Area	Remarks	Khata No.	Area	Remarks
234	0-11		12	4-16	
235	0-14		13	4-16	
<b>TOTAL</b>	<b>65-19</b>		14	4-16	
ANNEXURE—N <sup>o</sup> (1 to 6 Pages)					
Gaon Sabhis Land under ridge Village : Jona Pur Tehsil Mehrouli.					
Khata No.	Area	Remarks	Khata No.	Area	Remarks
70/11	3-8		15	4-16	
12	4-16		16	4-16	
13	2-10		17	4-16	
16	0-18		18	4-16	
17	3-0		19	4-16	
18	4-16		20	4-16	
19	4-16		21	4-16	
20	4-16		22	4-16	
21	4-16		23	4-16	
22	4-16		24	4-16	
23	4-16		25	4-16	
24	4-16		75/1	4-16	
25	4-14		2	4-16	
71/13	1-14		3	4-16	
16	4-14		4	4-16	
17	4-4		5	4-16	
18	3-0		6	4-16	
19	1-4		7	4-16	
21	4-6		8	4-16	
22	4-16		9	4-16	
23	4-16		10	4-16	
24	4-16		11	4-16	
25	4-16		12	4-16	
72/22	2-14		13	4-16	
23	0-14		14	4-16	
24	0-16		15	4-16	
25	2-12		75/16	4-16	
73/6/2	1-19		17	4-16	
13	4-12		18	4-16	
16	4-16		19	4-16	
17	2-10		20	4-16	
24	3-17		21	4-16	
25	4-16		22	4-16	
74/1/1	2-10		23	4-16	
2	4-16		24	4-16	
3	4-16		25	4-16	
74/4	4-16		76/1	4-16	
5	4-16		2	4-16	
6	4-16		3	4-16	
7	4-16		4	4-16	
8/1/2	4-13		5	4-16	
9/2/2	3-0		6	4-16	
10/2	3-4		7	4-16	
11	4-16		8	4-16	
			9	4-16	
			10	4-16	
			11	4-16	
			12	4-16	
			13	4-16	
			14	4-16	
			15	4-16	

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133 DELHI GAZETTE NATIONAL CAPITAL TERRITORY GOVT. 2 APRIL 7, 1996 CHAITRA 15, 1918. PART IV.

Khasra No.	Area	Remarks	Khasra No.	Area	Remarks
16	4-16		20	4-16	
17	4-16		21	4-16	
18	4-16		22	4-16	
19	4-16		23	4-16	
20	4-16		24	4-16	
21	4-16		25	4-16	
22	4-16		97/1	4-16	
23	4-16		2	4-16	
24	4-16		3	4-16	
25	4-16		4	4-16	
95/1	4-16		5	4-16	
2	4-16		6	4-16	
3	4-16		7	4-16	
4	4-16		8	4-16	
5	4-16		9	4-16	
6	4-16		10	4-16	
7	4-16		11	4-16	
8	4-16		12	4-16	
9	4-16		13	4-16	
10	4-16		14	4-16	
11	4-16		15	4-16	
12	4-16		16	4-16	
13	4-16		17	4-16	
14	4-16		18	4-16	
15	4-16		19	4-16	
16	4-16		20	4-16	
17	4-16		21	4-16	
18	4-16		22	4-16	
19	4-16		23	4-16	
20	4-16		24	4-16	
21	4-16		25	4-16	
22	4-16		98/4	2-8	
23	4-16		5	4-16	
24	4-16		6	4-16	
25	4-16		7	2-18	
96/1	4-16		14	2-10	
2	4-16		15	4-16	
3	4-16		16	4-16	
4	4-16		17	2-5	
5	4-16		24	2-0	
6	4-16		25	4-16	
7	4-16		99/5	0-11	
8	4-16		100/1	0-8	
9	4-16		5	0-16	
10	4-16		101/1	2-6	
11	4-16		2	4-10	
12	4-16		3	4-16	
13	4-16		4	4-16	
96/13	4-16		5	4-16	
14	4-16		6	4-16	
15	4-16		7	3-4	
16	4-16		8	1-12	
17	4-16		102/1	4-16	
18	4-16		2	4-16	
19	4-16		3	4-16	

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PART IV DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA-15, 1918 133

Khasra No.	Area	Khasra No.	Area
4	4-16	8	3-2
5	4-16	13	4-5
6	4-16	14	4-16
7	4-16	15	4-16
8	4-16	16	4-16
9	4-16	17	4-16
10	4-16	18	5-13
11	1-8	22	2-7
12	2-10	23	4-16
13	3-12	24	4-16
14	4-8	25	4-16
15	5-6	31/1	4-16
		2	4-16
		31/3	4-16
		4	4-16
	955 09	5	4-16
		6	4-16
47/1	3-15	10	4-16
9	4-6	15	4-16
10	4-16	16	4-16
11	4-16	17	4-16
12	4-15	18	4-16
13	4-16	19	4-16
14	4-15	20	4-16
15	4-16	21	4-16
16	5-6	22	4-16
17	4-16	23	4-16
18	4-16	24	4-16
19	4-16	25	4-16
20	4-16	26/1	4-16
21	4-16	2/1	1-9
22	4-16	3	4-16
23	5-8	4	4-16
24	4-6	9/2	1-9
25	4-16	10	4-16
26	4-16	11	4-16
27	4-16	12/1	1-9
28	4-16	13/2	1-9
29	4-16	14	4-16
30	4-16	15	4-16
31	4-16	16	4-16
32	4-16	17	4-16
33	4-16	18	4-16
34	4-16	19	4-16
35	4-16	20	4-16
36	4-16	21	4-16
37	4-16	22/1	1-9
38	4-16	23/2	3-7
39	4-16	24/1	4-16
40	4-16	25	4-16
41	4-16	26	4-16
42	4-16	27	4-16
43	4-16	28	4-16
44	4-16	29	4-16
45	4-16	30	4-16
46	4-16	31	4-16
47	4-16	32	4-16
48	4-16	33	4-16
49	4-16	34	4-16
50	4-16	35	4-16
51	4-16	36	4-16
52	4-16	37	4-16
53	4-16	38	4-16
54	4-16	39	4-16
55	4-16	40	4-16
56	4-16	41	4-16
57	4-16	42	4-16
58	4-16	43	4-16
59	4-16	44	4-16
60	4-16	45	4-16
61	4-16	46	4-16
62	4-16	47	4-16
63	4-16	48	4-16
64	4-16	49	4-16
65	4-16	50	4-16
66	4-16	51	4-16
67	4-16	52	4-16
68	4-16	53	4-16
69	4-16	54	4-16
70	4-16	55	4-16
71	4-16	56	4-16
72	4-16	57	4-16
73	4-16	58	4-16
74	4-16	59	4-16
75	4-16	60	4-16
76	4-16	61	4-16
77	4-16	62	4-16
78	4-16	63	4-16
79	4-16	64	4-16
80	4-16	65	4-16
81	4-16	66	4-16
82	4-16	67	4-16
83	4-16	68	4-16
84	4-16	69	4-16
85	4-16	70	4-16
86	4-16	71	4-16
87	4-16	72	4-16
88	4-16	73	4-16
89	4-16	74	4-16
90	4-16	75	4-16
91	4-16	76	4-16
92	4-16	77	4-16
93	4-16	78	4-16
94	4-16	79	4-16
95	4-16	80	4-16
96	4-16	81	4-16
97	4-16	82	4-16
98	4-16	83	4-16
99	4-16	84	4-16
100	4-16	85	4-16

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134 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. APRIL 4, 1956 CHAITRA 15, 1918 PAGE IV

Khasra No.	Area	Remarks	Khasra No.	Area	Remarks
15	4-16		3	4-16	
16	4-16		4	4-16	
17	4-16		5	4-16	
18	4-16		6	4-16	
68/21	4-16		7	4-16	
22	4-16		8	4-16	
23	4-16		31	4-16	
24	4-16		14	4-16	
25	4-16		15	4-16	
69/2	4-16		16	4-16	
3	4-16		20	4-16	
4	4-16		21	4-16	
5	4-16		25	4-16	
6	4-16		79/1	4-16	
7	4-16		10	4-16	
8	4-16		11	4-16	
9	4-16		20	4-16	
10	4-16		21	4-16	
11	4-16		92/1	4-16	
12	4-16		14	4-16	
13	4-16		15	4-16	
14	4-16		16	4-16	
15	4-16		17	3-12	
16	2-06		18	2-07	
17	3-18		23	3-17	
18	4-16		24	4-14	
19	4-16		25	4-16	
20	4-16		26	2-08	
21	4-16		27	0-16	
22	4-16		93/1	4-16	
23	4-16		2	4-16	
24	4-16		3	4-16	
25	4-16		4	4-16	
77/1	4-16		5	4-16	
2	4-16		93/6	4-16	
3	4-16		7	4-16	
4	4-16		8	4-16	
5	4-16		9	4-16	
6	4-16		10	4-16	
7	4-16		11	4-16	
8	4-16		12	4-16	
9	4-16		13	4-16	
10	4-16		14	4-16	
11	4-16		15	4-16	
12	4-16		16	4-16	
13	4-16		17	4-16	
14	4-16		18	4-16	
15	4-16		19	4-16	
16	4-16		20	4-16	
17	4-16		21	3-02	
18	4-16		22	4-04	
19	4-16		23	4-16	
77/20	4-16		24	4-16	
21	4-16		28	4-16	
22	4-16		94/1	4-16	
23	4-16				
24	4-16				
25	4-16				
78/1	4-16				
2	4-16				

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Khasra No.	Area	Remarks
2	4-16	
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
9	4-16	
10	4-16	
11	4-15	
12	4-16	
13	4-16	
14	4-16	
15	4-16	
16	4-16	
17	4-16	
18	4-16	
19	4-16	
20	4-16	
21	4-16	
22	4-16	
23	4-16	
24	4-16	
25	4-09	
<b>Grand Total</b>	<b>1014-4</b> <b>965-9</b>	
<b>Grand Total</b>	<b>1879-13</b>	

उच्च न्यायालय की सिफारिशों के अनुसार दिल्ली न्यायिक सेवा नियमावली, 1970 में सुन: संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, प्रस्ताव :-

दिल्ली न्यायिक सेवा नियमावली, 1970 के परिशिष्ट जहाँ तक वह दिल्ली न्यायिक सेवा में भर्ती करने के लिए प्रतियोगी परीक्षा के पाठ्य-विचरण से सम्बन्धित है, के खंड (3) के स्थान पर निम्नलिखित-संशोधित शिष्ट शब्दों का :

“(3) प्रश्न पत्र (1) दीवानी कागज़ :- भारतीय संविदा परिशिष्ट, भारतीय कानून विधी परिशिष्ट, भारतीय न्यायिक परिशिष्ट, विभिन्न सहायक परिशिष्ट, हिन्दू विधि, बौद्धिक विधि, दिल्ली कानून विधिपरक परिशिष्ट एवं अपेक्षित विधि”

दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल के आदेश से तथा उनके नाम पर  
 जे. डी. कपूर, सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 4th April, 1996

No. P. 6/15/85-Judl. (Vol. 1) 572 :-In exercise of the powers conferred by proviso to article 309 of the Constitution read with the Government of India, Ministry of Home Affairs, Notification No. 1/2/70-D.H.(S) dated the 29th May, 1970 as amended vide notification No. 1/2/70-DH(S) dated the 25th July, 1970 and all other powers enabling in that behalf, the Lt. Governor of the National Capital Territory of Delhi on the recommendations of the High Court of Delhi is pleased to make the following rules further to amend the Delhi Judicial Service Rules 1970, namely :-

In the appendix to the Delhi Judicial Service Rules, 1970, relating to syllabus for competitive examination for recruitment to the Delhi Judicial Service for clause (A) the following shall be substituted namely :-

"(3) Paper (1) Civil Law :

Indian Contract Act, Indian Sales of Goods Act, Indian Partnership Act, Specific Relief Act, Hindu Law, Mohammedan Law, Delhi Rent Control Act and Law of Torts."

By Order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

J.D. KAPOOR, Secy.

विधि, न्याय एवं विधानी कार्य विभाग  
 परिशिष्ट  
 दिल्ली, 4 अप्रैल, 1996

संख्या का. 6/15/85-न्याय-572--गृह मंत्रालय, भारत सरकार की दिनांक 29 मई, 1970 की परिशिष्टना संख्या 1/12/70-डी. एच. (एस) के प्रस्ताव तथा संशोधित दिनांक 25 जुलाई, 1970 की परिशिष्टना संख्या 1/2/70-डी. एच. (एस) के द्वारा प्रति संविधान के अनुच्छेद 309 के अन्तर्गत उक्त नियमों और इस संशोधन में संशोधन बनाने वाली सभी अन्य शक्तियों का प्रयोग करते हुए दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल दिल्ली

CERTIFIED TRUE COPY.

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**True Typed Relevant Part of Document****GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF  
DELHI****Revenue Department Notification**

Delhi, 2 April 1996

No.F1(29)/PA/DC/96 – Whereas the Supreme Court of India in IA Nos.18 and 22 in Writ Petition No.4677/1985 M.C.Mehta v. Union of India and Ors in their orders dated 25.01.1996 and 13.03.1996 have directed the un-cultivated surplus land of Gaon Sabha falling in „Ridge“ may be excluded from vesting in Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest. Now therefore in exercise of powers conferred under Section 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lieutenant Governor of National Capital Territory of Delhi, hereby declares the cultivated lands of Gaon Sabha specified in column III and Annexure-A to N annexed hereto, situated in Southern Range in respect of Villages mentioned in Column II of table given below as surplus land and excludes the same from vesting in Gaon Sabha and further places the said land at the disposal of Forest Department of Govt. of National Capital Territory of Delhi.

ANNEXURE-K (1 to 7 pages)

VILLAGE BHATTI, TEHSIL MEHRAULI, GAON SABHA LAND  
UNDER RIDGE NOTIFIED AREA

Khasra No.	Area	Remarks
511	10-5	
517	2-13	

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518	0-2	
519	1-14	
520	2-19	
659 Min	5-0	
867	3-0	
759	2-7	
771	0-10	
713	79-5	
714	3-4	
725	19-11	
726	12-4	
730	0-2	
712	32-7	
715	245-15	
1917	300-0	
1918	300-0	
1919	300-0	
1899	<u>300-0</u>	
	<u>6111-7</u>	
<b>Total</b>	<b>11101-19</b>	

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श्रीमान,

आदेश अनुसार जनाव डी.सी. साहिब साऊथ दिनांक 12.12.1997, 15.12.1997, 16.12.1997 को बराये करने निशान देही Ridi e Azea मौजा भाटी वा हमराही श्री राम किशन पटवारी मौका पर पहुचा। मुताबिक प्रोग्राम महकमा जगलाल की तरफ से श्री एस. के. शर्मा पटवारी जी तिलक बन्ध आर. ओ. श्री केशर सिंह F.G. व महकमा Flood Dept. की तरफ से श्री गिराज प्रसाद जे.ई. व BDO की तरफ से श्री पी. एल. वी. राव श्री एन. डी. पाण्डे मौके पर हाजिर थे। इन सभी की मौजूदगी में पैमाईश करने के लिये मुस्तकिल मौका की तलाश की गई त्यों कि सालम Area पहाड़ी है कोई मेंड बगैरा कायमी बगैरा नहीं है और राजरा पार्चा जो है वो भी दरीदा हालत में है। मशावी इस गाँव की कतई खराब हो चुकी है इस लिये मुस्तकिल मौका तलाश करने में काफी परेशानी आई मगर नम्बर खसरा 742 जिसकी पहले पैमाईश हो चुकी है इसको मुस्तकिल मानकर इससे जानिव शर्क चलकर नम्बर खसरा 731 का गर्बी सुमाली कोना कायम करके नम्बर खसरा 731 कायम किया गया इसी नम्बर खसरा के राकी सुमाली कोना से नम्बर खसरा 712, 713, 715, 725, 714, 1911, 1912, 1913, 1914, 1915, 1916, 1917, 1918, 1919, 1920, 1921, 1922, 1923, 1924, 1925, 1926, 1927, 1928, 1929, 1930, 1931, 1932, 1933, 1934, 1935, 1936, 1937, 1938, 1939, 1940, 1941, 1942, की पैमाईश करके कुल रकबा 7049-9 की पैमाईश करके बुर्जिया खास लगवाई गई। और हानरीन की पूरी तशल्ली करा दी गई योरान पैमाईश पाया गया के नम्बर खसरा 713, में एक कोठड़ा बगैर तार फेनसिंग है जबकि नम्बर खसरा 715 में एक कोठड़ा व चार दीवारी है और नम्बर खसरा 1909 में अन्दर कालोनी है जबकि नम्बर खसरा 1910, 1911, 1912, 1913, 1914, में मकान कालोनी स्कूल आवि है। और नम्बर खसरा 1915, 1916 में यलवीर नगर बसा हुआ है और तकरीबन 2.0 रकबा

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में कब्रिस्तान है। और इसी नम्बर में D.S.M.D.C ऑफिस व स्टाफ क्वार्टर बने हुए है।  
याकी सालिम रकवा मीके पर खाली है जिसकी निशान तेही की गई मुताबिक रिकार्ड माल  
निम्नलिखित खसरा पर कोर्ट केस है।

ना. एवं	रकवा	नाम कोर्ट	Case no. 1474/90
7.15 मिन	10-0	Stay H. Court	Arun Kumar VS Bhagwanta
7.25 मिन	14-0	Stay H. Court	रपट न. 186 दिनांक 28.11.88

नकसा साथ लगा है।

हस्ताक्षर अंग्रेजी

फौज कानूनगो (एच. के)

दिनांक 16.12.1997

हस्ताक्षर अंग्रेजी

तिलक चन्द

दिनांक 16.12.1997

  
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(Translation copy)

Sir

As per the orders of DC (South) dated 12.12.1997, 15.12.1997, 16.12.1997 for demarcation of Ridge Area, Mouja Bhati, I along with the Ram Krishan Patwari reached on the spot. As per programme on behalf of Forest Department Sh. S. K. Sharma Patwari, Tilakchand R. O. Sh. Keshar Singh F.G. and on behalf of Flood Department Giriraj Prashad J.E. and on behalf of B.D.O. Sh. V. L. V. Rao, Sh. N. D. Pandey was on the spot. In presence of all this for demarcation the permanent spot was searched because the slum area is hilly and there are no marks visible also the map is in bad condition. Land scape of the village is in bad condition it was difficult to locate the spot for demarcation, but Khasra No. 742 whose demarcation was already done by considering that permanent point started the corner of Khasra No. 731 and consider Khasra No. 731 as permanent and started marking 712, 713, 715, 725, 714, 1911, 1912, 1913, 1914, 1915, 1916, 1917, 1918, 1919, 1920, 1921, 1922, 1923, 1924, 1925, 1926, 1927, 1928, 1929, 1930, 1931, 1932, 1933, 1934, 1935, 1936, 1937, 1938, 1939, 1940, 1941, 1942, and completed demarcation of total area 7049-9 and fixed a temporary mark and the applicant made fully satisfy. During the demarcation it was found in Khasra No.731 there was small room without any wire fancy. Whilein Khasra No. 715 there was a small room

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Surrounded by four walls and in Khasra no. 1909 there is a colony settled where else in Khasra No. 1901, 1911, 1912, 1913, 1914 consists of schools, houses, colonies, etc., and in Khasra No. 1915, 1916 there is a settlement named Balbir Nagar and is a graveyard situated in an area measuring to 2 bigha and 0 biswa, the office of D.S.M.D.C along with staff quarters are built in the same Khasra i.e. Kh. No. 1915, 1916, the rest leftover/balance vacant area upon measuring turns out there is pending litigation according to the records.

S. No.	Area	Court Name	Case No. 1474/90
715	10-0	Stay H. Court	Arun Kumar vs Bhagwanta
725	14-0	Stay H. Court	Report No. 186 Date-28.11.88

Map is attached herewith

Signature English

Field Kanungo (H.K.)

Date: 16.12.1997

Signature English

Tilak Chand

Date: 16.12.1997

TRUE COPY

## COURT OF THE FSO DELHI

Case no. 110/obj/95

Arun Kumar Jain  
 V/s  
 G.S. Bhati  
 Village-Bhati  
 D.O.O.

ORDER

This order shall dispose off the application moved by the applicant w/s 9 of the Indian Forest Act, 1927.

The application has been accompanied by two other applications one w/s 5 of the Indian Limitation Act supported by affidavit and another for stay.

On the issue of limitation, the applicant has submitted that prior to the date of filing of the present application i.e. 21-4-95, he did not have any knowledge about the Notification issued under the Indian Forest Act. He came to know about the Notification from some of the villagers of Bhati who had come to file application w/s 9 of the Indian Forest Act before the Forest Settlement Officer, when he (the applicant) visited the Court of the Additional Collector, Delhi to file an appeal w/s 185 of the Delhi Land Reforms Act, 1954. Hence the delay has not been made deliberately. On the basis of this contention, the applicant has requested for condoning the delay in preferring this application.

The above contentions of the applicant have not been rebutted by the representative of the Forest Department.

I have gone through the contents of the limitation application and also heard the arguments advanced by the counsel for applicant. As neither the contentions of the applicant on the issue of limitation have been rebutted by the representative of the Forest Department, nor has counter affidavit been filed on the behalf of the Forest Department, I have no option but to believe in the submissions made by the applicant. Hence the application w/s 5 of the Limitation act is allowed.

As regards application for stay, the applicant has stated that there is a good prima facie case in his favour and in case the applicant is not given stay, he shall suffer an irrecoverable loss which cannot be compensated in terms of money. The applicant has further prayed for restraining the authority from interfering in the peaceful possession of the claimant. The applicant has also stated that in suit no. 2252/88 dated 24-4-90 the Hon'ble High Court has held that they will not be dispossessed from the land except by due process of law. As the applicant is in possession of the suit land and Hon'ble High Court has passed status quo order dated 22-4-90, there is no need to grant further stay order in this case. Hence this application is rejected.

On merits, the applicant has stated that he has been in actual physical cultivatory possession of land comprised in Khasra nos. 715(245-16), 725(19-11), 726(12-04), 729(4-04) & 731(20-16) situated within the revenue estate of village Bhati. No interference or obstacle has been made with regard to his possession on the said land. He has further stated that an order of status quo was passed by Hon'ble High Court of Delhi at New Delhi on 24-4-90 in a suit filed by him bearing no. 2252/88 styled as "Arun Kumar Jain V/s G.S. Bhati & Others". On the basis of the above, the applicant has prayed that the possession of the land in question should not be taken from him. The copy of the order dated 24-4-90 passed by Hon'ble High Court of Delhi reads at one place that "the defendants have however not denied that the plaintiffs were in actual possession on the date of

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filing of the suit". The representative of the Forest Deptt. has also disputed the possession of the claimant over the suit land either in his written submission or in his oral arguments. In view of the above, it seems that claimant is in possession of the land in question.

The applicant has also stated that no notification can be made declaring the above mentioned gaon sabha land which is in his actual physical cultivatory possession without deciding the claim filed under the Forest Act by the applicant. Moreover, a case under Section 85 of the DLR Act, 1954 is also pending in the Court of SDM/RA for conferring Bhoomidari Rights to the applicant and in view of the High Courts Directive dated 22-4-90 the applicant cannot be dispossessed off arbitrarily without the due process of law.

In reply, the Deputy Conservator of Forests, on behalf of the Forest Deptt. has averred that four ridges were notified by Govt. of NCT of Delhi as Reserve Forest vide notification dated 14.5.94. He has further stated that another notification dated 2-4-96 to declare the gaon sabha land of 14 villages including Kh.nos 715, 725, 726 of Village Bhati has been made. Similarly, kh.nos 715 was declared as wild life Sanctuary alongwith other Kh.nos vide notification dated 16-4-91. The Dy. Conservator of Forest has requested to reject the claim of the applicant in view of the SC decision as the suit land is in the continuous patch of the ridge.

I have heard the arguments of the Counsel for the applicant and those of the Dy. Conservator of Forest. I have also gone through the document placed on file. As the suit land of the applicant is pending in the court of RA/SDM and since there is directive from the Hon'ble High Court in suit no. 2252/88 vide orders dated 24-4-90 not to dispossess the applicant without due process of law, it will not be prudent for this Court to pass any order in this case without the outcome of the case pending in the court of RA/SDM. Furthermore, no notification can be issued under the Indian Forest Act declaring it as a Reserve Forest without a claim being decided by the Court of FSO. Keeping in view various aspects of this case, I have come to this conclusion that it will be just and fair to adjourn the proceedings of the case sine die till the court cases pending elsewhere are decided by the court. I decided accordingly. Consequently, this case is adjourned sine die till the proceedings in other courts are decided.

Announced in the open court on this day of 1999.

*Manoj Kumar*  
2/4/99

(MANOJ KUMAR)  
FOREST SETTLEMENT OFFICER

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**True Typed Copy of Document**

COURT OF THE FSO DELHI

Case No. 110/obj/95

Arun Kumar Jain

Vs

G. S. Bhati

Village-Bhati

D O O-

ORDER

This order shall dispose off the application moved by the applicant u/s 9 of the Indian Forest Act, 1927.

2. The application has been accompanied by two other applications one u/s 5 of the Indian Limitation Act supported by affidavit and another for stay.
3. On the issue of limitation, the applicant has submitted that prior to the date of filing of the present application i.e. 21-4-95, he did not have any knowledge about the Notification issued under the Indian Forest Act. He came to know about the Notification from some of the villagers of Bhati who had come to file application u/s 9 of the Indian Forest Act before the Forest Settlement Officer, when he

(the applicant) visited the Court of the Additional Collector, Delhi to file an appeal u/s 185 of the Delhi Land Reforms Act, 1954. Hence the delay has not been made deliberately. On the basis of this contention, the applicant has requested for condoning the delay in preferring this application.

4. The above contentions of the applicant have not been rebutted by the representative of the Forest Department.
5. I have gone through the contents of the limitation application and also heard the arguments advanced by the counsel for applicant. As neither the contentions of the applicant on the issue of limitation have been rebutted by the representative of the Forest Department, nor has counter affidavit been filed on the behalf of the Forest Department, I have no option but to believe in the submissions made by the applicant. Hence the application u/s 5 of the Limitation act is allowed.
6. As regards application for stay, the applicant has stated that there is a good prima facie case in his favour and in case the applicant is not given stay, he shall suffer an irrecoverable loss which cannot be compensated in terms of money. The applicant has

further prayed for restraining the authority from interfering in the peaceful possession of the claimant. The applicant has also stated that in suit no. 2252/88 dated 24-4-90 the Hon'ble High Court has held that they will not be dispossessed from the land except by due process of law. As the applicant is in possession of the suit land and Hon'ble High Court has passed status quo order dated 22.4.90, there is no need to grant further stay order in this case. Hence this application is rejected.

7. On merits, the applicant has stated that he has been in actual physical cultivator possession of land comprised in Khasra No. 715 (245-16), 725 (19-11), 726 (12-4), 729 (4-4) & 731 (20-16), situated within the revenue estate of village Bhati. No interference or obstacle has been made with regard to his possession on the said land. He has further stated that an order of status quo was passed by Hon'ble High Court of Delhi at New Delhi on 24-4-90 in a suit filed by him bearing no. 2252/88 styled as "Arun Kumar Jain Vs. G. S. Bhati & Others". On the basis of the above, the applicant has prayed that the possession of the land in question should not be taken from him. The copy of the order dated 24-4-90 passed by Hon'ble

High Court of Delhi reads at one place that "the defendants have however not denied that the plaintiffs were in actual possession on the date of filing of the suit". The representative of the Forest Deptt. Has also disputed the possession of the claimant over the suit land either in his written submission or in his oral arguments. In view of the above, it seems that claimant is in possession of the land in question.

The applicant has also stated that no notification can be made declaring the above mentioned gaon sabha land which is in his actual physical cultivator possession without deciding the claim filed under the Forest Act by the applicant. Moreover, a case under Section 85 of the DLR Act, 1954 is also pending in the Court of SDM/RA for conferring Bhoomidari Rights to the applicant and in view of the High Courts Directive dated 22-4-90 the applicant cannot be dispossessed off arbitrarily without the due process of law.

8. In reply the Deputy Conservator of Forests, on behalf of the Forest Deptt. Has averred that four ridges were notified by Govt. of NCT of Delhi as Reserve Forest vide notification dated 14.5.94. He has further staed

that another notification dated 2-4-96 to declare the gaon sabha land of 14 villages including Kh. Nos. 715, 725, 726 of Village Bhati has been made. Similarly, Kh. Nos. 715 was declared as Wild Life Sanctuary alongwith other Kh. Nos. vide notification dated 15-4-91. The Dy. Conservator of Forest has requested to reject the claim of the applicant in view of the SC decision as the suit land is in the continues patch of the ridge.

9. I have heard the arguments of the Counsel for the applicant and those of the Dy. Conservator of Forest. I have also gone through the document placed on file. As the suit land of the applicant is pending in the court of RA/SDM and since there is directive form the Hon'ble High Court in suit No. 2252/88 vide orders dated 24-4-90 not to dispossess the applicant without due process of law, it will not be prudent for this Court to pass any order in this case without the outcome of the case pending in the court of RA/SDM. Furthermore, no notification can be issued under the Indian Forest Act declaring it as a Reserve Forest without a claim being decide by the Court of FSO. Keeping in view various aspects of this case, I have come to this conclusion that it will be just and fair to

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adjourn the proceedings of the case sine die till the court cases pending elsewhere are decided by the court. I decided accordingly. Consequently, this case is adjourned sine die till the proceedings in other courts are decided.

Announced in the open court on this day of 1999.

Sd/-

2/8/99

(MANOJ KUMAR)

FOREST SETTLEMENT OFFICER

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ANNEXURE

P-14

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W. P.(C) NO 6199/2007

IN THE MATTER OF :

SHRI ARUN KUMAR JAIN

PETITIONER

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

INDEX

<u>SL.NO.</u>	<u>PARTICULARS</u>	<u>C.FEE</u>	<u>PAGES</u>
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1.	Counter Affidavit on behalf of Respondent No.5		
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1-3

New Delhi  
Dated

( KAMAL DEEP )  
ADVOCATE  
Counsel for NCT of Delhi  
G-46, Lower Ground Floor  
Saket, New Delhi -17  
Phone : 41764368 (O)  
Mobile : 9810106684

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W. P.(C) NO. 6991 / 2007

IN THE MATTER OF :

SHRI ARUN KUMAR JAIN

PETITIONER

VERSUS

UNION OF INDIA &amp; ORS.

RESPONDENTS

## COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5

Affidavit of Shri A. K. SHARMA, Block Development Officer (South) Department, Govt. of NCT of Delhi, Delhi do hereby solemnly affirm and state as under:

That I am presently posted Block Development Officer (South), Govt. of NCT of Delhi, Delhi. In my official capacity I am conversant with the facts of the case and I am competent and authorized to depose about the same. I have gone through the above petition and understood its contents.

PRILIMINARY OBJECTIONS

1. That the petitioner is totally misconceived and not maintainable in the eyes of law as per the brief facts mentioned in the counter to the petition.
2. That Khasra No. 715 was declared as a Ridge Area and demolition was fixed for 12.09.2006 with the approval of Dy. Commissioner (South). At the time of demolition, Sh. Arun Kumar Jain, the petitioner was present at site. As some objections were raised by him before starting demolition, the demarcation was done there and then in his presence to settle his objections. The demarcation was done in his presence but he did not sign the demarcation report dated 12.09.2006 and left the site. Thereafter, the demolition was carried out and 245 Bigha 16 Biswa of Ridge Notified Land

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was retrieved and the possession was handed over to Forest Department on the same day.

The possession of the above Khasra was taken in terms of order of the Hon'ble Supreme Court. The relief sought in the petition is therefore not maintainable, as the Khasra Nos. mentioned in the petition is not declared as a Ridge Area. The action on 12.09.2006 was only for Khasra No. 715.

3. That the petitioner filed a suit before Revenue Assistant under section 85 of DLR Act – 1954 for declaration of Bhumidhari Rights. Gaon Sabha Bhatti also filed a suit under section 86A of DLR Act – 1954 for ejection of encroacher from Gaon Sabha land. Both of these cases were clubbed on 23.05.2002, these were decided against the petitioner. The petitioner filed an application under Order VI Rule XIV of DLR Rules for restoration of his case. The same was rejected by the Revenue Assistant on 07.02.2003. The petitioner had filed an appeal against the order dated 07.02.2003 in the Court of Collector (South) and the case is still pending. There is no stay / status quo order by Collector (South) in this case.

4. That Khasra No. 715 (245 Bigha 16 Biswa), 725 (19 Bigha 01 Biswa), 726 (12 Bigha 04 Biswa) of Village Bhatti have been notified as Ridge vide notification-dated 02.04.1996. The possession of Khasra no. 715 (235-16), 725 (05-01) was handed over to Forest Department on 16.12.1997. The remaining 10 Bigha of 715 and 14 Bigha of 725 was not handed over due to stay dated 24.04.1990.

5. That the petitioner had illegally encroached Khasra No. 715 measuring 245 Bigha 16 Biswa by erecting boundary wall around it. Since the due process of law was observed by this office by filing a suit under section 86A of DLR Act – 1954 which was decided against the petitioner on 23.05.2002, the plea taken by the petitioner that the stay order dated 24.04.1990 was violated,

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is wrong and misleading. There was no stay on the date of demolition i.e. 12.09.2006 and as such, no contempt of any order of Hon'ble High Court has been committed. The petition needs to be dismissed.

REPLY ON MERITS:

1. That the contents of para no. 1 of the petition are matter of record.  
2 to 10. That the contents of para nos. 2 to 10 of the petition are matter of record. However it is stated that the respondent had initiated action in Khasra No. 715 only in the presence of Field Kanoongo, BDO, Patwari and Police Force. It is pertinent to mention here that the petitioner was also present and the demarcation was done in his presence. He however left the spot thereafter. The action has been initiated as per the orders of the Hon'ble Supreme Court.

The answering respondents reserves his right to file additional affidavit in case of any clarification with due permission of the court.

PRAYER

The prayer clause is therefore wrong and denied. It is, therefore, prayed that under the facts and circumstances as mentioned in preliminary objections and the reply on merits herein above, the petition is liable to be dismissed with heavy costs.

Any other or further order, which this Hon'ble Court may deem fit and proper, may also be passed in favour of the respondent.

  
DEPONENT

VERIFICATION:

I, the above named deponent do hereby verify on this \_\_\_\_\_ day of September 2007 that the contents of the above affidavit are true and correct to my knowledge based upon the official records maintained in my office and no part of it is false and nothing material has been concealed therefrom.

  
DEPONENT

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## True Typed Copy of Document

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) NO. 6199/2007

IN THE MATTER OF:

SHRI ARUN KUMAR JAIN ..... PETITIONER

VERSUS

UNION OF INDIA &amp; ORS. .... RESPONDENTS

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New Delhi

(KAMAL DEEP)

ADVOCATE

Counsel for NCT of Delhi  
G-46, Lower Ground Floor,  
Saket, New Delhi-17  
Phone: 41764368 (O)  
Mobile: 9810106684

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) NO. 6199/2007

IN THE MATTER OF:

SHRI ARUN KUMAR JAIN

..... PETITIONER

VERSUS

UNION OF INDIA & ORS.

..... RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5

Affidavit of Shri A. K. Sharma, Block Development Officer (South) Department, Govt. of NCT of Delhi, Delhi do hereby solemnly affirm and state as under:

That I am presently posted Block Development Officer (South) Govt. of NCT of Delhi, Delhi. In my official capacity I am conversant with the facts of the case and I am competent and authorized to depose about the same. I have gone through the above petition and understood its contents.

PRILIMINARY OBJECTIONS

1. That the petitioner is totally misconceived and not maintainable in the eyes of law as per the brief facts mentioned in the counter to the petition.
2. That Khasra No. 715, was declared as a Ridge Area and demolition was fixed for 12.09.2006 with the

approval of Dy. Commissioner (South). At the time of demolition, Sh. Arun Kumar Jain, the petitioner was present at site. As some objections were raised by him before starting demolition, the demarcation was done there and then in his presence to settle his objections. The demarcation was done in his presence but he did not sign the demarcation report dated 12.09.2006 and left the site. Thereafter, the demolition was carried out and 245 Bigha 16 Biswa of Ridge Notified Land was retrieved and the possession was handed over to Forest Department on the same day.

The possession of the above Khasra was taken in terms of order of the Hon'ble Supreme Court. The relief sought in the petition is therefore not maintainable, as the Khasra Nos. mentioned in the petition is not declared as a Ridge Area. The action on 12.09.2006 was only for Khasra No. 715.

3. That the petitioner filed a suit before Revenue Assistant under Section 85 of DLR Act- 1954 for declaration of Bhumidhari Rights. Gaon Sabha Bhatti also filed a suit under section 86A of DLR Act-1954 for ejectment of encroacher from Gaon Sabha land. Both of these cases were clubbed an on 23.05.2002,

these were decided against the petitioner. The petitioner filed an application under Order VI Rule XIV of DLR Rules for restoration of his case. The same was rejected by the Revenue Assistant on 07.02.2003. The petitioner had filed an appeal against the order dated 07.02.2003 in the court of Collector (South) and the case is still pending. There is no stay/status quo order by Collector (South) in this case.

4. That Khasra No. 715 (245 Bigha 16 Biswa), 725 (19 Bigha 01 Biswa), 726 (12 Bigha 04 Biswa) of Village Bhatti have been notified as Ridge vide notification dated 02.04.1996. The possession of Khasra No. 715 (235-16), 725 (05-01) was handed over to Forest Department on 16.12.1997. The remaining 10 Bigha of 715 and 14 Bigha of 725 was not handed over due to stay dated 24.04.1990.
5. That the petitioner had illegally encroached Khasra No. 715 measuring 245 Bigha 16 Biswa by erecting boundary wall around it. Since the due process of law was observed by this office by filing a suit under section 86A of DLR Act-1954 which was decided against the petitioner on 23.05.2002, the plea taken by the petitioner that the stay order dated 24.04.1990 was violated. Is wrong and misleading. There was no

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stay on the date of demolition i.e. 12.09.2006 and as such, no contempt of any order of Hon'ble High Court has been committed. The petition needs to be dismissed.

REPLY ON MERITS

1. That the contents of para no. 1 of the petition are matter of record.

2to10. That the contents of para nos. 2 to 10 of the petition are matter of record. However it is stated that the respondent had initiated action in Khasra No. 715 only in the presence of Field Kanoongo, BDO, Patwari and Police Force. It is pertinent to mention here that the petitioner was also present and the demarcation was done in his presence. He however left the spot thereafter. The action has been initiated as per the orders of the Hon'ble Supreme Court.

The answering respondents reserves his right to file additional affidavit in case of any clarification with due permission of the court.

PRAYER

The prayer clause is therefore wrong and denied. It is, therefore, prayed that under the facts and circumstances as mentioned in preliminary objections and the reply on

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merits herein above, the petition is liable to be dismissed with heavy costs.

Any other or further order, which this Hon'ble Court may deem fit and proper, may also be passed in favour of the respondent.

DEPONENT

VERIFICATION

I, the above named deponent do hereby verify on this ..... day of September 2007 that the contents of the above affidavit are true and correct to my knowledge based upon the official records maintained in my office and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

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S-64

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CM No.14129/2012 in CONT.CAS(C) 409/2007

ARUN KUMAR JAIN ..... Petitioner  
Through: Mrs. Monika Arora, Advocate

versus

GAON SABHA BHATI & ORS. .... Respondents  
Through: Mr. V.K. Tandon, AdvocateCORAM:  
HON'BLE MR. JUSTICE RAJIV SHAKDHERORDER

% 17.08.2012

Issue notice to the non applicant/petitioner. Ms.Arora accepts notice on behalf of the non applicant/petitioner. She submits that she does not wish to file a reply to the said application.

This is an application filed on behalf of respondent seeking clarification of the order dated 09.08.2012. This application is predicated on the following facts which have been brought to light.

It is averred by the applicant / respondent that the petitioner claimed possession of two parcels of land, one belonging to the petitioner and another parcel of land which was owned by the Gaon Sabha, Bhatti, Tehsil, Mehrauli, Delhi. The parcel of land, which were in the ownership of the petitioner bear the following Khasra Numbers :-

"Khasra No.716(12-08), 717(2-7), 718(5-17), 719(2-0), 720(4-08), 721(8-01), 722(2-0), 723(-105), 724(1-0)"

CONT.CAS(C) 409/2007

Page 1 of 3

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Attested

17/8/12  
COURT MASTER  
Delhi High Court  
New Delhi

Received Attestation

6:10 PM

H. R. (D.C.F(S))  
17/8/12

Received copy  
A. D. C. Gansalke  
17/8/12

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While the parcel of land, which is owned by the aforementioned Gaon Sabha bear the following Khasra Numbers :-

"Khasra Nos. 715(10-0), 725(14-0), 726(6-04), 729(4-04) & 731 (5-16) of Gaon Sabha land of village Bhatti."

It is not disputed before me that, in so far as the parcel of land which is owned by the Gaon Sabha, there is litigation pending before the Collector (South).

It is in this context that the applicant/respondent says that the direction to hand over possession issued by this court should, for the moment be confined to, the land which is owned by the petitioner i.e., the parcel of land which bear the following Khasra Numbers :-

"Khasra No.716(12-08), 717(2-7), 718(5-17), 719(2-0), 720(4-08), 721(8-01), 722(2-0), 723(-105), 724(1-0)"

Ms. Arora submits that she has no objection, to the application being allowed. She further submits that in so far as the parcel of land which belongs to the Gaon Sabha is concerned, the petitioner was in the possession of the said land prior to 12.09.2006 for the past twenty five (25) years. Learned counsel for the petitioner, however, accepts the fact that litigation is pending qua that land owned by the Gaon Sabha, before the Collector (South).

As indicated above, she says that the necessary clarification be made by the court with a direction to Collector (South) to dispose of the pending appeal.

It is in these circumstances, she says that she does not wish to file a formal reply.

Accordingly, the order dated 09.08.2012 is clarified to the extent that the applicant/respondent alongwith the Forest Department shall hand over the

Page 2 of 3

CONT.CAS(C) 409/2007

True copy  
 Attest  
 An Arora  
 12/8/12  
 COURT MASTER  
 Delhi High Court  
 New Delhi

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possession to the petitioner, of the land, falling in Khasra No.716(12-08), 717(2-7), 718(5-17), 719(2-0), 720(4-08), 721(8-01), 722(2-0), 723(-105), 724(1-0) on the date already indicated in the order dated 09.08.2012 . . Furthermore, the Collector (South) is directed to dispose of the appeal as expeditiously as possible. The application is disposed of accordingly.

Dasti under the signatures of the Court Master.

Sd/-  
RAJIV SHAKDHER, J

AUGUST 17, 2012  
YB

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*Atty at law*  
*17/8/12*

CONT.CAS(C) 409/2007

COURT MASTER  
Delhi High Court  
New Delhi

Page 3 of 3

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**True Typed Copy of Document**

IN THE HIGH COURT OF DELHI AT NEW DELHI

CM No. 14129/2012 in Cont. Cas(C) 409/2017

ARUN KUMAR JAIN

..... PETITIONER

Through: Mrs. Monika Arora, Adocate

Versus

GAON SABHA BHATI & ORS.

..... RESPONDENTS

Through: Mr. V. K. Tandon, Advocate

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

ORDER

17.08.2012

Issue notice to the non applicant/petitioner. Ms. Arora accepts notice on behalf of the non applicant/petitioner. She submits that she does not wish to file a reply to the said application.

This is an application filed on behalf of respondent seeking clarification of the order dated 09.08.2012. This application is predicated on the following facts which have been brought to light.

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It is averred by the applicant/respondent that the petitioner claimed possession of two parcels of land, one belonging to the petitioner and another parcel of land which was owned by the Gaon Sabha, Bhati, Tehsil Mehrauli, Delhi. The parcel of land, which were in the ownership of the petitioner bear the following Khasra Numbers:-

"Khasra No. 716 (12-08), 717 (2-7), 718 (5-17), 719 (2-0), 720 (4-08), 721 (8-01), 722 (2-0), 723 (-105), 724 (1-0)"

While the parcel of land, which is owned by the aforementioned Gaon Sabha bear the following Khasra Numbers:-

"Khasra Nos. 715 (10-0), 725 (14-0), 726 (6-04), 729 (4-04) & 731 (5-16) of Gaon Sabha land of Village Bhatti".

It is not disputed before me that, in so far as the parcel of land which is owned by the Gaon Sabha, there is litigation pending before the Collector (South).

It is in this context that the applicant/respondent says that the direction to hand over possession issued by this court should, for the moment be confined to, the land which is owned by the petitioner i.e the parcel of land which bear the following Khasra numbers:-

"Khasra No. 716 (12-08), 717 (2-7), 718 (5-17), 719 (2-0), 720 (4-08), 721 (8-01), 722 (2-0), 723 (-105), 724 (1-0)".

Ms.Arora submits that she has no objection, to the application being allowed. She further submits that in so far as the parcel of land which belongs to the Gaon Sabha is concerned, the petitioner was in the possession of the said land prior to 12.09.2006 for the past twenty five (25) years. Learned counsel for the petitioner, however, accepts the fact that litigation is pending qua that land owned by the Gaon Sabha, before the Collector (South).

As indicated above, she says that the necessary clarification be made by the court with a direction to Collector (South) to dispose of the pending appeal.

It is in these circumstances, she says that she does not wish to file a formal reply.

Accordingly, the order dated 09.08.2021 is clarified to the extent that the applicant/respondent alongwith the Forest Department shall hand over the possession to the petitioner, of the land, falling in Khasra No. 716 (12-08), 717 (2-7), 718 (5-17), 719 (2-0), 720 (4-08), 721 (8-01), 722 (2-0), 723 (-105), 724 (1-0) on the date already indicated in the order dated 09.08.2012. Furthermore, the Collector (South)

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is directed to dispose of the appeal as expeditiously as possible. The application is disposed of accordingly.

Dasti under the signatures of the Court Master.

Sd/-

RAJIV SHAKDHER, J

AUGUST 17, 2012

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**PROCESS**

1. RECEIVED THE REV. DRAWINGS/ RECORD FROM REV. STAFF AND PREPARED THE DRAWINGS AS PER REV. RECORD YEAR1908 (MASAVI)
2. VISITED THE SITE WITH REV. STAFF AND FIX THE SOUTH/WEST CORNER OF JOHAR LIES IN KHASRA NO. 665 FOR STARTING THE SURVEY POINT, WHICH IS CHECKED & VARIFIED BY REVENUE STAFF AND APPROVED FOR DEMARCATION OF REQUIRD KHASRA NOS 716,717,718,719,720,721,722,723, 724 AND 727 & 728..
3. SITE SURVEY IS DONE WITH TOTAL STATION INSTRUMENT HAVING ACCURACY OF 1" DISTANCE WISE AND 0"0'-5" ANGLE WISE WHICH IS HIGHLY PRECIOUSSE INSTRUMENT.
4. SITE SURVEY DRAWING IS SUPERIMPOSED ON KHASRA PLAN MADE ON THE BASIS OF REV. RECORD VILLAGE BHATI.
4. SITE SURVEY DRAWING IS SUPERIMPOSED ON KHASRA PLAN MADE ON THE BASIS OF REV. RECORD VILLAGE BHATI.

**RESULT**

1. AS PER THE ORDERS FROM SDM (HK) THE SURVEY PLAN IS SUPERIMPOSED ON KHASRA PLAN BY ALIGNING THE REFERENCE POINTS R2 AND R3 WE HAVE A SILGHT ROTATION WITH NEGLIGIBLE SHIFT OF KHASRAS
2. AFTER REALIGNMENT OF SURVEY PALN ON THE KHASRA PLAN THERE IS A NEGLISBLE CHANGE IN POSITION OF REQUIRED DEMARCATION AS SHOWN.

**NOTES**

1. ALL DIMENSIONS ARE IN FEET INCHES & GATHAS (IN BRACKETS).
2. THE KHASRA PLAN IS MADE ON THE BASIS OF DRAWINGS & FIELD BOOK DETAILS PROVIDED, CHECKED & VARIFIED BY REVENUE STAFF AND IS SHOWN IN RED.
3. SITE SURVEY IS DONE WITH TOTAL STATION INSTRUMENT HAVING ACCURACY OF 1"
1. ALL DIMENSIONS ARE IN FEET INCHES & GATHAS (IN BRACKETS).
2. THE KHASRA PLAN IS MADE ON THE BASIS OF DRAWINGS & FIELD BOOK DETAILS PROVIDED, CHECKED & VARIFIED BY REVENUE STAFF.
3. SITE SURVEY IS DONE WITH TOTAL STATION INSTRUMENT HAVING ACCURACY OF 1" AND IS SHOWN IN RED COLOUR.

C.C.P No 409/2007

ARON Kumar Jain vs. Anon. Satham Bhat.

**LEGEND-**

SL.NO	DESCRIPTION	LEGEND
1.	ROAD SHOWN THUS	
2.	BOUNDARY WALL SHOWN THUS	
3.	KHASRA NO. SHOWN THUS	
4.	AREA FOR DEMARCATION SHOWN THUS	
5.	DIMENSIONS SHOWN THUS	
6.	FENCING SHOWN THUS	
7.	STATION LINE/POINT SHOWN THUS	

REV.No.	Date	Description of revision	Prints ISSUED

Client: S.D.M. HAUZ KHAS

Project: TOPOGRAPHICAL SURVEY OF LAND AT BHATI MINES NEW - DELHI

Drawing Title: TOTAL STATION SURVEY PLAN SUPERIMPOSED ON KHASRA PLAN

North: N SURVEY CONSULTANT: Dhyani Consultants Inc.

Drawn By: [Signature] Scale: 1" = 40 Gt

Checked: [Signature] Comp. On: [Signature] Drawing No: DCI/2011-09/TSS/B-01

Handwritten notes and signatures in the bottom right corner, including a north arrow pointing up and various initials and dates.

3094

ANNEXURE P-17 198

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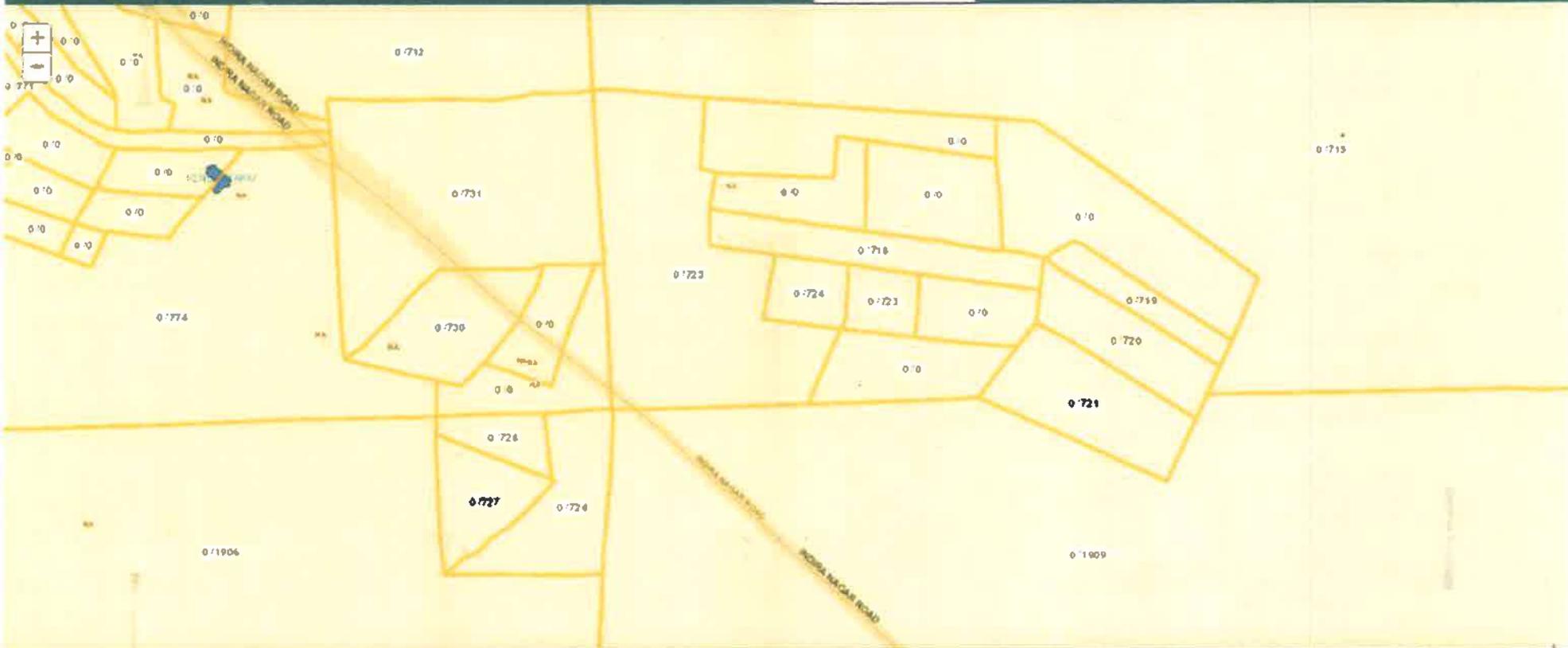
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# Revenue Geo Portal

## Khasra Information

Geospatial



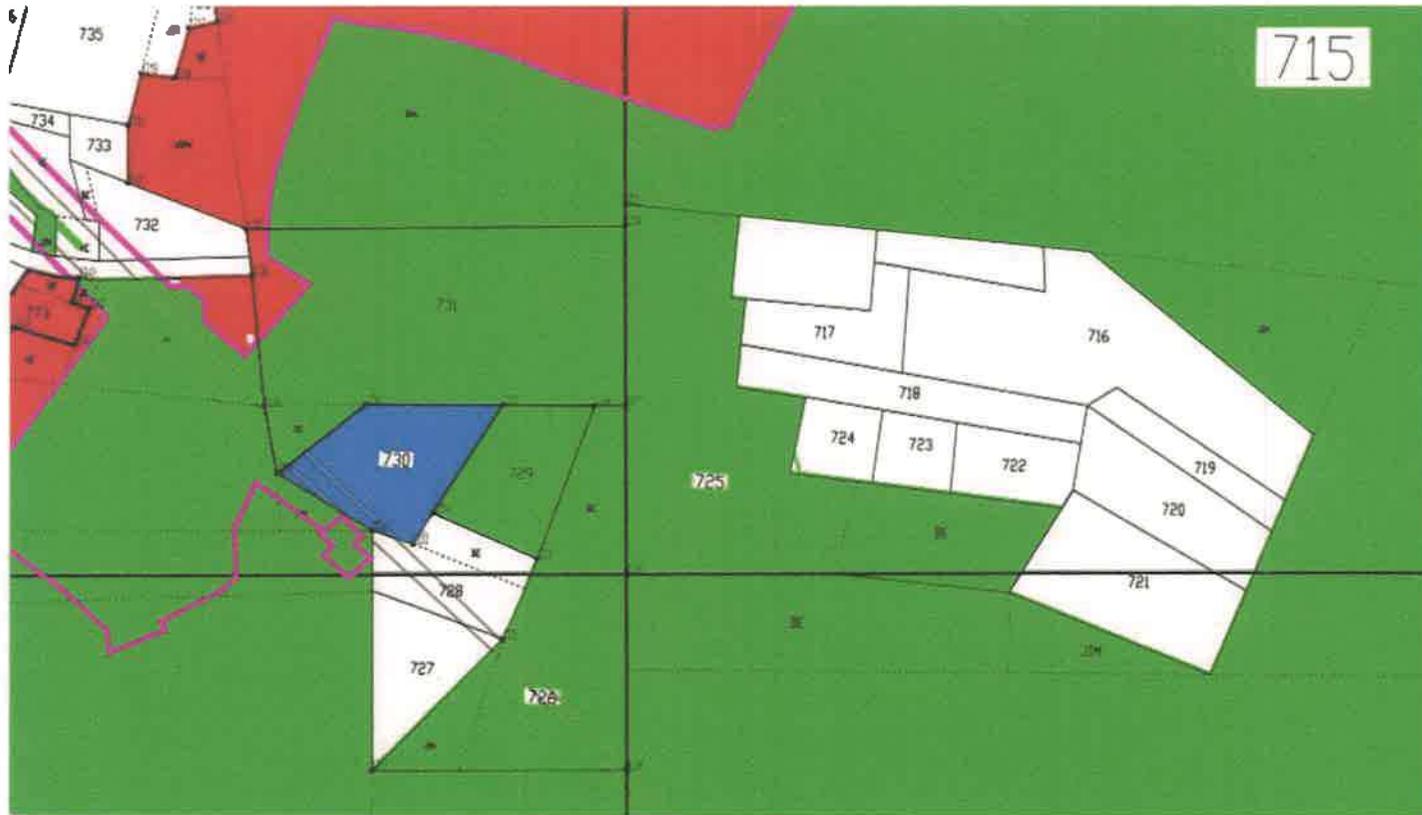
Type here to search

Windows taskbar with icons for various applications and system tray showing date 23-03-2021 and time 19:48.

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ANNEXURE P-10

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ANNEXURE f-19

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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(OS) 658/2021

ARUN KUMAR JAIN

..... Plaintiff

Through: Mr.Ravi Gupta, Sr. Advocate with  
Mr.Pankaj Vivek, Mr.Sachin and  
Mr.Deepak, Advocates.

versus

DY. CONSERVATOR OF FOREST &amp; ORS. .... Defendants

Through: Counsel for D-3.

CORAM:

HON'BLE MR. JUSTICE YOGESH KHANNA

For Private Use

ORDER

13.12.2021

%

I.A. No.16185/2021Examiner Judicial Dept.  
High Court of Delhi

1. Exemption allowed, subject to all just exceptions.
2. The application stands disposed of.

CS(OS) 658/2021, I.A. Nos.16184, 16186/2021

3. It is the case of the plaintiff, around the year 1980, 45 Bighas and 16 Biswas situated in Village Bhati was purchased by plaintiff separate sale deeds and these lands were duly mutated/recorded in his name in the Fard Khatoni of Village Bhati, presently forming part of Tehsil Saket, District South, New Delhi.

4. It is stated the plaintiff is an absolute owner and is in possession of suit lands 'A'.

5. It is alleged the plaintiff entered into cultivatory possession of adjoining 40 Bighas and 4 Biswas of Gaon Sabha land of Village Bhati, details of which are mentioned in para 7 of the plaint. This land is termed as suit land 'B' and this cultivatory possession of plaintiff was duly recorded in Khasra Girdawri of years 1981-1983.

6. The plaintiff is contesting a case for above 40 Bighas and 4 Biswas of land for declaration of his bhumidhari rights under Section 85 of the Delhi Land Reforms Act, 1954 since 1990. The site plan depicting the entire land in possession of the plaintiff is annexed with the plaint which shows the 45 Bighas and 16 Biswas of purchased land in orange colour and the 40 Bighas and 4 Biswas of land which is in adverse cultivatory possession of plaintiff in blue stripes.
7. It is alleged on 10.10.2020 some officials of the Forest Department had visited the farm of the plaintiff and tried to close the passage at point 'X' which connects the Bhati Mines road with the farm land of plaintiff.
8. The defendants no. 1 & 2 claim this 40 Bighas and 4 Biswas of land as "ridge" and/or "reserved forest" belonging to Forest Department of GNCT of Delhi and seek to dispossess the plaintiff without due process of law.
9. It is stated this land was never handed over to the Forest Department, GNCTD by the Gaon Sabha Bhati but still the defendants intend to dispossess the plaintiff by use of force and might of State machinery and the suit land B is lying recorded in the name of Gaon Sabha Bhati but the plaintiff has accrued bhumidhari rights for which the case is going on.
10. In the circumstances, issue notice to the defendants.
11. Learned counsel for defendant No.3 has entered appearance. Let written statement/reply be filed within the statutory period with an advance copy to learned counsel for the plaintiff. Replication/rejoinder be filed within four weeks thereafter.
12. None has appeared on behalf of defendants No.1 and 2. Issue notice to defendants No.1 and 2 by all modes returnable before the Joint Registrar on 10.03.2022.

13. In the meanwhile the parties to maintain status quo qua the *possession* of the suit property/land as of today, till the next date of hearing.

14. Compliance of Order 39 Rule 3 CPC be made by plaintiffs within 10 days.

15. Upon completion of service/pleadings, the matter be listed before this Court.

16. Order dasti.

YOGESH KHANNA, J.

DECEMBER 13, 2021  
VLD

DIGITIZED DATA  
Certified to be True Copy

Electronic Judicial Department  
High Court of Delhi  
Under Section 70 of  
Indian Evidence Act

Document certified by VIJAYA LAKSHMI  
DOBHAL cvijaya198@gmail.com

Digitally Signed by VIJAYA  
LAKSHMI DOBHAL

Signing Date: 12.12.2021 15:26

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**ADVANCE SERVICE OF THE OBJECTIONS FILED BY RESPONDENT NO. 15 IN  
O.A. NO. 525/2022 TITLED AS 'LAXMI Vs. MINISTRY OF ENVIRONMENT, FOREST  
AND CLIMATE CHANGE & ORS**

1 message

pv balayan &lt;pvbalayan@gmail.com&gt;

Fri, Jan 2, 2026 at 4:58 PM

To: Yadav Kaushal <ADVOSC338@gmail.com>, "siddhant.buxy@onyxchambers.com"  
<siddhant.buxy@onyxchambers.com>

Cc: Pankaj Vivek &lt;pankajvivek@gmail.com&gt;

Dear Sir/Madam,

Please find attached a copy of the objection filed by Respondent No. 15 in the above-mentioned matter.

Kindly acknowledge receipt of the same.

Thanks and regards

**Office of Pankaj Vivek, Advocate**

At: P-33A (LGF), South Extension Part-II,

New Delhi-110049; Ph. No. 011-43029797

Mobile No. 9811215778

Mobile No. 9899192652 (Madan)

email: pankajvivek@gmail.com; pvbalayan@gmail.com



Objections-OA-522of2022-Laxmi Vs MoEF&amp;CC-

NGT.pdf